

**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.
O.A.No.140 OF 2023 (SZ)**

Sri H.J.Prasanna Kumar

...Applicant

-Vs-

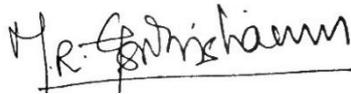
Department of Urban Development

...Respondents

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Dated at Chennai on this the 12th day of February, 2024



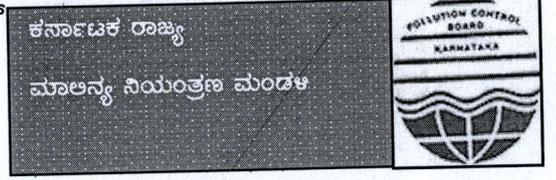
M.R.GOKUL KRISHNAN

COUNSEL FOR THE 5TH & 6TH RESPONDENT
(KSPCB)

Karnataka State Pollution Control Board

Regional Office: Bangalore –Anekal
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ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ, “ನಿಸರ್ಗ ಭವನ”
7ನೇ ‘ಡಿ’ ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



towards a cleaner Karnataka

NO: PCB/RO-Anekal/ Hennagar lake/2023-24 / 1393

Date:- 04 DEC 2023

To,

The Member Secretary,
Karnataka State Pollution Control Board,
#49, Church Street,
Bangalore -01.

Sir,

“Kind Attn:Sri. Mahesh- Law Officer”

Sub: submission of Brief note on Hennagara Lake, Jigani Hobli, Anekal Taluk

– reg.

With reference to above subject, Please find herewith enclosed Brief Note on Hennagara Lake located in the limits of Jigani Hobli, Anekal Taluk, Bengaluru Urban District. The supporting documents are enclosed as Annexures.

Encl: As above

This is for your kind information and further needful.

Yours faithfully,

Environmental Officer
R.O.-Anekal

Copy submitted to : Senior Environmental Officer, Infra Section & Lake development, KSPCB, Church Street, Parisara bhavan, Bengluru-01 for kind information.

Environmental Officer
R.O.-Anekal



Brief Note on Hennagara lake, located at Sy.No.281 & 38 of Jigani Hobli, Anekal Taluk, Bangalore Urban District.

The Hennagara Lake is located at Sy.No.281 & 38 of Jigani Hobli of Anekal Taluk, Bangalore Urban District. The GPS reading is Latitude: 12.783471 N and Longitude: 77.664409E. The Lake has been spread over in a total area of 56.25Hectares. It is surrounded by;

Towards North: Vacant Land followed by Apartments and part of Jigani Industrial area.

Towards South: Vacant Land and residential area.

Towards East: Vacant Land, residential area & agricultural land (Hennagara Village).

Towards West: Madapatna village and part of Jigani Industrial area.



Google photo showing Hennagara Lake and its surrounding

The following are Major Naala /drain/ lake outlet joining Hennagara lake:

1. Natural Naala from eastern side (Hennagara Village)
2. Naala from North side from Jigani Village and part of Jigani Industrial area .
3. Naala from south direction , passing through vaddarapaly village, Jigani Industrial Area and Madapatna village finally joining Hennagara Lake.
4. The over flow from nearby Mastenahalli lake joins Hennagara lake.

1. The nearby villages as mentioned above does not have full fledged UGD system and not provided STP to treat the domestic sewage generated from the residential areas.
2. The part of Jigani –Bommasandra is adjacent to the pass by naalas as mentioned above.
3. The RO-Anekal is regularly monitoring the lake sample on monthly basis and the nearby bore wells on quarterly basis.

The sample analysis report of lake is meeting Class-D of CPCB classification. (Class-D- Propagation of wild life & fisheries). In the analysis reports, the parameter - Total coliform is on higher side. The presence of total coliform in the lake water indicates, intrusion of sewage into the lake. Further, Hennagara Grama Panchayath

have not provided sewage treatment plant to treat the domestic effluent generated from surrounding residential houses coming under the Hennagara panchayath limits. The sewage from the houses is ultimately joining the lake.

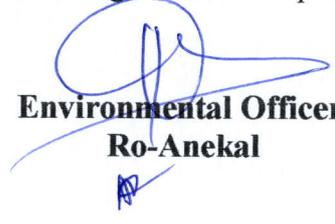
In this regard, Board has addressed notices to Hennagara Grama Panchayath to provide Sewage treatment Plants to treat the domestic sewage generated from said panchayath limits. The compiled lake water analysis report for period from Jan-23 to August-23 is enclosed as **Annexure-1**.

The samples of Bore well water s of the surrounding area near Mastenahalli village is being collected and analyzed every quarterly. The sample analysis report for period April-2022, July -2022, October-2022, January -2023, April-2023 and July-2023 is enclosed. The analysis report reveals that, the parameters heavy metals such as Boron, Copper, Lead, Zinc, Nickle Chromium, Cadmium are within the acceptable limit. On one occasion Manganese, during Jan-2023 has exceeded. The total hardness as CaCO₃ is exceeding and Nitrate has exceeded in samples on Jan-2023 and April-2023. There is no significant presence of heavy metals of industrial waste. The compiled Analysis report of Bore well water sample is enclosed as **Annexure-2**.

4. The Board, while according the Consent for Establishment (CFE) to the industries/apartments, the environmental management plan submitted by the organization will be verified thoroughly. Only after ensuring the compliance to CFE conditions, Consent for operation is granted for the industries/apartments/organizations by the Board.
5. The industries have provided adequate treatment plants to manage both trade and sewage effluent. Apart this, the Pharmaceutical industries(bulk drug industries have provided ETP & adopted Zero Liquid Discharge (ZLD) system to recycle the entire treated water back to process/ other utilities).
6. To prevent pollution of lakes located in the surrounding of industrial area, the Board has taken several actions and issued Closure Orders to the non-complied /violating industries located in the Jigani-Bommasandra Industrial area and also levied Environmental Compensation to 30 violating industries. The Board has deployed Marshals for supervision of the lakes and industrial area. To facilitate the small scale industries which are generating effluents, the Board has perceived with KIADB for providing Common Effluent Treatment Plant (CETP). The KIADB have obtained Consent for Establishment from KSPCB on 08.06.2023 for providing CETP of capacity 1.5MLD at Sy no. 46, 4th phase Bommasandra Indl Area, Jigani Hobli, Anekal Tq, Bengaluru Urban District.
7. This office has issued notices to Jigani TMC, Hennaara Panachayath, Haragadde Panchayath in respect of providing STP/Management of Sewage. Copies of notices is enclosed **Annexure-3A(Jigani TMC), 3B(Hennagara Pachayath) & 3C(Haragadde Panchayath)**.
8. Presently, w.r.t providing STP for Jigani TMC limits, the Karnataka Urban Water Supply and Drainage Board vide its letter no. KWB/AEE/BNG-TEC/AE-4/HBJC-UGD/403/2023-24, dated:29.09.2023 has submitted status report on the work of providing UGD system to Jigani and stated that, the work for providing UGD to

Jigani town is administratively approved amounting to Rs.124.75Crores vide GO No. UDD 37 UDS/2022 dated: 28.03.2023. The land has been identified at sy no. 523, 524 , 525 of Hennagara village, , Attibele-2 or Sy no. 384, 385 and 386 of Jigani and the request has been sent to DC- Bangaluru Urban district to hand over the land through Consent award/Acquisition by the revenue department vide their letter dated: 30.06.2023. The DC-Bangalore Urban district has requested the Principal Secretary of Government of Revenue department to accord permission to acquire the land. The proposal is in process at revenue department. Copy of KUWS&DB letter is herewith enclosed as **Annexure-4**.

9. The latest photos of Hennagara Lake taken by this office is enclosed as **Annexure-5**.
10. Due to rapid urbanization , the residential area is expanding rapidly in the surrounding area. Hence, the establishment of UGD and sewage treatment plants (STP) is to be done on priority by local bodies.


**Environmental Officer,
Ro-Anekal**

ANNEXURE-I Compiled Lake Water analysis report for the period from Jan-2023 to Aug-2023

Hennagara Lake (IA)

Sl. No.	Parameter Analyses	Unit	Water Quality Criteria					INFERENCE								
			A	B	C	D	E	Jan-23	Feb-23	Mar-23	Apr-23	May-23	Jun-23	Jul-23	Aug-23	
1	pH @25° C	-	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	6.9	7.1	7	6.9	7	7	7	6.8	7.4
2	Conductivity @25° C	µs/cm	-	-	-	-	2250	442	522	545	530	684	635	522	964	
3	Dissolved Oxygen	mg/L	6	5	4	4	-	3.9	4	4.3	4.1	4.7	4.2	4.9	4.2	
4	Biochemical Oxygen Demand (3 days @27° C)	mg/L	2	3	3	-	-	7	6	6	7	7	6	7	8	
5	Total Coliform	MPN/100 ml	50	500	5000	-	-	16000	54000	19000	16000	54000	16000	16000	5400	
6	Chemical Oxygen Demand	mg/L	-	-	-	-	-	48	42	52	52	69	63	49	72	
7	Sodium Absorption Ratio	-	-	-	-	-	-	2.5	2.1	3.2	2.6	2.6	2.9	1.8	2.9	
8	Free Ammonia as N	mg/L	-	-	-	1.2	-	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	
9	Boron as B	mg/L	-	-	-	-	-	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	
10	Total Phosphate as P	mg/L	-	-	-	-	-	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	

Compiled analysis report of Borewell water drawn from Mastenahalli Village

Public Borewell, Mastenahalli Village

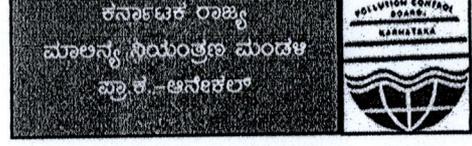
- Annexure-II

Sl. No.	Parameter Analyses	Unit	Standard		Sample No.						
			AL	PL							
1	pH @25°C	--	6.5-8.5	6.5-8.5	6.7	7.4	6.6	6.6	6.6	7.5	7.2
2	Turbidity	NTU	1	5	0.6	0.4	0.7	0.6	0.6	0.6	0.3
3	Total Dissolved Solids	mg/L	500	2000	1908	1120	1430	1656	721	1212	1212
4	Sulphate as SO ₄	mg/L	200	400	70	58	33	26	17	30.1	30.1
5	Chloride as Cl	mg/L	250	1000	520	296	356	384	165	186	186
6	Phenolic Compound as C ₆ H ₅ OH	mg/L	0.001	0.002	BDL						
7	Nitrate as NO ₃	mg/L	45	45	41	28.6	37	55.1	103	10.37	10.37
8	Total Hardness as CaCO ₃	mg/L	200	600	970	392	796	816	885	655	655
9	Calcium as Ca	mg/L	75	200	212	80	163	165	82	72	72
10	Magnesium as Mg*	mg/L	30	100	107	47	94	98	47	36.9	36.9
11	Total Alkalinity as CaCO ₃	mg/L	200	600	430	292	396	704	176	444	444
12	Fluoride as F	mg/L	1	1.5	0.67	0.28	0.14	0.18	0.31	0.41	0.41
13	Ammonia as N	mg/L	0.5	0.5	0.1	0.26	0.13	0.2	0.17	0.0201	0.0201
14	Cyanide as CN*	mg/L	0.05	0.05	BDL						
15	Sulphate as H ₂ S	mg/L	0.05	0.05	BDL						
16	Boron as B	mg/L	0.5	1	BDL						
17	Copper as Cu	mg/L	0.05	1.5	BDL	0.007	BDL	0.007	BDL	BDL	BDL
18	Lead as Pb	mg/L	0.01	0.01	BDL	0.005	BDL	BDL	BDL	BDL	BDL
19	Zinc as Zn	mg/L	5	15	0.236	2.493	0.031	0.024	0.1	1.32	1.32
20	Nickel as Ni	mg/L	0.02	0.02	BDL	0.008	BDL	0.02	BDL	BDL	BDL
21	Total Chromium as Cr	mg/L	0.05	0.05	BDL	BDL	BDL	0.013	BDL	BDL	BDL
22	Manganese as Mn	mg/L	0.1	0.3	0.277	0.111	0.057	0.651	BDL	BDL	BDL
23	Cadmium as Cd	mg/L	0.003	0.003	BDL						
24	Iron as Fe	mg/L	0.3	0.3	0.555	BDL	0.208	1.437	BDL	BDL	BDL
25	E. Coli Bacteria	MPN/100ml	Shall not be detectable in any 100ml sample		Absent						
INFERENCE					Non Conforms to AL & PL						

Karnataka State Pollution Control Board
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ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538

ANNEXURE - 3A



307

towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕೆ.-ಆನೇಕಲ್/2023-24/310

ದಿನಾಂಕ: 19 JUN 2023

DESPATCHED

ಇವರಿಗೆ,

ಮುಖ್ಯಾಧಿಕಾರಿಗಳು,
ಜಿಗಣಿ ಪುರಸಭೆ
ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560105.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ಶೀಘ್ರವಾಗಿ ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಂಗ್ರಹಿಸಲಾದ ಕೊಳವೆ ಬಾವಿ ನೀರಿನ ಮಾದರಿಯ ವಿಶ್ಲೇಷಣಾ ವರದಿ.
2. ರಾಯಚೂರು ಜಿಲ್ಲೆ ದೇವದುರ್ಗ ತಾಲ್ಲೂಕಿನ ರೇಕಲಮರಡಿ ಗ್ರಾಮದಲ್ಲಿ ಕಲುಷಿತ ನೀರು ಕುಡಿದು ಮಗು ಮೃತ ಪಟ್ಟಿರುವ ಘಟನೆ ಕುರಿತು ಕನ್ನಡ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟವಾಗಿರುವ ದಿನಾಂಕ:30.05.2023.

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದನೆಂದರೆ, ಪ್ರಾ.ಕೆ.-ಆನೇಕಲ್ ವತಿಯಿಂದ ಮೂರು ತಿಂಗಳಿಗೊಮ್ಮೆ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಜಿಗಣಿ ಗ್ರಾಮ ಹಾಗೂ ಕ್ಯಾಲಸನಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ಕೆಲವು ಆಯ್ದು ಕೊಳವೆ ಬಾವಿ(Bore well)ಗಳಿಂದ ನೀರಿನ ಮಾದರಿಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ಅದರ ವಿಶ್ಲೇಷಣೆಯನ್ನು ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ(ಕರಾಮಾನಿಮಂ-ಬೆಂಗಳೂರು)ದಲ್ಲಿ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಶ್ಲೇಷಣಾ ವರದಿಯನ್ವಯ ಕೊಳವೆ ಬಾವಿ ನೀರಿನ ಮಾದರಿಯಲ್ಲಿ E-Coli ಎಂಬ ಬ್ಯಾಕ್ಟೀರಿಯಾ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಈ ಬ್ಯಾಕ್ಟೀರಿಯಾವು ಮನುಷ್ಯನ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುತ್ತದೆ ಎಂದು ವರದಿಗಳು ಪ್ರಕಟವಾಗಿರುತ್ತದೆ.

ಮನೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಸೂಕ್ತ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸಂಸ್ಕರಣೆಯಾಗದಿದ್ದಲ್ಲಿ, ನೀರಿನ ಮೂಲಗಳಾದ ಅಂಜರ್ತಲ, ಕೆರೆ, ಕೊಳವೆ ಬಾವಿಗಳನ್ನು (ಇಂಗುವಿಕೆಯಿಂದ) ಸೇರಿ ಕುಡಿಯುವ ನೀರಿನಲ್ಲಿ E-Coli ಬ್ಯಾಕ್ಟೀರಿಯಾ ಪತ್ತೆಯಾಗಲು ಪ್ರಮುಖ ಕಾರಣವಾಗುತ್ತದೆ. ಈ ಕಛೇರಿ ಕಡತದ ಪ್ರಕಾರ ತಮ್ಮ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಈಗಾಗಲೇ ತಮಗೆ ಪತ್ರ ಬರೆದು ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ ತಾವುಗಳು ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಿಸಲು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಮೇಲಿನ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿ ಜನರ ಆರೋಗ್ಯದ ದೃಷ್ಟಿಯಿಂದ ಹಾಗೂ ನೀರಿನ ಮೂಲಗಳಾದ ಕೆರೆ/ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಗಳ ನೀರನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ತಮ್ಮ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಮರ್ಪಕ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಶೀಘ್ರವಾಗಿ ಅಳವಡಿಸಲು ಈ ಮೂಲಕ ಸೂಚಿಸಲಾಗಿದೆ.

ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.

ಅಡಕ:- ಅನುಬಂಧ-1

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕೆ. ಆನೇಕಲ್



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ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
Karnataka Urban Water Supply & Drainage Board

ನಂ. 5 ಮತ್ತು 6, ಬಲ ಭವನ, ಬಿ.ಟಿ.ಎಂ.ಲೇಔಟ್
1ನೇ ಘಟ್ಟ 1ನೇ ಹಂತ, ಬನ್ನೇರುಘಟ್ಟ ಮುಖ್ಯ ರಸ್ತೆ
ಬೆಂಗಳೂರು 560029

ಸಂಖ್ಯೆ:ಕಜಮಂ/ತಾಂತ್ರಿಕ/ಮು.ಅ.(ಬೆಂ)/ ಜಿಗಣಿ -ಒಚಯೋ/ 530 /2022-23 ದಿನಾಂಕ: 30/11/22

ಗೆ,

- ✓ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು
ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ,
ವಿಕಾಸ ಸೌಧ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಯ.136.00 ಕೋಟಿಗಳ ಅಂದಾಜು ಪಟ್ಟಿಯ ಬಗ್ಗೆ

- ಉಲ್ಲೇಖ: 1. ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಗೌರವಾನ್ವಿತ ಎನ್.ಜಿ.ತಿಯ 2021ರ O.A ನಂ. 324 ರ ಸಭೆಯ ನಡವಳಿ
2. ದಿನಾಂಕ:18.11.2022 ರಂದು ನಡೆದ 128ನೇ ತಾಂತ್ರಿಕ ಸಲಹಾ ಮತ್ತು ಟೆಂಡರ್ ಸಲಹಾ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿಗಳು

ಜಿಗಣಿ ಪಟ್ಟಣವು ಅನೇಕಲ್ ತಾಲ್ಲೂಕು ಕೇಂದ್ರವೆಂದು ಪ್ರಮುಖ ಪಟ್ಟಣವಾಗಿದ್ದು, ಬೆಂಗಳೂರು ನಗರದಿಂದ ಸುಮಾರು 43 ಕಿ.ಮೀ ದೂರದಲ್ಲಿದೆ. ಈ ನಗರವು ಜಿಲ್ಲೆಯ ಪ್ರಮುಖ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರವಾಗಿದ್ದು, ಪಟ್ಟಣದ ರೇಖಾಂಶವು 12.46° ಉತ್ತರ 77.58° ಪೂರ್ವದಲ್ಲಿದೆ, ಒಟ್ಟು 13.5 ಚ.ಕಿ.ಮೀ ವಿಸ್ತಾರವನ್ನು ಹೊಂದಿದೆ. ಪಟ್ಟಣದ ಜನಸಂಖ್ಯೆಯು 2011ನೇ ಜನಗಣತಿಯ ಪ್ರಕಾರ 21438 ಇದ್ದು ಪ್ರಸ್ತುತ ಪಟ್ಟಣದ ಜನಸಂಖ್ಯೆಯು ಸುಮಾರು 25726 ಇರುತ್ತದೆ. ಈ ಪಟ್ಟಣದಲ್ಲಿ 23 ವಾರ್ಡ್‌ಗಳಿವೆ. ಹಿಂದಿನ 4 ಜನಗಣತಿಯನ್ನು ಹರಿಗಣಿಸಿ ಪಟ್ಟಣದ ಜನಸಂಖ್ಯೆ ಮೂಲ ವರ್ಷ 2025ಕ್ಕೆ 30000 ಮಧ್ಯಂತರ ಘಟ್ಟ 2040ಕ್ಕೆ 55000 ಮತ್ತು ಅಂತಿಮ ಘಟ್ಟ 2055ಕ್ಕೆ 90000 ಆಗಬಹುದೆಂದು ಅಂದಾಜಿಸಲಾಗಿದೆ.

ಶಾಲಿ ನೀರು ಸರಬರಾಜು ವ್ಯವಸ್ಥೆ:

ಪ್ರಸ್ತುತ ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ 97 ಸಂಖ್ಯೆಯ ಬೋರ್‌ವೆಲ್‌ಗಳಿಂದ 2 ಎಂ.ಎಲ್.ಡಿ ನೀರನ್ನು ದಿನಂಪ್ರತಿ ತಲಾ 75 ಲೀಟರ್‌ನಂತೆ ಸಾರ್ವಜನಿಕರಿಗೆ ನೀರು ಸರಬರಾಜು ಮಾಡಲಾಗುತ್ತಿದೆ.

7/11/22
File



ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
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ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ.ಊಆ /237/KHB/2012 ಬೆಂಗಳೂರು ದಿನಾಂಕ:16-01-2013 ರಲ್ಲಿ ಶಿಂಷಾ ನದಿಯಿಂದ BWSSB ನೀರನ್ನು ಸೂರ್ಯ ನಗರ 1, 2, 3, ಅನೇಕಲ ಪಟ್ಟಣ ಮತ್ತು ಸುತ್ತಮುತ್ತಲಿನ 10 ಹಳ್ಳಿಗಳಿಗೆ 30 MLD ನೀರು ಸರಬರಾಜು ಮಾಡಲು ಅಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆಯಾಗಿದ್ದು, ಇದರಲ್ಲಿ 10 ಗ್ರಾಮಗಳ ಬೈಕಿ ಜಿಗಣಿ ಒಂದು ಗ್ರಾಮವಾಗಿದೆ. ಪ್ರಸ್ತುತ 1.5 ML ಮತ್ತು 5ನೇ ಹಂತದ ಕಾವೇರಿ ನೀರು ಸರಬರಾಜು ಯೋಜನೆ ಪೂರ್ಣಗೊಂಡ ನಂತರ ಒಟ್ಟು 6 ML ನೀರನ್ನು ಸರಬರಾಜು ಮಾಡಲಾಗುವುದೆಂದು ದಿನಾಂಕ 07-04-2021 ರಂದು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಆದ್ಯಕ್ಷತೆಯಲ್ಲಿ ನವೆದ ಸಭೆಯಲ್ಲಿ BWSSB ಅಧಿಕಾರಿಗಳು ದೃಢೀಕರಿಸಿರುತ್ತಾರೆ.

ಹಾಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ:

ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಆಗಿದ್ದ ಸಮಯದಲ್ಲಿ ಸುಮಾರು 20 ಕಿ.ಮೀ ಉದ್ದದ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಹಳೆಯ ಜಿಗಣಿ ಪ್ರದೇಶದಲ್ಲಿ ಅವೈಜ್ಞಾನಿಕವಾಗಿ ಅಳವಡಿಸಲಾಗಿರುತ್ತದೆ. ಪಟ್ಟಣದಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾದ ಮಲಿನ ನೀರು ತೆರೆದ ಚರಂಡಿಗಳ ಮುಖಾಂತರ ಹರಿದು ಜಿಗಣಿ ಕೆರೆ, ಹೆಣ್ಣಾಗರ ಕೆರೆ, ಚಂದಾಪುರ ಕೆರೆ ಮತ್ತು ಮುತ್ತಲನ್ನೂರು ಹಾಗೂ ಮತ್ತಷ್ಟು ಕೆರೆಗಳಿಗೆ ಸರಣಿಯಲ್ಲಿ ಸೇರುತ್ತಿದೆ. ಪಟ್ಟಣದಲ್ಲಿ ಪ್ರಸ್ತುತ ಯಾವುದೇ ಮಲಿನ ಶುದ್ಧೀಕರಣ ಘಟಕಗಳು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿಲ್ಲ. ಅದ್ದರಿಂದ, ಚಂದಾಪುರ ಕೆರೆಗೆ ಕೊಳಚೆ ನೀರು ಸೇರುವುದನ್ನು ತಡೆಯಲು ತಕ್ಷಣ ಕ್ರಮಕೈಗೊಳ್ಳುವಂತೆ ಮಂಡಳಿಗೆ ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಗೌರವಾನ್ವಿತ NGT 2021ರ O.A ನಂ. 324 ರ ಸಭೆಯ ನಡವಳಿಯಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಉದ್ದೇಶಿತ ಒಳಚರಂಡಿ ಯೋಜನೆ.

ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕೊಳವೆಮರ್ಗವನ್ನು ಮುಂದಿನ 30 ವರ್ಷಗಳ ಅವಧಿಗೆ ಅಂದಾಜಿಸಲಾದ ಅಂದರೆ 2055ರ ಅಂತಿಮ ವರ್ಷದ ಜನಸಂಖ್ಯೆಗೆ ಸಿದ್ಧಪಡಿಸಲಾಗಿದೆ. ಜನಸಂಖ್ಯೆ ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತದೆ.

ಕ್ರಮ ಸಂಖ್ಯೆ	ವರ್ಷ	ಜನಗಣತಿ	ದಿನಂಪ್ರತಿ ತಲಾ 135 ಲೀಟರಿನಂತೆ ಕುಡಿಯುವ ನೀರಿನ ಪ್ರಮಾಣವನ್ನು ಪರಿಗಣಿಸಲಾಗಿದೆ ಎಂಎಲ್‌ಡಿಯಲ್ಲಿ	ಮಲಿನ ನೀರಿನ ಪ್ರಮಾಣ ಎಂಎಲ್‌ಡಿ ಯಲ್ಲಿ ತಲಾ 110 ಲೀಟರಿನಂತೆ
1	2025	30000	4.05	3.30
2	2040	55000	7.43	6.10
3	2055	90000	12.15	10.00

ಜಿಗಣಿ ಪಟ್ಟಣದ ಭೌಗೋಳಿಕ ಮಟ್ಟದ ಅನುಸಾರವಾಗಿ, ಪಟ್ಟಣವನ್ನು 3 ಜೋನ್ ಆಗಿ ಪರಿಗಣಿಸಲಾಗಿದೆ. ಸುಮಾರು 20 ಕಿ.ಮೀ ಉದ್ದದ ಹಾಲಿ ಇರುವ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಹಳೆಯ ಜಿಗಣಿ ಪ್ರದೇಶದಲ್ಲಿ ಅವೈಜ್ಞಾನಿಕವಾಗಿ



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ಅಳವಡಿಸಿರುವ ಕಾರಣ ಹಾಗೂ CPHEEO ನಲ್ಲಿ ಸೂಚಿಸಿರುವ ಮಾನದಂಡಗಳನ್ನು ಪೂರೈಸದಿರುವ ಕಾರಣ ಪ್ರಸ್ತುತ ಉದ್ದೇಶಿಸಿರುವ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯೊಂದಿಗೆ ಸಂಯೋಜಿಸಲು ಸಾಧ್ಯವಾಗದ ಕಾರಣ ಪ್ರಸ್ತುತ ಯೋಜನೆಯನ್ನು ಸಿದ್ಧಪಡಿಸಲಾಗಿದೆ.

ಪ್ರಸ್ತುತ ಯೋಜನೆಯಲ್ಲಿ ಈ ಕೆಳಗಿನ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಉದ್ದೇಶಿಸಲಾಗಿದೆ.

1. ಅಂತರಿಕ ಕೊಳವೆ ಮಾರ್ಗ 73.56ಕಿ.ಮೀ ಉದ್ದಕ್ಕೆ ಅಳವಡಿಸುವುದು (ಜಿಎಸ್‌ಡಬ್ಲ್ಯೂ/ ಯುಪಿವಿಸಿ /ಆರ್.ಸಿ.ಸಿ/ ಡಿ.ಐ). ಸುಟ್ಟ ಇಟ್ಟಿಗೆ (Burnt Brick Masonry), ಮತ್ತು ಬಲಪರ್ಧಿತ ಸಿಮೆಂಟ್ ಕಾಂಕ್ರೀಟ್ (Reinforced Cement Concrete)ಗಳ ಒಟ್ಟು 2790 ಸಂಖ್ಯೆಗಳ ಯಂತ್ರಗುಂಡಿಗಳನ್ನು ನಿರ್ಮಿಸುವುದು ಮತ್ತು 6300 ಸಂಖ್ಯೆಗಳ ಗೃಹ ಸಂಪರ್ಕ ಕಲ್ಪಿಸುವ ಕಾಮಗಾರಿಗಳು.
2. ಮಧುಮಿತ ಬಡಾವಣೆಯ ಜೋನ್-1ರಲ್ಲಿ 8 ಮೀ. ವ್ಯಾಸದ 1 ಸಂಖ್ಯೆ ವೆಟ್‌ವೆಲ್ ಮತ್ತು 7.5 x 5 ಮೀ. ಡೀಸೆಲ್ ಜನರೇಟರ್‌ಸೇಟ್ ರೂಮ್ ನಿರ್ಮಿಸುವುದು.
3. ಹೆನ್ನಗರ ಕಿರಿಯ ಬಳಿ ಜೋನ್-2ರಲ್ಲಿ 8 ಮೀ. ವ್ಯಾಸದ 1 ಸಂಖ್ಯೆ ವೆಟ್‌ವೆಲ್ ಮತ್ತು 7.5 x 5 ಮೀ. ಡೀಸೆಲ್ ಜನರೇಟರ್‌ಸೇಟ್ ರೂಮ್ ನಿರ್ಮಿಸುವುದು.
4. ವೆಟ್‌ವೆಲ್ 1 ರಿಂದ 6 ಎಂ.ಎಲ್.ಡಿ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕಕ್ಕೆ ಮಲಿನ ನೀರನ್ನು ಪಂಪು ಮಾಡಲು 500ಮಿ.ಮೀ ವ್ಯಾಸದ ಡಿ.ಐ ಏರುಕೊಳವೆ ಮಾರ್ಗವನ್ನು ಅಳವಡಿಸುವುದು-3.5 ಕಿಲೋ ಮೀ.
5. ವೆಟ್‌ವೆಲ್ 2 ರಿಂದ Ridge Machine hole No: 202 ರವರೆಗೆ ಮಲಿನ ನೀರನ್ನು ಪಂಪು ಮಾಡಲು 400ಮಿ.ಮೀ ವ್ಯಾಸದ ಡಿ.ಐ ಏರುಕೊಳವೆ ಮಾರ್ಗವನ್ನು ಅಳವಡಿಸುವುದು-3.35 ಕಿಲೋ ಮೀ.
6. 6 ಎಂ.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಬಿ.ಆರ್ ತಂತ್ರಜ್ಞಾನದ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವುದು ಹಾಗೂ ಇತರೆ ಪೂರಕ ಕಾಮಗಾರಿಗಳು.
7. 100 ಕೆ.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಕಂಟೈನರ್ ಮಾದರಿಯ ಎಂ.ಬಿ.ಬಿ.ಆರ್ ತಂತ್ರಜ್ಞಾನದ 1 ಸಂಖ್ಯೆ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕವನ್ನು ಶ್ರೀರಾಂಪುರದ ಹತ್ತಿರ ನಿರ್ಮಿಸುವುದು ಹಾಗೂ ಇತರೆ ಪೂರಕ ಕಾಮಗಾರಿಗಳು.
8. ವೆಟ್‌ವೆಲ್-1 ರಲ್ಲಿ 3 ಸಂಖ್ಯೆ 60 ಅಶ್ವಶಕ್ತಿ ನಾನ್‌ಕ್ಯಾನ್ ಸೀವೇಜ್ ಪಂಪಿಂಗ್ ಮಷಿನ್‌ರಿಗಳು, ಡೀಸೆಲ್ ಜನರೇಟರ್‌ಸೇಟ್ ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳನ್ನು ಒದಗಿಸಿ ಅಳವಡಿಸಿ ಚಾಲನೆಗೊಳಿಸುವ ಕಾಮಗಾರಿ.
9. ವೆಟ್‌ವೆಲ್-2 ರಲ್ಲಿ 3 ಸಂಖ್ಯೆ 25 ಅಶ್ವಶಕ್ತಿ ನಾನ್‌ಕ್ಯಾನ್ ಸೀವೇಜ್ ಪಂಪಿಂಗ್ ಮಷಿನ್‌ರಿಗಳು, ಡೀಸೆಲ್ ಜನರೇಟರ್ ಸೇಟ್ ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳನ್ನು ಒದಗಿಸಿ ಅಳವಡಿಸಿ ಚಾಲನೆಗೊಳಿಸುವ ಕಾಮಗಾರಿ.
10. 2 ಸಂಖ್ಯೆಯ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕಗಳಿಗೆ ಹಾಗೂ 2 ಸಂಖ್ಯೆ ವೆಟ್‌ವೆಲ್‌ಗಳಿಗೆ 11 ಕೆ.ಎ ವಿದ್ಯುತ್ ಎಕ್ಸ್‌ಪ್ರೆಸ್ ಫೀಡರ್ ಲೈನ್ ಅಳವಡಿಸುವ ಕಾಮಗಾರಿ.



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11. ಪಟ್ಟಣದ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು 5 ವರ್ಷಗಳ ಅವಧಿಗೆ ಕಾರ್ಯಾಚರಣೆ ಮತ್ತು ನಿರ್ವಹಣೆ ಮಾಡುವ ಕಾಮಗಾರಿ.

ಸದರಿ ಅಂದಾಜನ್ನು 128ನೇ ತಾಂತ್ರಿಕ ಸಲಹಾ ಮತ್ತು ಟೆಂಡರ್ ಪರಿಶೀಲನಾ ಸಮಿತಿ ಸಭೆಯ ಮುಂದೆ ಮಂಡಿಸಿದ್ದು, ಸ್ಥಳೀಯ ಸಂಸ್ಥೆ ತರಾವಣೂರಿಗೆ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ಮಂಡಿಸಲು ತಾಂತ್ರಿಕ ಸಹಮತಿ ಪಡೆಯಲಾಗಿದೆ. ಜಿಗಣೆ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಅಂದಾಜನ್ನು ಶೇ. 18 ರಷ್ಟು ಜಿ.ಎಸ್.ಟಿ. ಮತ್ತು ಪರಿಷ್ಕೃತ ಸಿಮೆಂಟ್ ಮತ್ತು ಸ್ಪೀಲ್ ದರಗಳನ್ನು ಪರಿಗಣಿಸಿ ಅಂದಾಜನ್ನು 128ನೇ ತಾಂತ್ರಿಕ ಸಲಹಾ ಮತ್ತು ಟೆಂಡರ್ ಪರಿಶೀಲನಾ ಸಮಿತಿ ಸಭೆಯ ತಾಂತ್ರಿಕ ಸಹಮತಿಯ ಮೇರೆಗೆ ಅನುಮೋದನೆಗಾಗಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲು ನಿರ್ಣಯಿಸಲಾಗಿರುತ್ತದೆ.

ಜಂದಾಪುರ ಕೆರೆಗೆ ಕೊಳಚೆ ನೀರು ಸೇರುವುದನ್ನು ತಡೆಯಲು ತಕ್ಷಣ ಕ್ರಮಕೈಗೊಳ್ಳುವಂತೆ ಮಂಡಳಿಗೆ ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಗೌರವಾನ್ವಿತ NGT 2021ರ O.A ನಂ. 324 ರ ಸಭೆಯ ನಡವಳಿಯಲ್ಲಿ ತಿಳಿಸಿರುವುದರಿಂದ ಸದರಿ ಅಂದಾಜನ್ನು ಮುಂದಿನ ಮಂಡಳಿ ಸಭೆಯಲ್ಲಿ ಸ್ವೀಕರಣಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗುತ್ತದೆ. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಮಂಡಳಿವತಿಯಿಂದ ಕೈಗೊಳ್ಳಲು ಪುರಸಭಾ ಕಾರ್ಯಲಯ, ಜಿಗಣೆ ಇವರು ದಿನಾಂಕ 21.11.2022ರ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಒಪ್ಪಿಗೆ ನೀಡಿರುತ್ತಾರೆ (ತರಾವಣ ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ).

ಅದರಂತೆ ಕೇಂದ್ರ ಸರ್ಕಾರದ ನೋಟೀಫಿಕೇಷನ್ ಸಂಖ್ಯೆ: 15 & 16 / 2021-CT(Rate) Dt 18-11-2021 ರನ್ವಯ GST ದರಗಳನ್ನು ಶೇ 18 ಕ್ಕೆ ಪರಿಷ್ಕರಿಸಲಾಗಿದೆ. ಹಾಗೆಯೇ ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಪ್ರತ್ಯ, ಬೆಂಗಳೂರು ಇವರ ನಡವಳಿ ದಿನಾಂಕ:07-07-2022 ರಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ಸಿಮೆಂಟ್ ದರಗಳನ್ನು ಪ್ರತಿ ಬ್ಯಾಗ್ಗೆ ರೂ.312.5/- ಮತ್ತು ಸ್ಪೀಲ್ Fe-550 ದರಗಳನ್ನು ಪ್ರತಿ ಟನ್ಗೆ ರೂ.64,830.51/- ಗಳಿಗೆ ಪರಿಷ್ಕರಿಸಲಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಜಿಗಣೆ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಯೋಜನೆಯ ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಸಿದ್ಧಪಡಿಸಲಾಗಿದ್ದು, ಸದರಿ ಅಂದಾಜು ಮೊತ್ತವು ರೂ.136.00 ಕೋಟಿಗಳಾಗಿರುತ್ತದೆ.

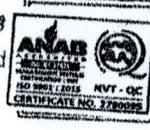
ಯೋಜನೆಯ ಆರ್ಥಿಕ ಮಾವರಿ ಈ ಕೆಳಗಿನಂತಿದೆ.

		ರೂ ಕೋಟಿಗಳಲ್ಲಿ
ಸರ್ಕಾರದ ಅನುದಾನ	75%	102.00
ಆರ್ಥಿಕ ಸಂಸ್ಥೆಗಳಿಂದ ಸಾಲ	20%	27.20
ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಪಾಲು	5%	6.80
ಒಟ್ಟು		136.00

2040 ರ ಮಧ್ಯಂತರ ಅವಧಿಗೆ Per Capita Cost ರೂ.24,754/- ಹಾಗೂ 2055ರ ಅಂತಿಮ ಅವಧಿಗೆ Per Capita Cost ರೂ.15,128/- ಆಗುತ್ತದೆ.



ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
Karnataka Urban Water Supply & Drainage Board



ಮುಂದುವರಿದ ಪಾಲೆ ಸಂಖ್ಯೆ.....
Continuation Page No.

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ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಕುರಿತು ರೂ.136.00 ಕೋಟಿಗಳ ವಿವರವಾದ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಸಲ್ಲಿಸುತ್ತಾ, ಸದರಿ ಅಂದಾಜು ಪಟ್ಟಿಗೆ ಸರ್ಕಾರದಿಂದ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ನೀಡಲು ಈ ಮೂಲಕ ಕೋರಲಾಗಿದೆ.

- ಅಡಕ: 1. ಅಂದಾಜು ಪಟ್ಟಿ - 1 ಸಂಖ್ಯೆ
2. 128ನೇ TATSC ಸಭೆಯ ನಡವಳಿಗಳು
3. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆ ಶಲಾಘನೆ

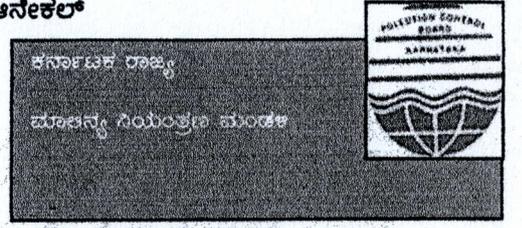
ತಮ್ಮ ವಿಶ್ವಾಸಿ,

KP... 23/11/21
ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು,
ಕನನೀಸ ಮತ್ತು ಒಚ ಮಂಡಳಿ,
ಬೆಂಗಳೂರು

Karnataka State Pollution Control Board

Regional Office: Bangalore - Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru - 560 010
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ಜಿ.ಪು/2023-24/ 98

ದಿನಾಂಕ: 08 MAY 2023

ಇವರಿಗೆ,
ಮುಖ್ಯಾಧಿಕಾರಿಗಳು,
ಜಿಗಣಿ ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ,
ಜಿಗಣಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು - 560 105

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಜಿಗಣಿ ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ 06 ಎಮ್.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ನಿರ್ಮಾಣ ಮಾಡಲು ಗುರುತಿಸಲಾಗಿರುವ ಸ್ಥಳಕ್ಕೆ ಸ್ಥಾಪನಾ ಒಪ್ಪಿಗೆಯನ್ನು ಪಡೆಯುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1. ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ ಆನೇಕಲ್/ಪುರಸಭೆ/2023-24/54
ದಿನಾಂಕ: 13.04.2023.
2. ಈ ಕಛೇರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯ ಅಧಿಕಾರಿಗಳು, ಜಿಗಣಿ ಪುರಸಭೆ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಕಂದಾಯ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳನ್ನೊಳಗೊಂಡ ಜಂಟಿ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ದಿನಾಂಕ: 28.04.2023.
3. ತಮ್ಮ ಪುರಸಭೆಯ ಪತ್ರ ಸಂಖ್ಯೆ: ಜಿ.ಪು/ತಾ.ಶಾ/ಸಿ ಆರ್/25/2020-21 ದಿನಾಂಕ: 08.05.2023

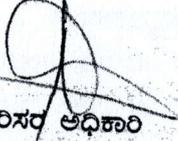
ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜಿಗಣಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸರ್ವೆ ನಂ. 147 ರಲ್ಲಿ 6 ಎಮ್.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲು ಸದರಿ ಜಾಗವು ಸೂಕ್ತವಿದೆಯೇ ಎಂಬುದರ ಕುರಿತು ಸ್ಪಷ್ಟ ಅಭಿಪ್ರಾಯವನ್ನು ನೀಡುವಂತೆ ಈ ಕಛೇರಿಗೆ ಪತ್ರವನ್ನು ಉಲ್ಲೇಖ (3) ರಲ್ಲಿ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ.

ಮುಂದುವರೆದಂತೆ, ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ 06 ಎಮ್.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ಮತ್ತು ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಿಸುವ ಪ್ರಸ್ತಾವನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ:28.04.2023 ರಂದು ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯ ಅಧಿಕಾರಿಗಳು, ಜಿಗಣಿ ಪುರಸಭೆ ಅಧಿಕಾರಿಗಳು, ಕಂದಾಯ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಈ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳನ್ನೊಳಗೊಂಡಂತೆ

o/c

ಜಂಟಿಯಾಗಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲಾಗಿದ್ದು ಹಾಗೂ ತಮ್ಮ ಕಛೇರಿಯಿಂದ ಸಲ್ಲಿಸಿರುವ ಪಹಣಿ ಮತ್ತು ಸರ್ವೆ ಸ್ಕೆಚ್ ಪ್ರಕಾರ ಸರ್ವೆ ನಂ. 147 ರ ಸ್ಥಳವು ಕೆರೆ ಅಂಗಳವಾಗಿರುವುದರಿಂದ ಉದ್ದೇಶಿತ 6 ಎಮ್. ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ಈ ಸ್ಥಳದಲ್ಲಿ ನಿರ್ಮಾಣ ಮಾಡಲು ಸೂಕ್ತವಾಗಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ 6 ಎಮ್. ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲು ಸೂಕ್ತ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಬಹುದಾಗಿರುತ್ತದೆ.

ಇದು ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.


ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಜಿಗಣಿ ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು - 560105.



ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 080-29760400
E-mail-itstaff ulb jigani@yahoo.com
Gmail-jiganideo@gmail.com

ಕ್ರ.ಸಂ:- ಜಿ.ಪು/ತಾ.ಶಾ/ಸಿಆರ್/25/2020-21

ದಿನಾಂಕ:08/05/2023

ರವರಿಗೆ,

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ,
ಬೆಂಗಳೂರು- ಆನೇಕಲ್ ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
2ನೇ ಮಹಡಿ ನಿಸರ್ಗ ಭವನ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-79.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಜಿಗಣಿ ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ 06 ಎಮ್.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ನಿರ್ಮಾಣ ಮಾಡಲು ಗುರುತಿಸಲಾಗಿರುವ ಸ್ಥಳಕ್ಕೆ ಸ್ಥಾಪನಾ ಒಪ್ಪಿಗೆಯನ್ನು ಪಡೆಯುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:-
1. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ. ಮಂಡಳಿ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ: KWB/EE/Dvn/BNG/AE-1/NGT-UGD/47/2023-24, ದಿನಾಂಕ:29-04-2023.
 2. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಆನೇಕಲ್/ಪುರಸಭೆ/2023-24/54, ದಿನಾಂಕ:13-04-2023.
 3. XGN Online ತಂತ್ರಾಂಶದ ಆಕ್ಷೇಪಣೆಯ ರೀತ್ಯಾ.

*~**~*

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣ ಪ್ರಧಾನ ಪೀಠ ನವದೆಹಲಿಯಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ-324/2022 ರಲ್ಲಿ ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಚಂದಾಪುರ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಚಂದಾಪುರ ಕೆರೆ ಸಂಗ್ರಹಣಾ ಪ್ರದೇಶದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ನಗರಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಪೈಕಿ, ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ 06 ಎಮ್.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ಮತ್ತು ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಿಸುವ ಪ್ರಸ್ತಾವನೆಗೆ ಸರ್ಕಾರದಿಂದ ಅನುಮೋದನೆಯನ್ನು ಪಡೆಯಲಾಗಿದ್ದು, ದಿನಾಂಕ:28-04-2023ರಂದು ಮಾನ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆರವರ ಸಮ್ಮುಖದಲ್ಲಿ ಈ ಕೆಳಗೆ ಗುರುತಿಸಲಾಗಿರುವ ಸ್ಥಳವನ್ನು ಹಸ್ತಾಂತರಿಸಲು ಮತ್ತು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಸ್ಥಾಪನಾ ಅನುಮತಿಯನ್ನು ಪಡೆದು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ (1)ರಲ್ಲಿ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ.ಮಂಡಳಿಯವರು ತಿಳಿಸಿರುತ್ತಾರೆ.

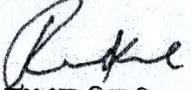
Sl.No	City/Town	Components as per DPR	Land Details
1	Jigani TMC	Wetwell-10m Dia	Madhumithra Layout CA Site
		6 MLD STP of SBR Technology	Govt Land Sy.No.147 of Hennagara Kere Jigani Hobli
		Wetwell-8m Dia	Hennagara Kere Sy No 147
		100 KLD STP of MBBR Technology	TMC Land Srirampura (crematorium)

ಉಲ್ಲೇಖ (2)ರಲ್ಲಿ ಜಿಗಣಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ 06 ಎಮ್.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ಮತ್ತು ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಿಸಲು ಕೋರಿ ಈಗಾಗಲೇ ಜಿಗಣಿ ಕೆರೆಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿದ್ದು, ಮತ್ತು STP Feasibility Report, Land Documents, Map Depicting, Water Shed, Buffer Zone ಇರುವ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲೀನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ XGN Online ತಂತ್ರಾಂಶದ ಮುಖೇನ ಸ್ಥಾಪನಾ ಒಪ್ಪಿಗೆಯನ್ನು ಪಡೆಯಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ದಿನಾಂಕ:06-05-2023 ರಂದು ಜಿಗಣಿ ಪುರಸಭೆ ವತಿಯಿಂದ XGN Online ತಂತ್ರಾಂಶದಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಹೆನ್ನಾಗರ ಕೆರೆಯ ಸರ್ವೆ ನಂ.147ಗೆ ಸ್ಥಾಪನಾ ಒಪ್ಪಿಗೆಯನ್ನು ನೀಡುವಂತೆ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಉಲ್ಲೇಖ (3)ರಲ್ಲಿ 30 ಮೀಟರ್ ಬಪ್ಪರ್ ಜೋನ್ ಒಳಗೊಂಡ ಸರ್ವೆ ಸ್ಕೆಚ್ ಮತ್ತು ಎಸ್.ಟಿ.ಪಿ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಜಿ.ಪಿ.ಎಸ್‌ನ ರೀಡಿಂಗ್‌ನೊಂದಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಆದಕಾರಣ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವ ಜಿಗಣಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.147ರ ಪಹಣಿ ಮತ್ತು ಸರ್ವೆ ಸ್ಕೆಚ್‌ನ್ನು ಸಲ್ಲಿಸುತ್ತಾ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲು ಸದರಿ ಜಾಗವು ಸೂಕ್ತವಿದೆಯೆ ಎಂಬುದರ ಕುರಿತು ಸ್ಪಷ್ಟ ಅಭಿಪ್ರಾಯವನ್ನು ನೀಡುವಂತೆ ತಮ್ಮಲ್ಲಿ ಈ ಮೂಲಕ ಕೋರಲಾಗಿರುತ್ತದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,


ಮುಖ್ಯಾಧಿಕಾರಿ
ಪುರಸಭೆ ಜಿಗಣಿ

ಪ್ರತಿಯನ್ನು:

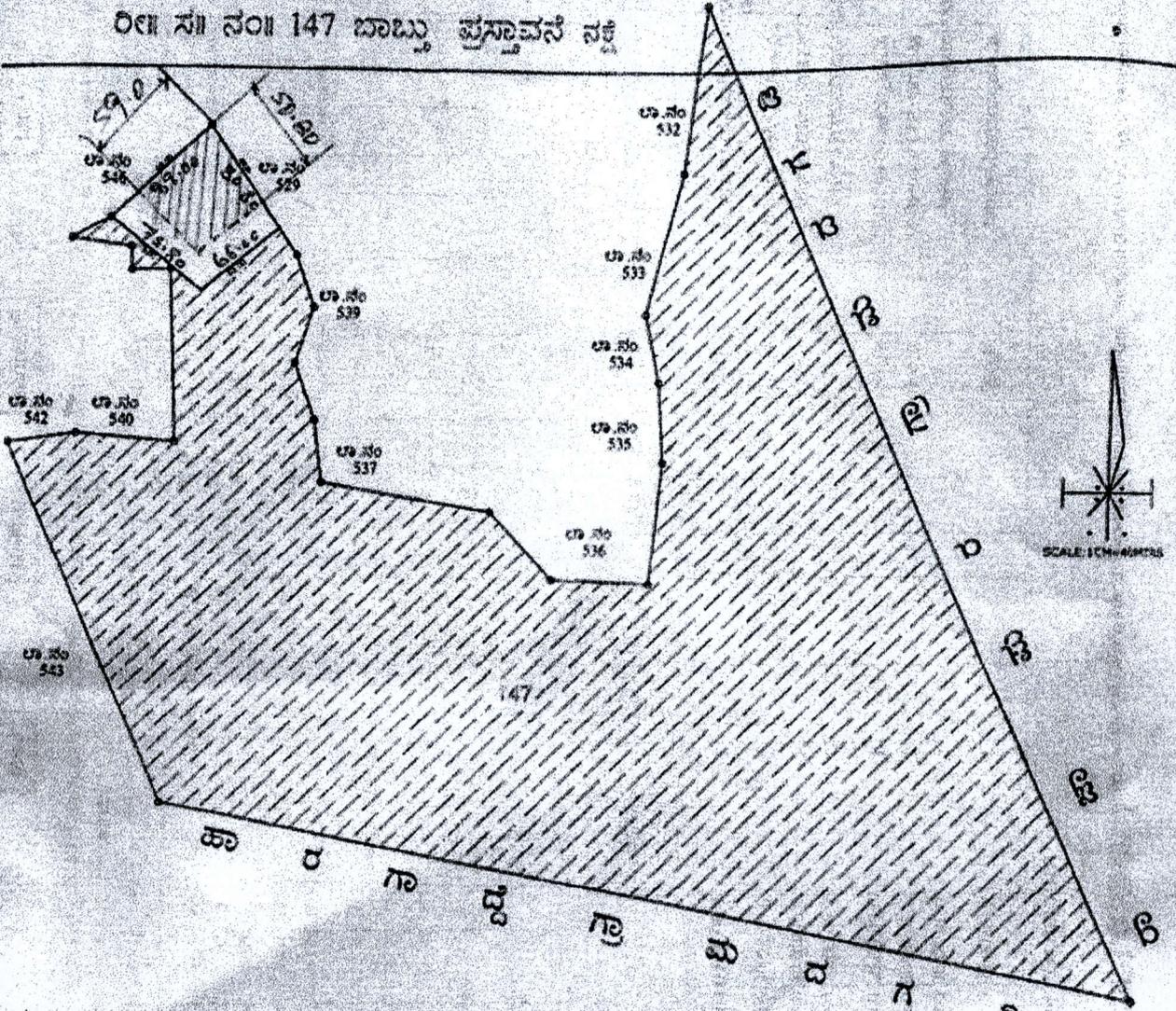
1. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ.ಮಂಡಳಿರವರ ಮಾಹಿತಿಗಾಗಿ.

ಗ್ರಾಮ:-ಜಿಗಣಿ

ಹೋಬಳಿ:-ಜಿಗಣಿ

ತಾಲ್ಲೂಕು:- ಆನೇಕಲ್

ರೀಟಿ ಸಾ. ನಂ|| 147 ಬಾಬು ಪ್ರಸ್ತಾವನೆ ನಕ್ಷೆ



- 1.ಮಾನ್ಯ ಕಹಶಿಲ್ಕಾರ್ ಆನೇಕಲ್ ತಾಲ್ಲೂಕ್, ಆನೇಕಲ್ ರವರ ಕಾರ್ಯಾಲಯದ ಪತ್ರ ಸಂಖ್ಯೆ :ಎಲ್.ಎನ್.ಡಿ/ಸಿ.ಆರ್/03/23-24ರ ಮೇರೆಗೆ ರಾಜಸ್ಥಾನೀಕರಣ ಗ್ರಾಮೀಣಾಧಿಕಾರಿಗಳ ಸಮಕ್ಷಮ ಅಳತೆ ಮಾಡಿ ನಕ್ಷೆ ತಯಾರಿಸಿದೆ.
- 2.ಆನೇಕಲ್ ತಾಲ್ಲೂಕ್ ಜಿಗಣಿ ಹೋಬಳಿ ಜಿಗಣಿ ಗ್ರಾಮದ ಸ.ನಂ 147 ರಲ್ಲಿ ವಿಸ್ತೀರ್ಣ 53-12 ಗಂಟೆ ಇದ್ದು ಇದರ ಪೈಕಿ ಈ ಬಣ್ಣದಿಂದ ಗುರುತಿಸಿರುವ ಎ02-00ಗು ಪ್ರದೇಶವನ್ನು ಎಸ್.ಟಿ.ಪಿ ಘಟಕಕ್ಕೆ ಜಾಗ ಮಂಜೂರಿ ಮಾಡುವ ಬಾಬು ಪ್ರಸ್ತಾವನೆಗೆ ಗುರುತಿಸಿರುವ ಪ್ರದೇಶವಾಗಿರುತ್ತದೆ.
- 3.ಭಾರಂ ನಂ 50-53 ಮಂಜೂರಾತಿ ಬಾಬು ಯಾವುದೇ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪ್ರಕರಣಗಳನ್ನು ಪರಿಶೀಲಿಸಿಕೊಂಡು ಮುಂದಿನ ಕ್ರಮ ವಹಿಸಬಹುದಾಗಿರುತ್ತದೆ.

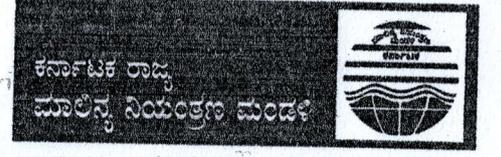
ಕಾರ್ಯದರ್ಶಿ:

 ಜಿಗಣಿ ತಾಲ್ಲೂಕು ಅಧೀನ ಶಾ. ಆನೇಕಲ್

 ಜಿಗಣಿ ತಾಲ್ಲೂಕು ಅಧೀನ ಶಾ. ಆನೇಕಲ್

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru - Anekal
2nd Floor, "Nisarga Bhavan",
7th 'D' Main Road, Thimmaiah Road,
Basaveshwaranagara, Shivanagar,
Bengaluru - 560 010.
Phone : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು - ಅನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಬಸವೇಶ್ವರನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ಫೋನ್ : 080-23229538



towards a cleaner Karnataka

No.PCB./RO-Anekal/ TMC/2023-24/55

To,

Date: 13 APR 2023

The Member Secretary,
Parisara Bhavan,
KSPCB, Church Street,
Bengaluru-01

DESIGNATED

Sir,

\\Kind Attn: SEO-Infrastructure Cell//

Sub: Providing Sewage Treatment Plant by Jigani-TMC-reg

Ref:1. Request letter submitted by Jigani TMC date:03.04.2023, submitted to this office on 12.04.2023.

2. Inspection of the Site along with TMC Officials on 12.04.2023

With reference to the above subject, it is bring to your kind notice that, the authorities of Jigani TMC have submitted a letter vide ref(1) seeking permission for implementations of 6MLD STP, Wet well-2 numbers, MBBR-1 number and providing UGD. In this regard the TMC authorities have called for inspection of proposed site. During inspection the following observations were made:

The following proposals are made;

1. Wet Well-1, proposed near Madumithra Layout
2. Wet-well -2, Near Hennagara Tank(in Lake buffer zone)
3. 6MLD STP (2 Acres)- near Jigani Lake (Informed proposed location is 30 meters from revenue boundary of lake)
4. MBBR -Near Srirampura (Crematorium).

- During inspection, the authorities have shown two proposed sites i.e., Wet well-2 and 6MLD STP.
- The Wet-Well -2 Proposed is in the Hennagara Tank Bed.
- 6MLD STP proposed location is adjacent to Jigani Lake. In this regard the authorities have submitted block leveling of proposed site & google map. However, they have not submitted Map depicting lake boundary & buffer zone.

Thereby the actual buffer distance proposed for the STP location could not be ascertained.

- The authorities have not furnished KML details for the proposed units.
- The authorities have not submitted online CFE application and also not furnished STP feasibility report , details of land documents , MAP depicting lake water shed ,buffer zone and other features like nearby villages, buildings etc., in this regards this office has addressed a letter to TMC-Jigani on 13.04.2023.
- The TMC authorities along with letter vide ref(1) have submitted copy of letter from KUWSSB addressed to Jigani TMC dated: 5.5.2022 regarding preparation of DPR. Copy of letter from KUWSSB , UDD dated:30.11.2022, abstract of Line Estimate of providing UGD to Jigani Town amounting to Rs. 182 Crores, STP site block levels and google map.

In view of the above , since there is no clarity in buffer distance proposed for the STP and also authorities have not submitted CFE applications for construction of 6MLD STP. The authorities may be called for technical presentation at the Board Office for taking necessary decision.

This is for your kind information.

Encl: copy of letter dated 13.04.2023 addressed to TMC Jigani.

Yours faithfully,

Environmental Officer,
RO-Anekal



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು.

(ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಬೆಂಗಳೂರು)

E-Mail :- tude_burban@yahoo.com

Phone No-08022211372/352

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MEMORANDUM OF UNDERSTANDING

This proposal is for in-line treatment of sewage in Rajakaluvves entering Chandapura lake,

BY AND BETWEEN

- 1) The memorandum of understanding is made and enacted on this day of 03-11-2022 joining with CMC Hebbagodi, TMC Bommasandra, TMC Chandapura and TMC Jigani
- 2) The Project director, District Urban development cell (DUDC), Bangalore Urban District.
- 3) Dr. Lakshminarayana Rao, Associate Professor, centre of sustainable technologies, Indian Institute of Science (IISc), Bangalore.

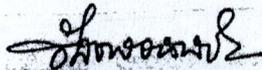
Role of Dr Lakshminarayanrao, Associate Professor

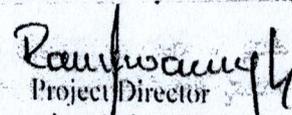
- 1) Water quality studies of sewage entering into the chandapura lake and designing of in line sewage treatment solutions consisting of in-line sewage nets (anaerobic digestion section, aerobic section and bio-logical nutrient removal system).
- 2) Providing design dimensions for in-line sewage treatment system.
- 3) Provide technical guidelines to implement the in-line treatment system.
- 4) Monitor the water quality to determine the treatment levels over a period of 18months from the time of completion.
- 5) Preparation of water quality reports before and after the implementation of the in-line sewage system.

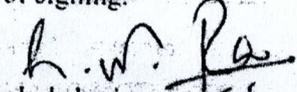
Role of Urban Local Bodies

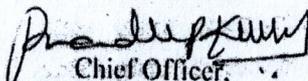
- 1) To provide survey data and dimensions of the existing nalla's which are carrying untreated wastewater to Chandapura lake.
- 2) To implement the design provided by IISc for the inline treatment system
- 3) To provide ground support in collection and monitoring of the project during implementation
- 4) To facilitate to take samples from source for quality tests
- 5) To facilitate locally to carryout and designing of the project
- 6) ULB's have to allocate the funds to implement the project

As per your line estimates on in-line treatment system of sewage the budget has been accepted by ULB's and amount of 30.92 lakhs will be remitted towards the project from the Urban local bodies. The MOU will be valid for 1 year from the date of signing.


Municipal Commissioner
CMC Hebbagoodi


Project Director
Bangalore Urban District


Dr Lakshminarayanrao
Associate Professor, (IISc).
Bangalore


Chief Officer,
TMC Chandapura

Chief Officer,
TMC Bommasandra

Chief Officer,
TMC Jigan

ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣ ಪ್ರಧಾನ ಪೀಠ ನವದೆಹಲಿಯಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ:324/2022ರಲ್ಲಿ ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ಚಂದಾಮರ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಚಂದಾಮರ ಕೆರೆ ಸಂಗ್ರಹಣಾ ಪ್ರದೇಶ (Catchment Area) ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಅಗತ್ಯವಿರುವ ಜಮೀನಿನ ಲಭ್ಯತೆ ಕುರಿತು ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುವ ಕ್ರಮಗಳ ಕುರಿತು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ದಿನಾಂಕ:17.11.2022 ರಂದು ನಡೆದ ಸಭೆಯ ನಡವಳಿಗಳು.

ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದವರು:

1.	ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು.
2.	ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
3.	ಮುಖ್ಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕೇಂದ್ರೀಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ನಿರ್ವಹಣಾ ಭವನ, ಬೆಂಗಳೂರು.
4.	ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒ.ಚ.ಮಂಡಳಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.
5.	ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
6.	ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಸಣ್ಣ ನೀರಾವರಿ ಇಲಾಖೆ, ಬೆಂಗಳೂರು
7.	ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒ.ಚ.ಮಂಡಳಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.
8.	ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒ.ಚ.ಮಂಡಳಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.
9.	ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಸಣ್ಣ ನೀರಾವರಿ ಇಲಾಖೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
10.	ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಸರ್ಕಾರ.
11.	ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಆನೇಕಲ್.
12.	ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ ಹೆಚ್ಚುಗೋಡಿ.
13.	ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, (ಪರಿಸರ) ಹೆಚ್ಚುಗೋಡಿ.
14.	ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ಪುರಸಭೆ ಚಂದಾಮರ
15.	ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ಪುರಸಭೆ ಬೊಮ್ಮನಂದ್ರ
16.	ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ಪುರಸಭೆ ಜಿಗಣಿ
17.	ಪರಿಸರ ಅಭಿಯಂತರರು, ಪುರಸಭೆ, ಬೊಮ್ಮನಂದ್ರ
18.	ಪರಿಸರ ಅಭಿಯಂತರರು, ಪುರಸಭೆ, ಚಂದಾಮರ
19.	ಪರಿಸರ ಅಭಿಯಂತರರು, ಪುರಸಭೆ, ಜಿಗಣಿ
20.	ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ, ಪ್ರಾ.ಕ. ಆನೇಕಲ್,ಕ.ರಾ.ಮಾ.ನೀ.ಮಂ.
21.	ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರು
22.	ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಸಣ್ಣ ನೀರಾವರಿ ಇಲಾಖೆ ಉಪವಿಭಾಗ

ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ನಗರಾಭಿವೃದ್ಧಿ ಕೋಶ ರವರು ಮಾತನಾಡಿ ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದ ಎಲ್ಲರಿಗೂ ಸ್ವಾಗತವನ್ನು ಕೋರಿದರು. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಅನುಮತಿ ಮೇರೆಗೆ ಸಭೆಯನ್ನು ಪ್ರಾರಂಭಿಸಲಾಯಿತು.

ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣ ಪ್ರಧಾನ ಪೀಠ ನವದೆಹಲಿಯಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ:324/2022 ರಂತೆ ಚಂದಾಮರ ಕೆರೆಯ ಸಂಗ್ರಹಣಾ ಪ್ರದೇಶದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಾದ ಹೆಚ್ಚುಗೋಡಿ ನಗರಸಭೆ ಮತ್ತು ಚಂದಾಮರ, ಬೊಮ್ಮನಂದ್ರ ಮತ್ತು ಜಿಗಣಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಗಳಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಅಧ್ಯತೆ ಮೇಲೆ ಕಲ್ಪಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಅಗತ್ಯವಿರುವ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (STP) ನಿರ್ಮಾಣಕ್ಕೆ ಅಗತ್ಯವಿರುವ ಜಮೀನುಗಳ ಕುರಿತು ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, KUWS & DBರವರು ಸಭೆಗೆ ಮಾಹಿತಿ ನೀಡಿದರು. ನಾಲ್ಕು ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಲ್ಲಿಯೂ 2025ನ್ನು ಮೂಲ ವರ್ಷ (Base Year) ವನ್ನಾಗಿ 2040ನ್ನು ಮಧ್ಯಂತರ ಅವಧಿಯನ್ನಾಗಿ (Intermittent Year)

ಮತ್ತು 2055ರ ಸಾಲಿನ ಜನಸಂಖ್ಯೆ ಗುರಿಗೆ (Targeted Year) ಅನುಗುಣವಾಗಿ ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿ (DPR) ಗಳನ್ನು ಸಿದ್ಧಪಡಿಸಲಾಗಿದೆ ಹಾಗೂ ನಾಲ್ಕು ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಅಗತ್ಯವಿರುವ ತ್ಯಾಜ್ಯ ನೀರು ನಿರ್ವಹಣಾ ಘಟಕಗಳಿಗೆ ಮತ್ತು Wetwellಗಳ ನಿರ್ಮಾಣಕ್ಕೆ ತಾಂತ್ರಿಕವಾಗಿ ಸಮರ್ಪಕವಾಗಿರುವ ಜಾಗಗಳನ್ನು ಗುರುತಿಸಿದ್ದು, ಈ ಜಾಗಗಳನ್ನು ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ KUWS & DB ಮಂಡಳಿಗೆ ಹಸ್ತಾಂತರಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿದರು.

ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆ :- ಬೊಮ್ಮಸಂದ್ರ ಪುರಸಭೆಯಲ್ಲಿ 10 MLD ಸಾಮರ್ಥ್ಯದ STP ನಿರ್ಮಿಸಲು 02 ಎಕರೆ ಜಾಗ ಅಗತ್ಯವಿದ್ದು, ಇದಕ್ಕಾಗಿ ಚಂದಾಪುರ ಕೆರೆ ಸರ್ವೆ ನಂ.120ರಲ್ಲಿ 02 ಎಕರೆ ಜಾಗ ಗುರುತಿಸಿರುವುದಾಗಿ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ತಿಳಿಸಿದರು, ಆದರೆ ಸರ್ವೆ ನಂ.120 ರಲ್ಲಿನ ಒಟ್ಟು 16-02 ಎಕರೆ ವಿಸ್ತೀರ್ಣವು ಕೆರೆಯ ಜಾಗವಾಗಿದ್ದು, ಈ ಸ್ಥಳದಲ್ಲಿ STP ನಿರ್ಮಾಣಕ್ಕೆ ಅನುಮತಿ ನೀಡಲು ಅವಕಾಶ ಇರುವುದಿಲ್ಲವೆಂದು ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರವರು ತಿಳಿಸಿದ ಮೇರೆಗೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಈ ಜಾಗದ ಬದಲಿಗೆ, Wet well ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಹಿಳಲಿಗೆ ಸರ್ವೆ ನಂ.197ರಲ್ಲಿ ಈಗಾಗಲೇ ಮಂಜೂರಾಗಿರುವ (ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಆದೇಶ ಸಂಖ್ಯೆ: LND(A)/CR 99/2012-13 ದಿನಾಂಕ:26.12.2012) ಒಂದು ಎಕರೆ ಜಾಗದ ಜೊತೆಗೆ ಇನ್ನೂ ಒಂದು ಎಕರೆ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಮಂಜೂರು ಮಾಡಲು ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಹಾಗೂ ಈ ಕುರಿತು ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲು ತಹಶೀಲ್ದಾರ್, ಆನೇಕಲ್ ರವರಿಗೆ ಸೂಚಿಸಲು ತಿಳಿಸಲಾಯಿತು.

ಹೆಬ್ಬಗೋಡಿ ನಗರಸಭೆ :- ಹೆಬ್ಬಗೋಡಿ ನಗರಸಭೆಯಲ್ಲಿ 24 MLD ಸಾಮರ್ಥ್ಯದ STP ಮತ್ತು ಒಂದು Wet well ನಿರ್ಮಿಸಲು ಅಗತ್ಯವಿರುವ 03 ಎಕರೆ ಜಾಗವನ್ನು ಕ್ರಮಿಸುತ್ತ ಸರ್ವೆ ನಂ.69ರಲ್ಲಿ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: RD/156/LGB 2020 ದಿ:15.10.20 ರಲ್ಲಿ ಮಂಜೂರಾಗಿದ್ದು, ಈ ಜಾಗಕ್ಕೆ KSPCB ವತಿಯಿಂದ ಒಪ್ಪಿಗೆ ಪತ್ರ ಪಡೆದು KUWS & DBಗೆ ಹಸ್ತಾಂತರಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ವರಾಯುಕ್ತರು, ಹೆಬ್ಬಗೋಡಿ ನಗರಸಭೆ ರವರಿಗೆ ಸೂಚಿಸಲಾಯಿತು.

ಜಿಗಣಿ ಪುರಸಭೆ :- ಜಿಗಣಿ ಪುರಸಭೆಯಲ್ಲಿ 6 MLD ಸಾಮರ್ಥ್ಯದ STP (SBR Technology) ಮತ್ತು 100KLD (0-1MLD-MBBR Technology) ಸಾಮರ್ಥ್ಯದ 02 STP ಗಳನ್ನು ನಿರ್ಮಿಸಲು ಪ್ರಸ್ತಾಪಿಸಿದ್ದು, ವಿಸ್ತೃತವಾದ ಚರ್ಚೆಯ ನಂತರ 6 MLD- STP ಗೆ ಅಗತ್ಯವಾದ 02 ಎಕರೆ ಮತ್ತು Wetwell-2 (8 wtdia)ನ್ನು ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಿಂದ ನಿರ್ಮಿಸಿದ್ದ STP ಇರುವ ಮತ್ತು ಈಗಾಗಲೇ ಮಂಜೂರಾಗಿರುವ ಹೆನ್ರಾಗೆರೆ ಸರ್ವೆ ನಂ.281ರ 2 ಎಕರೆ ಜಾಗದಲ್ಲಿರುವ ನಿರ್ಮಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಸೂಚಿಸಲಾಯಿತು. ಈ ಜಾಗಕ್ಕೆ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ ನಿಂದ STP ನಿರ್ಮಾಣದ ವೇಳೆಯಲ್ಲಿ KSPCB ವತಿಯಿಂದ Consent (ಒಪ್ಪಿಗೆ ಪತ್ರ) ಪಡೆದಿರುವುದರಿಂದ ಇನ್ನೊಮ್ಮೆ ಪರಿಶೀಲಿಸಿ ಜಾಗವನ್ನು ಹಸ್ತಾಂತರಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಮುಖ್ಯಾಧಿಕಾರಿ, ಜಿಗಣಿ ಪುರಸಭೆ ರವರಿಗೆ ಸೂಚಿಸಲಾಯಿತು ಮತ್ತು wet well-1 (8wt dia) ನಿರ್ಮಾಣವನ್ನು ಮದುವಿತಾ ಬಡಾವಣೆಯ ನಾಗರೀಕ ಉದ್ದೇಶದ ನಿವೇಶನದಲ್ಲಿ ನಿರ್ಮಿಸಲು ಮತ್ತು 100KLD STPಯನ್ನು ಕ್ಯಾಲಸನಹಳ್ಳಿ ಗ್ರಾಮದ ಸಾರ್ವಜನಿಕ ಸ್ಥಾನಕ್ಕಾಗಿ ನಿಗದಿಪಡಿಸಿರುವ 1.10 ಎಕರೆ ಜಾಗದ ವೈಕಿ ಖಾಲಿ ಇರುವ 10 ಗುಂಟೆ ಜಾಗದಲ್ಲಿ ನಿರ್ಮಿಸಲು ಮತ್ತು ಈ 10 ಗುಂಟೆ ಜಾಗವನ್ನು ಜಿಗಣಿ, ಪುರಸಭೆ ಹೆಸರಿಗೆ ಮಂಜೂರು ಮಾಡಲು ಕೋರಿ ತಹಶೀಲ್ದಾರ್, ಆನೇಕಲ್ ರವರಿಗೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲು ಮುಖ್ಯಾಧಿಕಾರಿ, ಜಿಗಣಿ ಪುರಸಭೆ ರವರಿಗೆ ಸೂಚಿಸಲಾಯಿತು.

ಚಂದಾಪುರ ಪುರಸಭೆ :- ಚಂದಾಪುರ ಪುರಸಭೆಯಲ್ಲಿ 09MLD ಸಾಮರ್ಥ್ಯದ STP ನಿರ್ಮಿಸಲು ರಾಮನಗರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.97 & 98ರಲ್ಲಿನ 2 ಎಕರೆ ಸರ್ಕಾರಿ ಜಾಗವನ್ನು ಗುರುತಿಸಿದ್ದು, ಈ ಜಾಗದ ಮಂಜೂರಾತಿಗಾಗಿ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲು ಮುಖ್ಯಾಧಿಕಾರಿ ಚಂದಾಪುರ ಪುರಸಭೆ ರವರಿಗೆ ಸೂಚಿಸಲಾಯಿತು ಈ ಜಾಗಕ್ಕೆ ಬೇಕಾಗುವ ದಾರಿಗಾಗಿ 10mt * 50mt ಖಾಸಗಿ ಜಾಗದ ಅವಶ್ಯಕತೆ ಇರುವುದರಿಂದ ಸದರಿ ಜಾಗವನ್ನು ಭೂಸ್ವಾಧೀನ ಅಥವಾ Consent Purchase ಮೂಲಕ ಪಡೆಯಲು ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಮುಖ್ಯಾಧಿಕಾರಿಗೆ ಸೂಚಿಸಲಾಯಿತು. wet well-1 ನಿರ್ಮಾಣಕ್ಕೆ ಉದ್ದೇಶಿಸಿರುವ ಹಿಲಲಿಗೆ ಸರ್ವೆ ನಂ.81,82,83, ಈ ಮೂರು ಸರ್ವೆ ನಂಬರ್‌ಗಳು

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ಹಿಡುವಳಿ ಜಮೀನಾಗಿದ್ದು, ಈ ಜಮೀನಿನ ಮಧ್ಯೆ ಇರುವಂತಹ 'ಬಿ' ಖರಾಬು ಜಮೀನನ್ನು ಪಡೆಯಲು ತಹಸೀಲ್ದಾರ್, ಆನೇಕಲ್‌ರವರಿಗೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲು ಮುಖ್ಯಾಧಿಕಾರಿ, ಚಂದಾಪುರ ಪುರಸಭೆ‌ರವರಿಗೆ ಸೂಚಿಸಲಾಯಿತು. wet well-2 ನಿರ್ಮಾಣವನ್ನು ಇಗ್ಲೂರು ಜಿ.ಆರ್.ಬಡಾವಣೆಯ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕಾಗಿ ಮೀಸಲಿರುವ ನಿವೇಶನದಲ್ಲಿ ನಿರ್ಮಿಸಲು ಮತ್ತು ಈ ಜಾಗವನ್ನು ಪುರಸಭೆಗೆ ಮಂಜೂರು ಮಾಡಲು ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸುವಂತೆ ಮುಖ್ಯಾಧಿಕಾರಿ ಚಂದಾಪುರ ಪುರಸಭೆ‌ರವರಿಗೆ ಸೂಚಿಸಲಾಯಿತು.

ನಾಲ್ಕು ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಾಲಮಿತಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಬೇಕಾಗಿದ್ದು, ಸಂಬಂಧಪಟ್ಟ ಪೌರಾಯುಕ್ತರು/ಮುಖ್ಯಾಧಿಕಾರಿಗಳು ವೈಯಕ್ತಿಕ ಗಮನಹರಿಸಿ STP ಗೆ ಅಗತ್ಯವಿರುವ ಜಮೀನುಗಳ ಮಂಜೂರಾತಿ ಪಡೆದು ಪರಿಸರ ಮಂಡಳಿಯ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆದು ಜಮೀನನ್ನು KUWS & DB ಹಸ್ತಾಂತರಿಸಲು ಸೂಚಿಸಲಾಯಿತು.

ಮುಂದುವರೆದು ಚಂದಾಪುರ ಕೆರೆಗೆ ಸೇರುವ ಎರಡು ರಾಜಕಾಲುವೆಗಳಾದ 1) ಚಿಗಣಿ, ಚಂದಾಪುರ ರಾಜಕಾಲುವೆ ಮತ್ತು 2) ಹೆಬ್ಬಗೋಡಿ- ಬೊಮ್ಮಸಂದ್ರ, ಚಂದಾಪುರ ರಾಜಕಾಲುವೆಯ ಭೌದಿಕ ಸರ್ವೆ ಕಾರ್ಯ ಮುಗಿದಿರುತ್ತದೆ. ಹಾಗೂ ಈ ಎರಡು ಕಾಲುವೆಗಳಲ್ಲಿ IISC ಬೆಂಗಳೂರು ಸಂಸ್ಥೆಯ ಮೇಲ್ವಿಚಾರಣೆಯಲ್ಲಿ ತಂತ್ರಜ್ಞಾನವನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಬೇಕಾಗಿರುವ Inline Treatment of Sewage System ಗಾಗಿ Flow rate Measurement ಅನ್ನು AUM Systems ಕೊಯಮತ್ತೂರು ರವರಿಂದ ನಿರ್ವಹಿಸಿರುವ ಬಿಲ್ ರೂ.165937.5/- ರಂತೆ ಹೆಬ್ಬಗೋಡಿ ನಗರಸಭೆ ಹಾಗೂ ಚಿಗಣಿ, ಬೊಮ್ಮಸಂದ್ರ ಮತ್ತು ಚಂದಾಪುರ ಪುರಸಭೆಗಳು ಸೇರಿ ಸಮನಾಗಿ ತಲಾ ರೂ.41,484/-ನ್ನು ಪಾವತಿಸಲು ಪೌರಾಯುಕ್ತರು ಮತ್ತು ಮುಖ್ಯಾಧಿಕಾರಿಗಳಿಗೆ ಸೂಚಿಸಲಾಯಿತು. Inline Treatment of Sewage ತಂತ್ರಜ್ಞಾನದ ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿ ಸಿದ್ಧಪಡಿಸುವುದು ಮೇಲ್ವಿಚಾರಣೆ ಶುಲ್ಕವಾಗಿ ರೂ.30,92,000/- ಗಳ ಬಿಲ್ ಸಲ್ಲಿಸಿದ್ದು, ಈ ಬಿಲ್ ಅನ್ನು ನಾಲ್ಕು ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಾದ ಹೆಬ್ಬಗೋಡಿ ನಗರಸಭೆ ಹಾಗೂ ಚಿಗಣಿ, ಬೊಮ್ಮಸಂದ್ರ ಮತ್ತು ಚಂದಾಪುರ ಪುರಸಭೆಗಳು ಸಮನಾಗಿ ತಲಾ ರೂ.7,73,000/-ರಂತೆ IISC ಸಂಸ್ಥೆಗೆ ಪಾವತಿಸಲು ಸೂಚಿಸಲಾಯಿತು.

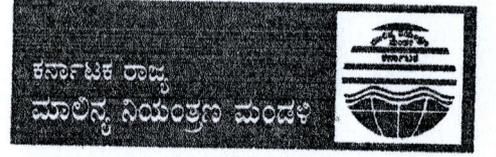
ವಂದನೆಗಳೊಂದಿಗೆ ಸಭೆಯನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲಾಯಿತು.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು.

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru - Anekal
2nd Floor, "Nisarga Bhavan",
7th 'D' Main Road, Thimmaiah Road,
Basaveshwaranagara, Shivanagar,
Bengaluru - 560 010.
Phone : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು - ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಬಸವೇಶ್ವರನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ಫೋನ್ : 080-23229538

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towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ಪುರಸಭೆ/2023-24/ 54

ದಿನಾಂಕ: 03 APR 2023

ಇವರಿಗೆ,
ಮುಖ್ಯ ಅಧಿಕಾರಿ,
ಜಿಗಣಿ ಪುರಸಭೆ
ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106.

DESIGNED

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜಿಗಣಿ ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪ್ರಸ್ತಾಪಿಸಲಾಗಿರುವ 6.0 ಎಮ್.ಎಲ್.ಡಿ. ಸಾಮರ್ಥ್ಯದ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಸ್ಥಾಪನ ಒಪ್ಪಿಗೆ ಪಡೆಯುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: ಜ.ಪು/ತಾಶಾ/ಸಿ.ಆರ್./25/2021-22 ದಿನಾಂಕ:03.04.2023ಯನ್ನು ನಮ್ಮ ಕಛೇರಿಗೆ ದಿನಾಂಕ-12.04.2023 ರಂದು ಸ್ವೀಕರಿಸಲಾಗಿದೆ.

2. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ:-12.04.2023

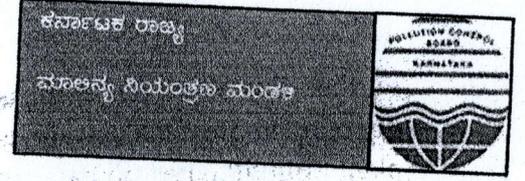
ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತಮಗೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಉಲ್ಲೇಖ(1) ರ ಅನ್ವಯ ಜಿಗಣಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 6.0 ಎಮ್.ಎಲ್.ಡಿ. ಸಾಮರ್ಥ್ಯದ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ ಹಾಗೂ ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಿಸಲು ಪ್ರಸ್ತಾವನೆ ಪತ್ರ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ. ಸದರಿ ಪ್ರಸ್ತಾವನೆಯ ಪ್ರಕಾರ ತಾವುಗಳು ನಂಜಾಪುರ ಗ್ರಾಮಕ್ಕೆ ಸೇರುವ ಸರ್ವೆ ನಂ.136 ರಲ್ಲಿ 2.00 ಎಕರೆ ಖಾಸಗಿ ಜಾಗದಲ್ಲಿ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲು ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಲು ಕೋರಿರುತ್ತೀರಿ. ಈ ಸಂಬಂಧವಾಗಿ ದಿನಾಂಕ: 12.04.2023 ರಂದು ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ-ಜಿಗಣಿ, ಇವರೊಂದಿಗೆ ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲಾಯಿತು. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ಸಂದರ್ಭದಲ್ಲಿ ಪ್ರಸ್ತಾಪಿಸಲಾಗಿರುವ ಜಾಗವು ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದುಕೊಂಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದುದರಿಂದ ಪ್ರಸ್ತಾವನೆಗೆ ಸಲ್ಲಿಸಿರುವ ತ್ಯಾಜ್ಯ ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ದಿನಾಂಕ 12.04.2023 ರಂದು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲಾಗಿದ್ದು, ಅದರ STP Feasibility report, details of land documents, MAP depicting lake water shed, buffer zone and other features like nearby village, building ಈ ಎಲ್ಲಾ ದಾಖಲೆಗಳೊಂದಿಗೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ XGN Online ಮಹೀನಾ ಅರ್ಜಿ ಸಲ್ಲಿಸಿ ಸ್ಥಾಪನ ಒಪ್ಪಿಗೆ/Consent of Establishment ಪತ್ರವನ್ನು ಪಡೆಯಲು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ ಆನೇಕಲ್

Regional Office: Bangalore -Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail : anekal@kspcb.gov.in

Karnataka State Pollution Control Board
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



No. KSPCB /RO-Anekal/2022-23/1139

towards a cleaner Karnataka

Date: 08 MAR 2023

To,
The Chief Officer
Jigani- TMC,
Jiani, Anekal Taluk,
Bengaluru Urban District- 560105

DESPATCHED

Sir,

Sub: Non compliance to the provisions of the Water (Prevention and Control of Pollution) Act 1974- reg.

- Ref:** 1. Hon'ble NGT order in the matter of OA No. 324/2021.
2. Inspection of catchment area of Chandapura Lake by the joint committee on 18.01.2022 and 19.01.2022 constituted by the Hon'ble NGT order Dated: 26.11.2021.
3. This office notice no. 508, dated: 05.09.2022.

With reference to the above cited subject, it is brought to your notice that TMC Jigani has not provided sewage treatment plant to treat the sewage generated from the residential areas of Jigani TMC and discharging untreated sewage into the Rajakaluves/Natural drains which joins Jigani lake causing lake water pollution & over flow to Hennagara lake and finally Chandapura Lake causing lake water pollution. Hon'ble NGT as registered a case based on the news items published on 21.11.2021 in the "Indian Express titled Lakes of Bengaluru Industrial effluent, raw sewage, stinky tale of Chandapura Lake" (OA No. 324/2021).

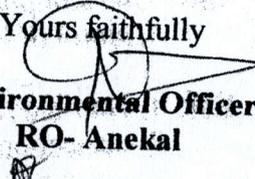
A 7 member committee has been constituted as per the Hon'ble NGT order dated 26.11.2021 to ascertain the facts of pollution. The committee inspected the catchment area on 18.01.2022 and 19.01.2022 and submitted detailed report to the Hon'ble NGT. The committee also observed that Jigani lake stream which joins Hennagara lake and finally Chandapura Lake causing lake pollution.

Further, this office has addressed a letter to TMC Jigani vide no. 508, dated:05.09.2022 directing to treat the sewage generated from TMC Limits by providing sewage treatment plant. But till date you have not provided the STP and not submitted any action plan.

Therefore, you are hereby informed to provide STP of sufficient capacity to treat the sewage generated from the Jigani TMC limits at the earliest till such time you are hereby informed to provide the alternative/de- centralized treatment technology for the treatment of Sewage till the establishment of STP and submit the action taken report to this office within 5 days. Please treat the matter as most 'URGENT' and as the matter is before the Hon'ble NGT failing which action will be initiated as per the relevant provisions of the Acts and Rules.

Please acknowledge the receipt of this notice.

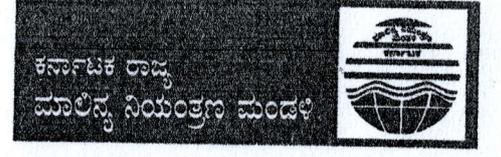
Yours faithfully


Environmental Officer
RO- Anekal

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru - Anekal
2nd Floor, "Nisarga Bhavan",
7th 'D' Main Road, Thimmaiah Road,
Basaveshwaranagara, Shivanagar,
Bengaluru - 560 010.
Phone : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು - ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಬಸವೇಶ್ವರನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ಫೋನ್ : 080-23229538

elc 299



towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ಪುರಸಭೆ/2022-23/747

ದಿನಾಂಕ: 10 NOV 2022

ಇವರಿಗೆ,
ಮುಖ್ಯ ಅಧಿಕಾರಿ,
ಬೆಂಗಳೂರು ಪುರಸಭೆ
ಬೆಂಗಳೂರು ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106.

DESPATCHED

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪ್ರಸ್ತಾಪಿಸಲಾಗಿರುವ 7.0 ಎಮ್.ಎಲ್.ಡಿ. ಸಾಮರ್ಥ್ಯದ ರೋಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಕುರಿತಾದ ಅಗತ್ಯ ದಾಖಲೆಗಳನ್ನು ನೀಡುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: ಜಿ.ಪು.ಕಾ/ಸಿಬ್ಬಂದಿ/ಸಿ.ಆರ್./25/2021-22 ದಿನಾಂಕ: 15.09.2022

2. ಸ್ಥಳದ ಜಂಟಿಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ: 18.08.2022.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತಮಗೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಉಲ್ಲೇಖ(1) ರ ಅನ್ವಯ ಬೆಂಗಳೂರು ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 7.0 ಎಮ್.ಎಲ್.ಡಿ. ಸಾಮರ್ಥ್ಯದ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ ಹಾಗೂ ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಿಸಲು ಪ್ರಸ್ತಾವನೆ ಪತ್ರ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ. ಸದರಿ ಪ್ರಸ್ತಾವನೆಯ ಪ್ರಕಾರ ತಾವುಗಳು ನಂಜಾಪುರ ಗ್ರಾಮಕ್ಕೆ ಸೇರುವ ಸರ್ವೆ ನಂ.136 ರಲ್ಲಿ 2.00 ಎಕರೆ ಖಾಸಗಿ ಜಾಗದಲ್ಲಿ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲು ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಲು ಕೋರಿರುತ್ತೀರಿ. ಈ ಸಂಬಂಧವಾಗಿ ದಿನಾಂಕ: 18.08.2022 ರಂದು ಮುಖ್ಯಾಧಿಕಾರಿ, ಪುರಸಭೆ-ಬೆಂಗಳೂರು, ಇವರೊಂದಿಗೆ ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲಾಯಿತು. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ಸಂದರ್ಭದಲ್ಲಿ ಪ್ರಸ್ತಾಪಿಸಲಾಗಿರುವ ಜಾಗವು ಬೆಂಗಳೂರು ಕೆರೆಗೆ ಹೊಂದುಕೊಂಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದುದರಿಂದ ಪ್ರಸ್ತಾವನೆಗೆ ಸಲ್ಲಿಸಿರುವ ತ್ಯಾಜ್ಯ ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಈ ಕೆಳಕಂಡ ಅಗತ್ಯ ದಾಖಲೆಗಳನ್ನು 7 ದಿನಗಳೊಳಗೆ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು.

1. STP Feasibility report & treatment technology.
2. Details of Land Documents
3. Survey Details comprising the surrounding feature & block level plan.
4. Details of Land Elevation

ಇದುವರೆಗೂ ತಮ್ಮ ಕಛೇರಿ ವತಿಯಿಂದ ಯಾವುದೇ ದಾಖಲೆಗಳು ಸ್ವೀಕೃತವಾಗಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ ತಾವುಗಳು ಈ ವಿಷಯವನ್ನು ಅತಿ ಜರೂರೆಂದು ಪರಿಗಣಿಸಿ ಈ ಕೂಡಲೇ 7 ದಿನಗಳೊಳಗೆ ಮಾಹಿತಿ ತಿಳಿಸುವ ಅಗತ್ಯ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.


ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ ಆನೇಕಲ್



ಜಿಗಣಿ ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು - 560105.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

297

ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 080-29760400
E-mail-itstaff ulb jiganideo@yahoo.com
Gmail-jiganideo@gmail.com

ಸಂಖ್ಯೆ:ಜಿ.ಪಂ.ಕಾ/ಸಿಬ್ಬಿಡಿ/ಸಿ.ಆರ್/25/2021-22

ದಿನಾಂಕ:15/09/2022

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು- ಆನೇಕಲ್
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
2ನೇ ಮಹಡಿ ನಿಸರ್ಗ ಭವನ ತಿಮ್ಮಯ್ಯ ಮುಖ್ಯರಸ್ತೆ
7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ, 3ನೇ ಹಂತ, 2ನೇ ಬ್ಲಾಕ್
ಶಿವನಗರ, ಪುಷ್ಪಾಂಬಲಿ ಚಿತ್ರಮಂದಿರ ಎದರ
ಬಸವೇಶ್ವರನಗರ ಬೆಂಗಳೂರು-79.

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಜಿಗಣಿ ಪುರಸಭೆಗೆ 7.0 ಎಮ್.ಎಲ್.ಡಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ಗುರುತಿಸಲ್ಪಟ್ಟ ಸ್ಥಳವನ್ನು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿ ಅನುಮೋದನೆ ನೀಡುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. ದಿನಾಂಕ:09-03-2021 ರಂದು ನಡೆದ ಸಭೆಯ ನಡವಳಿ ರೀತ್ಯಾ.
2. ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ. ಮಂಡಳಿ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಕಜಮ/ಕಾ.ಅ/ಬೆಂ-
ವಿಭಾಗ/ತಾಂತ್ರಿಕ/ತಾಸ/ಸ.ಅ-2/JIG/152/2022-23,ದಿನಾಂಕ:05-05-2022.

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜಿಗಣಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ ಹಾಗೂ ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಿಸಲು ಅಗತ್ಯ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಹಾಗೂ ಘಟಕಗಳ ನಿರ್ಮಾಣ ಕಾರ್ಯವನ್ನು ಆದ್ಯತೆ ಮೆರೆಗೆ ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯೊಂದಿಗೆ ಸಮನ್ವಯ ಸಾಧಿಸಿ ಹಾಗೂ ನಿಯಮಾನುಸಾರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳಿ ವತಿಯಿಂದ 7.0 ಎಮ್.ಎಲ್.ಡಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಕಾರ್ಯಕ್ಕೆ ಅನುಮತಿ ಪಡೆದು ಕೆಲಸ ನಿರ್ವಹಿಸುವಂತೆ, ಉಲ್ಲೇಖ (1)ರಲ್ಲಿ ದಿನಾಂಕ:09-03-2021 ರಂದು ಆರ್.ಎಸ್.ಇ.ಓ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಕೆ.ಎಸ್.ಪಿ.ಸಿ.ಬಿ ವತಿಯಿಂದ Local Area Committee ಸಭೆಯು ಆಯೋಜಿಸಲಾಗಿದ್ದು, ಸದರಿ ಸಭೆಯ ಸಭಾ ನಡವಳಿಯಲ್ಲಿ ಸೂಚಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದಂತೆ ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ ಮಂಡಳಿಯವರು 7.0 ಎಮ್.ಎಲ್.ಡಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ಮತ್ತು ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡುವುದಕ್ಕೆ ರೂ.131.00 ಕೋಟಿಗಳಿಗೆ ಅಂದಾಜು ಮೊತ್ತದ ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಿದ್ಧಪಡಿಸಲಾಗಿದ್ದು, ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಲು ಜಿಗಣಿ ಕೆರೆ ಸ್ಥಳವನ್ನು ಪ್ರಸ್ತಾಪಿಸಲಾಗಿ, ಈ ಸಂಬಂಧ ದಿನಾಂಕ:14-12-2020 ರಂದು ಕೆ.ಎಸ್.ಪಿ.ಸಿ.ಬಿ ಅಧಿಕಾರಿಗಳು, ಪುರಸಭೆ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಪುರಸಭೆ ಸದಸ್ಯರುಗಳೊಂದಿಗೆ ಸ್ಥಳವನ್ನು ಪರಿವೀಕ್ಷಿಸಲಾಗಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಿಸಲು ಒಪ್ಪಿಗೆ ಪಡೆಯಲು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ (2)ರ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಲಾಗಿದ್ದು, ತದನಂತರ ಗುರುತಿಸಲ್ಪಟ್ಟ ಸದರಿ ಸ್ಥಳವು ಜಿಗಣಿ ಕೆರೆಗೆ ಹತ್ತಿರ ಹಾಗೂ ಕೆರೆಯ ಕೆಳಭಾಗದಲ್ಲಿ ಇರುವುದರಿಂದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ಸುರಕ್ಷತೆ ಮತ್ತು ನಿರಂತರವಾಗಿ ಕಾರ್ಯಗತವಾಗಿರಲು ಸಾಧ್ಯವಿಲ್ಲದ ಕಾರಣದಿಂದ ಜಿಗಣಿ ಕೆರೆಯ ಹತ್ತಿರದ ಮತ್ತೊಂದು ಭಾಗದಲ್ಲಿ ಲಭ್ಯವಿರುವ ನಂಜಾಪುರ ಗ್ರಾಮಕ್ಕೆ ಸೇರುವ ಸರ್ವೆ ನಂ.136ರಲ್ಲಿ 2.00 ಎಕರೆ ಖಾಸಗಿ ಜಮೀನಿನಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಿಸಲು ಪ್ರಸ್ತಾಪಿಸುತ್ತಾ ಸೂಕ್ತವಾಗಿರುವುದರಿಂದ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ಜಿಗಣಿ ನಗರದ ಸಾರ್ವಜನಿಕರ ಹಿತದೃಷ್ಟಿ ಮತ್ತು ಪರಿಸರ ಹಿತದೃಷ್ಟಿಯಿಂದ ಈ ಕಾಮಗಾರಿ ಸೂಕ್ತವೆಂಬ ಮಾಹಿತಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸುತ್ತಾ, ಸದರಿ ಕಾಮಗಾರಿಯು ತುರ್ತಾಗಿ ನಿರ್ವಹಿಸಬೇಕಾಗಿರುವುದರಿಂದ ಖುದ್ದಾಗಿ ತಾವುಗಳು ಸದರಿ ಸ್ಥಳವನ್ನು ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಿಸಲು ಅನುಮೋದನೆ ನೀಡುವಂತೆ ಈ ಮೂಲಕ ತಮ್ಮಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,



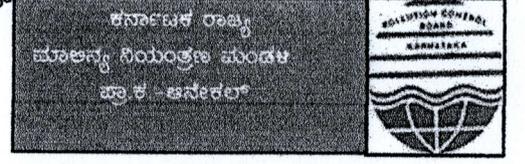
ಮುಖ್ಯಾಧಿಕಾರಿ
ಪುರಸಭೆ ಜಿಗಣಿ.

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ಶಿಬಿ

Regional Office: Bangalore –Anekal
2nd Floor “NISARGA BHAVAN”
7th ‘D’ Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

Karnataka State Pollution Control Board

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ, “ನಿಸರ್ಗ ಭವನ”,
7ನೇ ‘ಡಿ’ ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೋವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



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ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ದೂರು/2022-23/508

towards a cleaner Karnataka
ದಿನಾಂಕ: 05 SEP 2022

DESPATCHED

ಇವರಿಗೆ,
ಮುಖ್ಯ ಅಧಿಕಾರಿ,
ಜಿಗಣಿ ಪುರಸಭೆ
ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106.

ವಿಷಯ: ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಜಿಗಣಿ ಕೆರೆಗೆ ಸೇರಿ ಕೆರೆಯ ನೀರು ಮಲಿನಗೊಳ್ಳುತ್ತಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ಶ್ರೀ.ಸೀತಾರಾಮ್, ನಿವಾಸಿಗಳು, ಜಿಗಣಿ ಗ್ರಾಮ ಇವರ ದೂರಿನ ದಿನಾಂಕ: 16.08.2022.
2. ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ದಿನಾಂಕ: 18.08.2022.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮಗೆ ತಿಳಿಸುವುದೇನೆಂದರೆ, ಜಿಗಣಿ ನಿವಾಸಿಗಳಾದ ಶ್ರೀ.ಸೀತಾರಾಮ್. ಇವರು ದೂರವಾಣಿ ಮುಖಾಂತರ ಈ ಕಛೇರಿಗೆ, ಜಿಗಣಿ ವ್ಯಾಪ್ತಿಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣೆ ಇಲ್ಲದೆ ಜಿಗಣಿ ಕೆರೆಗೆ ಸೇರಿ ಕೆರೆಯ ನೀರು ಮಲಿನಗೊಳ್ಳುತ್ತಿರುವುದಾಗಿ ತಿಳಿಸಿ ದೂರವನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಸದರಿ ದೂರಿನ ಅನ್ವಯ ದಿನಾಂಕ: 18.08.2022 ರಂದು ಜಿಗಣಿ ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಲಾಯಿತು. ಪರಿವೀಕ್ಷಣೆಯ ಸಮಯದಲ್ಲಿ ಮನೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸಂಸ್ಕರಣೆ ಮಾಡದೆ ನೇರವಾಗಿ ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದು ಗಮನಿಸಲಾಯಿತು. ಹೀಗೆ ಸಂಸ್ಕರಿಸದ ರೊಚ್ಚು ನೀರು ಕೆರೆಗೆ ಸೇರುವುದರಿಂದ, ಕೆರೆಯ ನೀರು ಮಲಿನಗೊಂಡು ಕುಡಿಯಲು/ ಬಳಕೆಗೆ ಯೋಗ್ಯವಲ್ಲದಾಗಿ ಹಾಗೂ ಕೆರೆಗಳಲ್ಲಿ ವಾಸಿಸುವ ಜೀವ ಸಂಕುಲಗಳ ನಾಶಕ್ಕೆ ಕಾರಣವಾಗುತ್ತದೆ.

ಮುಂದುವರೆದು, ಈ ಕಛೇರಿಗೆ ಮಾಹಿತಿ ನೀಡಿರುವ ಪ್ರಕಾರ ತಾವುಗಳು ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೇ.80ರಷ್ಟು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸಿರುತ್ತೀರಿ. ಆದರೆ, ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸಲು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ ಹಾಗೂ ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಸಂಸ್ಕರಿಸದ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ನೀರಿನ ಮೂಲಗಳಾದ ಕೆರೆ, ನದಿಗಳಿಗೆ ಬಿಡುವುದು ಜಲ (ಮಾಲಿನ್ಯ ನಿವಾರಣೆ ಮತ್ತು ನಿಯಂತ್ರಣ) ಕಾಯ್ದೆ, 1974 ರ ಪ್ರಕಾರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಆದುದರಿಂದ ತಾವುಗಳು ಮೇಲ್ಕಂಡ ವಿಷಯವನ್ನು ಗಂಭೀರವೆಂದು ಪರಿಗಣಿಸಿ ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸಲು ಸಾಮಾನ್ಯ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಿ, ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸಂಸ್ಕರಿಸಲು ಹಾಗೂ ಜಿಗಣಿ ಕೆರೆಗೆ ತ್ಯಾಜ್ಯ ನೀರು ಸೇರುವುದನ್ನು ತಡೆಗಟ್ಟಲು ತಾವು ತೆಗೆದುಕೊಂಡಿರುವ ಕ್ರಮದ ವಿವರಗಳನ್ನು ದೂರುದಾರರಿಗೆ ಪತ್ರ ಮುಖೇನ ತಿಳಿಸಿ ಈ ಕಛೇರಿಗೆ ವರದಿಯನ್ನು 15 ದಿನದೊಳಗಾಗಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ ಆನೇಕಲ್

ಜಿಣಿ ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು - 560105.



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ಕ್ರ.ಸಂ: ಜಿ.ಪು/ಸಿಬ್ಬಂದಿ/ಸಿ.ಆರ್/25/2021-22

ದಿನಾಂಕ:-16/06/2021

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ರವರಿಗೆ,

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
1ನೇ ಮಹಡಿ ನಿಸರ್ಗ ಭವನ ತಿಮ್ಮಯ್ಯ ಮುಖ್ಯರಸ್ತೆ,
7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ, 3ನೇ ಹಂತ, 2ನೇ ಬ್ಲಾಕ್,
ಶಿವನಗರ, ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರಮಂದಿರ ಮುಂಭಾಗ,
ಬಸವೇಶ್ವರನಗರ ಬೆಂಗಳೂರು-79.

ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಜಿಣಿ ಪುರಸಭೆಗೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ STP ಘಟಕ ನಿರ್ಮಿಸಲು ನಿಗದಿ ಪಡಿಸಿರುವ ಸ್ಥಳಕ್ಕೆ ಅನುಮತಿ ನೀಡುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ:-
1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:KSPCB/RO-ANEKAL/CEPI-MEETING/2020-21
 2. ಈ ಕಛೇರಿಯ ಸಮ ಸಂಖ್ಯೆಯ ಪತ್ರದ ದಿನಾಂಕ: 17-03-2021.
 3. ಮಾನ್ಯ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ. ಚ. ಮಂಡಳಿ ಉಪ-ವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಕಜಮ/ಸ.ಕಾ.ಅ/ಬೆಂ-ಉಪ-ವಿಭಾಗ/ತಾಂತ್ರಿಕ/ತಾಸ/ಸ.ಅ-2/JIG/133/ 2020-21, ದಿನಾಂಕ: 01-06-2021.

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜಿಣಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಗ್ರಹಣಾ ಘಟಕ ಹಾಗೂ ವೆಟ್‌ಲೋಗಳನ್ನು ನಿರ್ಮಿಸಲು ಅಗತ್ಯ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಹಾಗೂ ಘಟಕಗಳ ನಿರ್ಮಾಣ ಕಾರ್ಯವನ್ನು ಆದ್ಯತೆ ಮೇರೆಗೆ ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ. ಮಂಡಳಿಯವರೊಂದಿಗೆ ಸಮನ್ವಯ ಸಾಧಿಸಿ ಹಾಗೂ ನಿಯಮಾನುಸಾರ KSPCB ವತಿಯಿಂದ ನಿರ್ಮಾಣ ಕಾರ್ಯಕ್ಕೆ ಅನುಮತಿ ಪಡೆದು ಕೆಲಸ ನಿರ್ವಹಿಸುವಂತೆ ಉಲ್ಲೇಖ (1)ರ ಪತ್ರದ ರೀತ್ಯಾ ದಿನಾಂಕ:09-03-2021 ರಂದು ನಡೆದ ಸಭೆಯಲ್ಲಿ ಆರ್.ಎಸ್.ಇ.ಓ ಬೆಂಗಳೂರು (ದಕ್ಷಿಣ) KSPCB ರವರು ಸೂಚಿಸಿದ್ದು.

ಆದರಂತೆ ಉಲ್ಲೇಖ (1)ರಲ್ಲಿ ಸೂಚಿಸಿರುವ ಮೇರೆಗೆ ಈ ಕೆಳಕಂಡ ಸ್ಥಳಗಳಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ ಮತ್ತು ವೆಟ್‌ಲೋಗಳನ್ನು ನಿರ್ಮಿಸಲು ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ. ಮಂಡಳಿಯ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಪುರಸಭೆಯ ಅಧಿಕಾರಿಗಳು ಜಂಟಿಯಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ಸದರಿ ಸ್ಥಳವು ಎಸ್.ಟಿ.ಪಿ ನಿರ್ಮಿಸಲು ಸೂಕ್ತವಾಗಿದೆ ಎಂಬ ಅಭಿಪ್ರಾಯ ವ್ಯಕ್ತವಾದ ನಂತರ ತಮ್ಮ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆಯಲು ಉಲ್ಲೇಖ (2)ರಂತೆ ಈಗಾಗಲೇ ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು ಆದರೆ ಈ ಬಗ್ಗೆ ತಮ್ಮ ಕಛೇರಿಯಿಂದ ಈ ತಹಲೆವರೆಗೂ ಯಾವುದೇ ಮಾಹಿತಿ ಬಂದಿರುವುದಿಲ್ಲ ಆದ್ದರಿಂದ ಸದರಿ ಕಾಮಗಾರಿಯು ಸಾರ್ವಜನಿಕರ ಹಿತದೃಷ್ಟಿಯಿಂದ ಅತ್ಯವಶ್ಯಕವಾಗಿ ಆದಷ್ಟು ಶೀಘ್ರವಾಗಿ ನಿರ್ವಹಿಸಬೇಕಾಗಿರುವುದರಿಂದ ತಾವುಗಳು ಖುದ್ದು ಪರಿಶೀಲಿಸಿ ಈ ಕೆಳಕಂಡ ಸ್ಥಳಗಳಲ್ಲಿ ಯೋಜನೆಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಅನುಮತಿಯನ್ನು ನೀಡಬೇಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಈ ಮೂಲಕ ಕೋರಿಕೊಳ್ಳುತ್ತೇನೆ.

Sl. No	Zone Details	Components Proposed	Land Required	Location
1.	Zone-1	Wet well No. 1	30m x 30m	Near Madhumitra Layout
2.	Zone-2	Wet well No. 2	30m x 30m	Near Hennagara tank
3.	Zone-1	7 MLD STP	2 Acres	Jigani Kere
4.	Zone-3	Septic Tank	50x50	Near Srirampura

ವಂದನೆಗಳೊಂದಿಗೆ,

AR/0/2/a
ಪ್ರತಿಯನ್ನು:-

1. ಮಾನ್ಯ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರು, ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ. ಮಂಡಳಿ, ಉಪ-ವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ಮಾನ್ಯ ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.



ಮುಖ್ಯಾಧಿಕಾರಿ
ಪುರಸಭೆ, ಜಿಣಿ



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ಪುರಸಭಾ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ

ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-561015

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ಸಂಖ್ಯೆ:ಜಿ.ಮ/ತಾ.ಶಾ/ಸಿ.ಆರ್/25/2020-21

ದಿನಾಂಕ:-03/04/2023

ರವರಿಗೆ,

ಪ್ರಾಥೇಶಿಕ ಅಧಿಕಾರಿ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
1ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ,
ಶಿವನಗರ, ಬಸವೇಶ್ವರ ನಗರ,
ಬೆಂಗಳೂರು-79.

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಜಿಗಣಿ ಪುರಸಭೆಗೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಲ್ಪಿಸಿ 6.0 ಎಮ್.ಎಲ್.ಡಿ ಸಾಮಾನ್ಯದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣದ ಕಾಮಗಾರಿಗೆ ಗುರುತಿಸಲ್ಪಟ್ಟ ಸ್ಥಳವನ್ನು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ಅನುಮತಿ ನೀಡುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1. ದಿನಾಂಕ:09-03-2021 ರಂದು ನಡೆದ ಸಭೆಯ ನಡವಳಿ ರೀತ್ಯಾ.
2. ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ. ಮಂಡಳಿ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಕಜಮ/ಕಾ.ಅ/ಬೆಂ-ವಿಭಾಗ/ತಾಂತ್ರಿಕ/ತಾಸ/ಸ.ಅ-2/JIG/152/2022-23,ದಿನಾಂಕ:05-05-2022.
3. ಮಾನ್ಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರುಮ ಕನನೀಸ ಮತ್ತು ಒಚ ಮಂಡಳಿ, ಬೆಂಗಳೂರು ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಕಜಮ/ತಾಂತ್ರಿಕ/ಮು.ಅ.(ಬೆಂ)/ಜಿಗಣಿ-ಒಚಯೋ/1530/2022-23, ದಿನಾಂಕ:30-11-2022.

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜಿಗಣಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ ಹಾಗೂ ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಿಸಲು ಅಗತ್ಯ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಹಾಗೂ ಘಟಕಗಳ ನಿರ್ಮಾಣ ಕಾರ್ಯವನ್ನು ಆದ್ಯತೆ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯೊಂದಿಗೆ ಸಮನ್ವಯ ಸಾಧಿಸಿ ಹಾಗೂ ನಿಯಮಾನುಸಾರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳಿ ವತಿಯಿಂದ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣದ ಕಾಮಗಾರಿಗೆ ಅನುಮತಿ ಪಡೆದು ಕೆಲಸ ನಿರ್ವಹಿಸುವಂತೆ, ಉಲ್ಲೇಖ (1)ರಲ್ಲಿ ದಿನಾಂಕ:09-03-2021 ರಂದು ಆರ್.ಎಸ್.ಇ.ಓ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಕೆ.ಎಸ್.ಪಿ.ಸಿ.ಬಿ ವತಿಯಿಂದ Local Area Committee ಯ ಸಭೆಯ ಸಭಾ ನಡವಳಿಯಲ್ಲಿ ಸೂಚಿಸಿರುತ್ತಾರೆ.

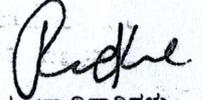
ಮುಂದುವರೆದಂತೆ ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ ಮಂಡಳಿಯವರು 6.0 ಎಮ್.ಎಲ್.ಡಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ಮತ್ತು ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡುವುದಕ್ಕೆ ರೂ.131.00 ಕೋಟಿಗಳಿಗೆ ಕರುಡು ಅಂದಾಜು ಮೊತ್ತದ ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಿದ್ಧಪಡಿಸಲಾಗಿದ್ದು, ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಲು ಜಿಗಣಿ ಕೆರೆ ಸ್ಥಳವನ್ನು ಪ್ರಸ್ತಾಪಿಸಲಾಗಿ, ಈ ಸಂಬಂಧ ದಿನಾಂಕ:14-12-2020 ರಂದು ಕೆ.ಎಸ್.ಪಿ.ಸಿ.ಬಿ ಅಧಿಕಾರಿಗಳು, ಪುರಸಭೆ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಪುರಸಭೆ ಸದಸ್ಯರುಗಳೊಂದಿಗೆ ಸ್ಥಳವನ್ನು ಪರಿವೀಕ್ಷಿಸಲಾಗಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಿಸಲು ಒಪ್ಪಿಗೆ ಪಡೆಯಲು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ (2)ರ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಲಾಗಿದ್ದು, ಈ ಕೆಳಕಂಡ ವಿವರಗಳಂತೆ ಪ್ರಸ್ತಾಪಿಸಿರುತ್ತಾರೆ.

SI No	Zone Details	Components Proposed	Land Required	Location
1	Zone-1	Wetwell No.1	30m X 30Mtr	Near Madhumithra Layout
2	Zone-2	Wetwell No.2	30m X 30Mtr	Near Hennagara Tank (in Buffer Zone)
3	Zone-3	6MLD STP	2 Acres	Jigani Kere (as per NGT guid lines 30 mtr from Revenue boundary of Lake)
4	Zone-4	MBBR	20 X 20	Near Srirampura (Crematorium)

ಪ್ರಸ್ತುತ ಯೋಜನೆಯಲ್ಲಿ ಕೈಗೊಳ್ಳುವ ಕಾಮಗಾರಿಗಳ ವಿವರ, ಯೋಜನೆಯ ಒಟ್ಟು ಮೊತ್ತದ ವಿವರ ಉಲ್ಲೇಖ(3)ರಲ್ಲಿ ಕನನೀಸ ಮತ್ತು ಒ.ಚಿ ಮಂಡಳಿ, ಬೆಂಗಳೂರು ರವರಿಂದ ಪ್ರಸ್ತಾವನೆಗೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ಕೋರಿ ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ.

ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕಕ್ಕೆ ಕಾಯ್ದಿರಿಸಿದ ಜಾಗವು ಸರ್ಕಾರಿ ಜಾಗದಲ್ಲಿದ್ದು, ಸದರಿ ಜಾಗವು ಜಿಗಣಿ ಕೆರೆ ಬಫರ್ ವಲಯಕ್ಕೆ ಹೊಂದಿಕೊಂಡಿರುತ್ತದೆ. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣದ ನಿರ್ದೇಶನಗಳಂತೆ ಒಳಚರಂಡಿ ಮತ್ತು ಎಸ್.ಟಿ.ಪಿ ಘಟಕದ ನಿರ್ಮಾಣದ ಕಾಮಗಾರಿಯನ್ನು ಅತಿ ಜರೂರಾಗಿ ಕೈಗೊಳ್ಳುವಂತೆ ಸೂಚಿಸಿರುವ ಮೇರೆಗೆ ಎಸ್.ಟಿ.ಪಿ ಘಟಕವನ್ನು ಕೆರೆಯ ಬಫರ್ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಲು ಸೈಟಿಂಗ್ ಗೈಡ್‌ಲೈನ್ಸ್ ನಿಯಮಾವಳಿಯಲ್ಲಿ ನೀಡಿರುವ ಷರತ್ತಿಗೆ ವಿನಾಯಿತಿಯನ್ನು ನೀಡಲು ಮತ್ತು ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಕಾಯ್ದಿರಿಸಲಾಗಿರುವ ಜಿಗಣಿ ಕೆರೆಯ ಸ್ಥಳದ ನಕ್ಷೆ, ಗೂಗಲ್ ನಕ್ಷೆ ಹಾಗೂ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣದ Block Level Drawing with Contouring of RL ನೊಂದಿಗೆ ನೀಡುತ್ತಾ ಜಿಗಣಿ ನಗರದ ಸಾರ್ವಜನಿಕ ಹಾಗೂ ಪರಿಸರದ ಹಿತಾದೃಷ್ಟಿಯಿಂದ ಸ್ಥಳವನ್ನು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಿಸಲು ಅನುಮತಿ ನೀಡುವಂತೆ ತಮ್ಮಲ್ಲಿ ಈ ಮೂಲಕ ಕೋರಲಾಗಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,


ಮುಖ್ಯಾಧಿಕಾರಿಗಳು
ಜಿಗಣಿ ಕೆರೆ

ಲಗತ್ತು:

1. ದಿನಾಂಕ:09-03-2021 ರಂದು ನಡೆದ ಸಭಾ ನಡವಳಿಯ ಪ್ರತಿ.
2. ಕ.ನ.ನೀಸ ಮತ್ತು ಒ.ಚಿ ಮಂಡಳಿ ರವರ ಪ್ರಸ್ತಾವನೆ.
3. ಜಿಗಣಿ ಕೆರೆಯ ಗೂಗಲ್ ನಕ್ಷೆ.
4. Contour Map with Block Level Drawing of RL.
5. Sketch Comprising of Lake Area Buffer Zone, Village Distance and Land Allotted Details.



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ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
Karnataka Urban Water Supply & Drainage Board

ನಂ. 5 ಮತ್ತು 6, ಜಲ ಭವನ, ಬಿ.ಟಿ.ಎಂ.ಲೇಔಟ್
1ನೇ ಘಟ್ಟ, 1ನೇ ಹಂತ, ಬನ್ನೇರುಘಟ್ಟ ಮುಖ್ಯ ರಸ್ತೆ
ಬೆಂಗಳೂರು 560029

ಸಂಖ್ಯೆ:ಕಜಮಂ/ತಾಂತ್ರಿಕ/ಮು.ಅ.(ಬೆಂ)/ ಜಿಗಣಿ -ಒಚಯೋ/ 1530 /2022-23 ದಿನಾಂಕ: 30/11/22

ಗೆ,

- ✓ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು
ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ,
ವಿಕಾಸ ಸೌಧ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ರೂ.136.00 ಕೋಟಿಗಳ ಅಂದಾಜು ಪಟ್ಟಿಯ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಗೌರವಾನ್ವಿತ ಎನ್.ಜಿ.ತಿಯ 2021ರ O.A ನಂ. 324 ರ ಸಭೆಯ ನಡವಳಿ
2. ದಿನಾಂಕ:18.11.2022 ರಂದು ನಡೆದ 128ನೇ ತಾಂತ್ರಿಕ ಸಲಹಾ ಮತ್ತು ಟೆಂಡರ್ ಸಲಹಾ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿಗಳು

ಜಿಗಣಿ ಪಟ್ಟಣವು ಅನೇಕಲ್ ತಾಲ್ಲೂಕು ಕೇಂದ್ರದ ಒಂದು ಪ್ರಮುಖ ಪಟ್ಟಣವಾಗಿದ್ದು, ಬೆಂಗಳೂರು ನಗರದಿಂದ ಸುಮಾರು 43 ಕಿ.ಮೀ ದೂರದಲ್ಲಿದೆ. ಈ ನಗರವು ಜಿಲ್ಲೆಯ ಪ್ರಮುಖ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರವಾಗಿದ್ದು, ಪಟ್ಟಣದ ರೇಖಾಂಶವು 12.46° ಉತ್ತರ 77.38° ಪೂರ್ವದಲ್ಲಿದ್ದು, ಒಟ್ಟು 13.5. ಚ.ಕಿ.ಮೀ ವ್ಯಾಪ್ತಿಯನ್ನು ಹೊಂದಿರುತ್ತದೆ. ಪಟ್ಟಣದ ಜನಸಂಖ್ಯೆಯು 2011ನೇ ಜನಗಣತಿಯ ಪ್ರಕಾರ 21438 ಇದ್ದು ಪ್ರಸ್ತುತ ಪಟ್ಟಣದ ಜನಸಂಖ್ಯೆಯು ಸುಮಾರು 25726 ಇರುತ್ತದೆ, ಈ ಪಟ್ಟಣದಲ್ಲಿ 23 ವಾರ್ಡ್‌ಗಳಿವೆ. ಒಂದಿನ 4 ಜನಗಣತಿಯನ್ನು ಪರಿಗಣಿಸಿ ಪಟ್ಟಣದ ಜನಸಂಖ್ಯೆ ಮೂಲ ವರ್ಷ 2025ಕ್ಕೆ 30000 ಮಧ್ಯಂತರ ಘಟ್ಟ 2040ಕ್ಕೆ 55000 ಮತ್ತು ಅಂತಿಮ ಘಟ್ಟ 2055ಕ್ಕೆ 90000 ಅಗಬಹುದೆಂದು ಅಂದಾಜಿಸಲಾಗಿದೆ.

ಕಾಲಿ ನೀರು ಸರಬರಾಜು ವ್ಯವಸ್ಥೆ:

ಪ್ರಸ್ತುತ ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ 97 ಸಂಖ್ಯೆಯ ಬೋರ್‌ವೆಲ್‌ಗಳಿಂದ 2 ಎಂ.ಎಲ್.ಡಿ ನೀರನ್ನು ದಿನಂಪ್ರತಿ ತಲಾ 75 ಲೀಟರ್‌ನಂತೆ ಸಾರ್ವಜನಿಕರಿಗೆ ನೀರು ಸರಬರಾಜು ಮಾಡಲಾಗುತ್ತಿದೆ.



ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
Karnataka Urban Water Supply & Drainage Board



ಮುಂದುವರಿದ ಪಾಳೆ ಸಂಖ್ಯೆ.....
Continuation Page No.

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ.ಉಅ /237/KHB/2012 ಬೆಂಗಳೂರು ದಿನಾಂಕ:16-01-2013 ರಲ್ಲಿ ಶಿಂಷಾ ನಡಿಯಿಂದ BWSSB ನೀರನ್ನು ಸೂರ್ಯ ನಗರ 1, 2, 3, ಅನೇಕಲ ಪಟ್ಟಣ ಮತ್ತು ಸುತ್ತಮುತ್ತಲಿನ 10 ಹಳ್ಳಿಗಳಿಗೆ 30 MLD ನೀರು ಸರಬರಾಜು ಮಾಡಲು ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆಯಾಗಿದ್ದು, ಇದರಲ್ಲಿ 10 ಗ್ರಾಮಗಳ ಪೈಕಿ ಜಿಗಣಿ ಒಂದು ಗ್ರಾಮವಾಗಿದೆ. ಪ್ರಸ್ತುತ 1.5 ML ಮತ್ತು 5ನೇ ಹಂತದ ಕಾವೇರಿ ನೀರು ಸರಬರಾಜು ಯೋಜನೆ ಪೂರ್ಣಗೊಂಡ ನಂತರ ಒಟ್ಟು 6 ML ನೀರನ್ನು ಸರಬರಾಜು ಮಾಡಲಾಗುವುದೆಂದು ದಿನಾಂಕ 07-04-2021 ರಂದು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಭೆಯಲ್ಲಿ BWSSB ಅಧಿಕಾರಿಗಳು ದೃಢೀಕರಿಸಿರುತ್ತಾರೆ.

ಹಾಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ:

ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಆಗಿದ್ದ ಸಮಯದಲ್ಲಿ ಸುಮಾರು 20 ಕಿ.ಮೀ ಉದ್ದದ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಹಳೆಯ ಜಿಗಣಿ ಪ್ರದೇಶದಲ್ಲಿ ಅವೈಜ್ಞಾನಿಕವಾಗಿ ಅಳವಡಿಸಲಾಗಿರುತ್ತದೆ. ಪಟ್ಟಣದಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾದ ಮಲಿನ ನೀರು ತೆರೆದ ಚರಂಡಿಗಳ ಮುಖಾಂತರ ಹರಿದು ಜಿಗಣಿ ಕೆರೆ, ಹೆಣ್ಣಾಗರ ಕೆರೆ, ಚಂದಾಪುರ ಕೆರೆ ಮತ್ತು ಮುತ್ತಲನ್ನೂರು ಹಾಗೂ ಮತ್ತಷ್ಟು ಕೆರೆಗಳಿಗೆ ಸರಣಿಯಲ್ಲಿ ಸೇರುತ್ತಿದೆ. ಪಟ್ಟಣದಲ್ಲಿ ಪ್ರಸ್ತುತ ಯಾವುದೇ ಮಲಿನ ಶುದ್ಧೀಕರಣ ಘಟಕಗಳು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿಲ್ಲ. ಅದ್ದರಿಂದ, ಚಂದಾಪುರ ಕೆರೆಗೆ ಕೊಳಚೆ ನೀರು ಸೇರುವುದನ್ನು ತಡೆಯಲು ತಕ್ಷಣ ಕ್ರಮಕೈಗೊಳ್ಳುವಂತೆ ಮಂಡಳಿಗೆ ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಗೌರವಾನ್ವಿತ NGT 2021ರ O.A ನಂ. 324 ರ ಸಭೆಯ ನಡವಳಿಯಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಉದ್ದೇಶಿತ ಒಳಚರಂಡಿ ಯೋಜನೆ.

ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕೊಳವೆಯುಗವನ್ನು ಮುಂದಿನ 30 ವರ್ಷಗಳ ಅವಧಿಗೆ ಅಂದಾಜಿಸಲಾದ ಅಂದರೆ 2055ರ ಅಂತಿಮ ವರ್ಷದ ಜನಸಂಖ್ಯೆಗೆ ಸಿದ್ಧಪಡಿಸಲಾಗಿದೆ. ಜನಸಂಖ್ಯೆ ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತದೆ.

ಕ್ರಮ ಸಂಖ್ಯೆ	ವರ್ಷ	ಜನಗಣತಿ	ದಿನಂಪ್ರತಿ ತಲಾ 135 ಲೀಟರಿನಂತೆ ಕುಡಿಯುವ ನೀರಿನ ಪ್ರಮಾಣವನ್ನು ಪರಿಗಣಿಸಲಾಗಿದೆ ಎಂಎಲ್‌ಡಿಯಲ್ಲಿ	ಮಲಿನ ನೀರಿನ ಪ್ರಮಾಣ ಎಂಎಲ್‌ಡಿ ಯಲ್ಲಿ ತಲಾ 110 ಲೀಟರಿನಂತೆ
1	2025	30000	4.05	3.30
2	2040	55000	7.43	6.10
3	2055	90000	12.15	10.00

ಜಿಗಣಿ ಪಟ್ಟಣದ ಭೌಗೋಳಿಕ ವ್ಯುತ್ಪಾದ ಅನುಸಾರವಾಗಿ, ಪಟ್ಟಣವನ್ನು 3 ಜೋನ್ ಆಗಿ ಪರಿಗಣಿಸಲಾಗಿದೆ. ಸುಮಾರು 20 ಕಿ.ಮೀ ಉದ್ದದ ಹಾಲಿ ಇರುವ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಹಳೆಯ ಜಿಗಣಿ ಪ್ರದೇಶದಲ್ಲಿ ಅವೈಜ್ಞಾನಿಕವಾಗಿ



ಅಳವಡಿಸಿರುವ ಕಾರಣ ಹಾಗೂ CPHEEO ನಲ್ಲಿ ಸೂಚಿಸಿರುವ ಮಾನದಂಡಗಳನ್ನು ಪೂರೈಸದಿರುವ ಕಾರಣ ಪ್ರಸ್ತುತ ಉದ್ದೇಶಿಸಿರುವ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯೊಂದಿಗೆ ಸಂಯೋಜಿಸಲು ಸಾಧ್ಯವಾಗದ ಕಾರಣ ಪ್ರಸ್ತುತ ಯೋಜನೆಯನ್ನು ಸಿದ್ಧಪಡಿಸಲಾಗಿದೆ.

ಪ್ರಸ್ತುತ ಯೋಜನೆಯಲ್ಲಿ ಈ ಕೆಳಗಿನ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಉದ್ದೇಶಿಸಲಾಗಿದೆ.

1. ಅಂತರಿಕ ಕೊಳವೆ ಮಾರ್ಗ 73.56ಕಿ.ಮೀ ಉದ್ದಕ್ಕೆ ಅಳವಡಿಸುವುದು (ಜಿಎಸ್‌ಡಬ್ಲ್ಯೂ/ ಯುಪಿಎಸ್ /ಆರ್.ಸಿ.ಸಿ/ ಡಿ.ಐ). ಸುಟ್ಟ ಇಟ್ಟಿಗೆ (Burnt Brick Masonry), ಮತ್ತು ಬಲವರ್ಧಿತ ಸಿಮೆಂಟ್ ಕಾಂಕ್ರೀಟ್ (Reinforced Cement Concrete)ಗಳ ಒಟ್ಟು 2790 ಸಂಖ್ಯೆಗಳ ಯಂತ್ರಗುಂಡಿಗಳನ್ನು ನಿರ್ಮಿಸುವುದು ಮತ್ತು 6300 ಸಂಖ್ಯೆಗಳ ಗೃಹ ಸಂಪರ್ಕ ಕಲ್ಪಿಸುವ ಕಾಮಗಾರಿಗಳು.
2. ಮಧುಮಿತ ಬಡಾವಣೆಯ ಜೋನ್-1ರಲ್ಲಿ 8 ಮೀ. ವ್ಯಾಸದ 1 ಸಂಖ್ಯೆ ವೆಟ್‌ವೆಲ್ ಮತ್ತು 7.5 x 5 ಮೀ. ಡೀಸೆಲ್ ಜನರೇಟರ್‌ಸೆಟ್ ರೂಮ್ ನಿರ್ಮಿಸುವುದು.
3. ಹೆನ್ನಗರ ಕೆರೆಯ ಬಳಿ ಜೋನ್-2ರಲ್ಲಿ 8 ಮೀ. ವ್ಯಾಸದ 1 ಸಂಖ್ಯೆ ವೆಟ್‌ವೆಲ್ ಮತ್ತು 7.5 x 5 ಮೀ. ಡೀಸೆಲ್ ಜನರೇಟರ್‌ಸೆಟ್ ರೂಮ್ ನಿರ್ಮಿಸುವುದು.
4. ವೆಟ್‌ವೆಲ್ 1 ರಿಂದ 6 ಎಂ.ಎಲ್.ಡಿ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕಕ್ಕೆ ಮಲಿನ ನೀರನ್ನು ಪಂಪು ಮಾಡಲು 500ಮಿ.ಮೀ ವ್ಯಾಸದ ಡಿ.ಐ ಏರುಕೊಳವೆ ಮಾರ್ಗವನ್ನು ಅಳವಡಿಸುವುದು-3.5 ಕಿಲೋ ಮೀ.
5. ವೆಟ್‌ವೆಲ್ 2 ರಿಂದ Ridge Machine hole No: 202 ರವರೆಗೆ ಮಲಿನ ನೀರನ್ನು ಪಂಪು ಮಾಡಲು 400ಮಿ.ಮೀ ವ್ಯಾಸದ ಡಿ.ಐ ಏರುಕೊಳವೆ ಮಾರ್ಗವನ್ನು ಅಳವಡಿಸುವುದು-3.35 ಕಿಲೋ ಮೀ.
6. 6 ಎಂ.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಎಸ್.ಬಿ.ಆರ್ ತಂತ್ರಜ್ಞಾನದ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವುದು ಹಾಗೂ ಇತರೆ ಪೂರಕ ಕಾಮಗಾರಿಗಳು.
7. 100 ಕೆ.ಎಲ್.ಡಿ ಸಾಮರ್ಥ್ಯದ ಕಂಟೈನರ್ ಮಾದರಿಯ ಎಂ.ಬಿ.ಆರ್ ತಂತ್ರಜ್ಞಾನದ 1 ಸಂಖ್ಯೆ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕವನ್ನು ಶ್ರೀರಾಮರದ ಹತ್ತಿರ ನಿರ್ಮಿಸುವುದು ಹಾಗೂ ಇತರೆ ಪೂರಕ ಕಾಮಗಾರಿಗಳು.
8. ವೆಟ್‌ವೆಲ್-1 ರಲ್ಲಿ 3 ಸಂಖ್ಯೆ 60 ಅಶ್ವಶಕ್ತಿ ನಾನ್‌ಕ್ಯಾನ್ ಸೀವೇಜ್ ಪಂಪಿಂಗ್ ಮಷಿನ್‌ರಿಗಳು, ಡೀಸೆಲ್ ಜನರೇಟರ್‌ಸೆಟ್ ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳನ್ನು ಒದಗಿಸಿ ಅಳವಡಿಸಿ ಚಾಲನೆಗೊಳಿಸುವ ಕಾಮಗಾರಿ.
9. ವೆಟ್‌ವೆಲ್-2 ರಲ್ಲಿ 3 ಸಂಖ್ಯೆ 25 ಅಶ್ವಶಕ್ತಿ ನಾನ್‌ಕ್ಯಾನ್ ಸೀವೇಜ್ ಪಂಪಿಂಗ್ ಮಷಿನ್‌ರಿಗಳು, ಡೀಸೆಲ್ ಜನರೇಟರ್‌ಸೆಟ್ ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳನ್ನು ಒದಗಿಸಿ ಅಳವಡಿಸಿ ಚಾಲನೆಗೊಳಿಸುವ ಕಾಮಗಾರಿ.
10. 2 ಸಂಖ್ಯೆಯ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕಗಳಿಗೆ ಹಾಗೂ 2 ಸಂಖ್ಯೆ ವೆಟ್‌ವೆಲ್‌ಗಳಿಗೆ 11 ಕೆ.ವಿ ವಿದ್ಯುತ್ ಎಕ್ಸ್‌ಪ್ರೆಸ್ ಫೀಡರ್ ಲೈನ್ ಅಳವಡಿಸುವ ಕಾಮಗಾರಿ.



ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
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11. ಪಟ್ಟಣದ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು 5 ವರ್ಷಗಳ ಅವಧಿಗೆ ಕಾರ್ಯಾಚರಣೆ ಮತ್ತು ನಿರ್ವಹಣೆ ಮಾಡುವ ಕಾಮಗಾರಿ.

ಸದರಿ ಅಂದಾಜನ್ನು 128ನೇ ತಾಂತ್ರಿಕ ಸಲಹಾ ಮತ್ತು ಟೆಂಡರ್ ಪರಿಶೀಲನಾ ಸಮಿತಿ ಸಭೆಯ ಮುಂದೆ ಮಂಡಿಸಿದ್ದು, ಸ್ಥಳೀಯ ಸಂಸ್ಥೆ ತರಾವಣಿಯಿಂದಿಗೆ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ಮಂಡಿಸಲು ತಾಂತ್ರಿಕ ಸಹಮತಿ ಪಡೆಯಲಾಗಿದೆ. ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಅಂದಾಜನ್ನು ಶೇ. 18 ರಷ್ಟು ಜಿ.ಎಸ್.ಟಿ. ಮತ್ತು ಪರಿಷ್ಕೃತ ಸಿಮೆಂಟ್ ಮತ್ತು ಸ್ಟೀಲ್ ದರಗಳನ್ನು ಪರಿಗಣಿಸಿ ಅಂದಾಜನ್ನು 128ನೇ ತಾಂತ್ರಿಕ ಸಲಹಾ ಮತ್ತು ಟೆಂಡರ್ ಪರಿಶೀಲನಾ ಸಮಿತಿ ಸಭೆಯ ತಾಂತ್ರಿಕ ಸಹಮತಿಯ ಮೇರೆಗೆ ಅನುಮೋದನೆಗಾಗಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲು ನಿರ್ಣಯಿಸಲಾಗಿರುತ್ತದೆ.

ಚಂದಾಪುರ ಕೆರೆಗೆ ಕೊಳಚೆ ನೀರು ಸೇರುವುದನ್ನು ತಡೆಯಲು ತಕ್ಷಣ ಕ್ರಮಕೈಗೊಳ್ಳುವಂತೆ ಮಂಡಳಿಗೆ ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರು ಗೌರವಾನ್ವಿತ NGT 2021ರ O.A ನಂ. 324 ರ ಸಭೆಯ ನಡವಳಿಯಲ್ಲಿ ತಿಳಿಸಿರುವುದರಿಂದ ಸದರಿ ಅಂದಾಜನ್ನು ಮುಂದಿನ ಮಂಡಳಿ ಸಭೆಯಲ್ಲಿ ಸ್ವೀಕರಣಕ್ಕಾಗಿ ಮಂಡಿಸಲಾಗುತ್ತದೆ. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಮಂಡಳಿವತಿಯಿಂದ ಕೈಗೊಳ್ಳಲು ಪುರಸಭಾ ಕಾರ್ಯಲಯ, ಜಿಗಣಿ ಇವರು ದಿನಾಂಕ 21.11.2022ರ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಒಪ್ಪಿಗೆ ನೀಡಿರುತ್ತಾರೆ (ತರಾವಣಿ ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ).

ಅದರಂತೆ ಕೇಂದ್ರ ಸರ್ಕಾರದ ನೋಟಿಫಿಕೇಷನ್ ಸಂಖ್ಯೆ: 15 & 16 / 2021-CT(Rate) Dt 18-11-2021 ರನ್ವಯ GST ದರಗಳನ್ನು ಶೇ 18 ಕ್ಕೆ ಪರಿಷ್ಕರಿಸಲಾಗಿದೆ. ಹಾಗೆಯೇ ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು, ಶೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಪ್ರತ್ಯ. ಬೆಂಗಳೂರು ಇವರ ನಡವಳಿ ದಿನಾಂಕ:07-07-2022 ರಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ಸಿಮೆಂಟ್ ದರಗಳನ್ನು ಪ್ರತಿ ಬ್ಯಾಗ್ಗೆ ರೂ.312.5/- ಮತ್ತು ಸ್ಟೀಲ್ Fe-550 ದರಗಳನ್ನು ಪ್ರತಿ ಟನ್ಗೆ ರೂ.64,830.51/- ಗಳಿಗೆ ಪರಿಷ್ಕರಿಸಲಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಯೋಜನೆಯ ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಸಿದ್ಧಪಡಿಸಲಾಗಿದ್ದು, ಸದರಿ ಅಂದಾಜು ಮೊತ್ತವು ರೂ.136.00 ಕೋಟಿಗಳಾಗಿರುತ್ತದೆ.

ಯೋಜನೆಯ ಆರ್ಥಿಕ ಮಾದರಿ ಈ ಕೆಳಗಿನಂತಿದೆ.

		ರೂ ಕೋಟಿಗಳಲ್ಲಿ
ಸರ್ಕಾರದ ಅನುದಾನ	75%	102.00
ಆರ್ಥಿಕ ಸಂಸ್ಥೆಗಳಿಂದ ಸಾಲ	20%	27.20
ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಪಾಲು	5%	6.80
ಒಟ್ಟು		136.00

2040 ರ ಮಧ್ಯಂತರ ಅವಧಿಗೆ Per Capita Cost ರೂ.24,754/- ಹಾಗೂ 2055ರ ಅಂತಿಮ ಅವಧಿಗೆ Per

Capita Cost ರೂ.15,128/- ಆಗುತ್ತದೆ.



ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
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ಜಿಗಣಿ ಪಟ್ಟಣಕ್ಕೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಕುರಿತು ರೂ.136.00 ಕೋಟಿಗಳ ವಿವರವಾದ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಸಲ್ಲಿಸುತ್ತಾ, ಸದರಿ ಅಂದಾಜು ಪಟ್ಟಿಗೆ ಸರ್ಕಾರದಿಂದ ಅಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ನೀಡಲು ಈ ಮೂಲಕ ಕೋರಲಾಗಿದೆ.

- ಅಡಕ: 1. ಅಂದಾಜು ಪಟ್ಟಿ - 1 ಸಂಖ್ಯೆ
2. 128ನೇ TATSC ಸಭೆಯ ನಡವಳಿಗಳು
3. ಸ್ಥಳೀಯ ಸಂಸ್ಥೆ ಠರಾವು

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

KP... 20/11/21
ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು,
ಕನನೀಸ ಮತ್ತು ಒಳ ಮಂಡಳಿ,
ಬೆಂಗಳೂರು ೫

Providing UGD to Jigani town

232

• **Line estimate submitted details:**

Line estimate for providing UGD scheme to Jigani town amounting to Rs.182.00 Crores was submitted to Government vide Managing Director, KUWSDB, Bangalore letter No.1257 Dtd:21.10.2022

• **Detailed estimate submitted details:**

The DPR amounting to Rs.136.00 Crores has been submitted to Government vide Managing Director, KUWSDB, Bangalore letter No.1530 Dtd:30-11-2022 for approval details are as below.

Sl.No.	Item of Work	Amount in lakhs
1	Providing and laying Sewer lines of SWG/PVC-U/RCC/DI for different diameter from 150-800mm for a length of 73.56 km with construction of brick machine holes- 2379 nos and precast RCC machine holes-396 nos and Providing house service connections- 6300 nos	5343.00
2	Construction of 8m dia Wetwell-cum pumphouse-1 at Madhumitha layout in Zone-1 with 7.5x5 DG room	142.74
3	Construction of 8m dia Wetwell-cum-pumphouse-2 near Hennagara kere in Zone-2 with 7.5x5 DG room	112.54
4	Providing and laying sewage pumping main of 500 mm dia DI K9 for a length of 3.5km from Wetwell-cum pumphouse-1 at Madhumitha layout in Zone-1 to STP near Jigani kere	461.00
5	Providing and laying sewage pumping main of 400 mm dia DI K9 for a length of 3.35 km from Wetwell-cum-pumphouse-2 at Hennagara kere in Zone-2 to ridge machinehole no.202 of zone-1	354.50
6	Construction of 6 MLD SBR technology STP at Jigani kere	838.00
7	Construction of 100KLD MBBR technology STP in Zone-3 Srirampura	94.41
8	Supply, Erection, Electrification & Commissioning of 3 nos 60 HP sewage pumpsets and 180 KVA DG set along with allied accessories at Wetwell-1 (76lps against 38mtr)	99.00
9	Supply, Erection, Electrification & Commissioning of 3 nos 25 HP sewage pumpsets and 62.5 KVA DG set along with allied accessories at Wetwell-2 (37lps against 20mtr)	51.00
10	Providing 11 KV express feeder mains to Wetwell-1, Wetwell-2 and to 2 nos of Sewage treatment plants	120.00
	A. Works	7616.19
11	Operation and Maintenance For 5 Years	
a	O & M for the assets built under this contract	882.7
	Sub Total 2 (Rs)	882.7

	Total (SubTotal 1 + SubTotal 2)	8498.8
12	Tender premium at 5%	424.9
13	Price adjustment charges at 5% per year for 2 years	761.6
14	Third party inspection charges @0.45%	36.19
	Sub-Total(Rs)	9721.6
15	GST @18%	1749.8
	Total- Basic cost	11471.5
16	E.T.P Charges @ 12 %	1276.58
17	Contingency Charges @ 3%	344.15
18	Provision towards Road cutting and crossing charges for PWD, SH departments, BESCO clearances etc.	407
19	Miscellaneous and rounding off	0.74
	Grand Total (Rs In lakhs).	13600.00

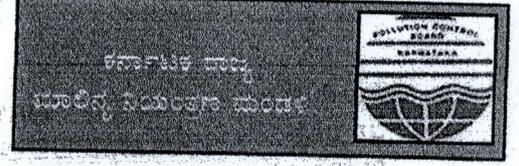
- **Land issues and status in detail:**
Land for construction of STP has been identified in Jigani lake and the consent from KSPCB for construction of STP in Jigani lake has been requested to Member Secretary for approval. The consent from KSPCB is yet to be accorded.
- **How much of sewage from each town entering the lake:**
Sewage generated from Jigani town and Jigani Industrial area entering Jigani and Hennagara lake
- **Confirmation about the sewage entering the lake whether it is from BWSSB limit or Board limit : From Jigani ULB limit (Comes under Board limit)**

KARNATAKA STATE POLLUTION CONTROL BOARD

258

Regional Office: Bangalore -Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



No. PCB/RO-Anekal/TMC- JGN/2019-20 24

towards a cleaner Karnataka

Date: 02 MAY 2020

// RPAD//
// Show Cause Notice//

DESPATCHED

To,

The Chief Officer,
Town Municipal Council,
Jigani, Anekal Taluk,
Bangalore Urban- Dist.

Sir,

Sub: Non Compliance under the provisions of the Water (Prevention and Control of Pollution) Act, 1974--reg.

- Ref: 1. The Water (Prevention and Control of Pollution) Act, 1974 .
2. Original Application No. 593/2017 (arising from W.P. (Civil) No. 375/2012 on the file of the Hon'ble Supreme Court)

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every local body to obtain "Consent for Operation" prior to discharge of sewage generated from the local body. Further, you have not yet provided the sewage treatment plant to treat the domestic sewage generated from the Jigani town municipal.

This action on your part, of not obtained the CFO under the Water Act, 1974 and discharge of untreated sewage which is ultimately polluting the water bodies amounts to gross violation of the Section 25 & 26 the Water (Prevention & Control of Pollution) Act, 1974.

Failure to comply with the provisions of the above Act attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 which read as follows:

"Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine".

Furthermore, as per the direction of Honorable NGT vide above mentioned ref (2), setting up of STPs is the responsibility of Local Bodies and in case of their default, States/UTs to enforce the compensation regime, latest with effect from 01.04.2020.

In view of the afore mentioned facts, you are hereby informed to show-cause within seven days from the date of issue of this Show-Cause Notice so as to why this Office should not recommended the Board Office to initiate further action under the provisions of the Water (Prevention and Control of Pollution) Act 1974 and also initiate action under the relevant Provisions of Environment (Protection) Act, 1986.

Acknowledge the receipt of this "SHOW CAUSE NOTICE"

Yours faithfully

ENVIRONMENTAL OFFICER

30/04



ಜಿಗಣಿ ಪುರಸಭಾ ಕಾರ್ಯಾಲಯ



ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ -560-105

ದೂರವಾಣಿ ಸಂಖ್ಯೆ :080-27825780, 080-29760400 Email -jiganideo@gmail.com

ಕ್ರ.ಸಂ:- ಜಿ.ಪು.ಕಾ/ಸಿಬ್ಬಂದಿ/ಸಿ.ಆರ್/04/2018-19

ದಿನಾಂಕ:-

06/12/2018

ಇವರಿಗೆ,

ಮಾನ್ಯ ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಬೆಂಗಳೂರು-ಆನೇಕಲ್
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ವಸತಿ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಗ್ರಾಮಸಾರ ಹಾಗೂ ಮುನ್ಸಿಪಲ್ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- ತಮ್ಮ ಪತ್ರದ ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾಕ ಆನೇಕಲ್/ದೂರು/2018-19, ದಿನಾಂಕ:09-11-2018.

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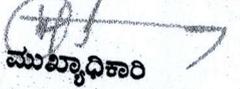
ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯನ್ನು ದಿನಾಂಕ:25-06-2015ರಂದು ಜಿಗಣಿ ಪುರಸಭೆಯನ್ನಾಗಿ ಮೇಲ್ದರ್ಜೆಗೇರಿಸಿದ್ದು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯಾಗಿರುವುದರಿಂದ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡಲು ಜಾಗವು ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ನಿಯಮ 2016 ಅಧಿನಿಯಮ 12ರಲ್ಲಿ ನೆಲಭರ್ತಿ ಜಾಗದ ಗುರುತಿಸುವಿಕೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮತ್ತು ಮಾನ್ಯ ಕಾರ್ಯದರ್ಶಿ, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆಯವರಬಾಗಿರುತ್ತದೆ. ನಮ್ಮ ಪುರಸಭೆಗೆ ನೆಲಭರ್ತಿ ಜಾಗದ ಅತೀ ಅವಶ್ಯಕತೆ ಇರುವ ಕುರಿತು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ, ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ರವರಿಗೆ ಮತ್ತು ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಭೂ ಇಲಾಖೆ, ಉಪತಹಶೀಲ್ದಾರರವರಿಗೆ ನೆಲಭರ್ತಿ ಜಾಗ ಮಂಜೂರು ಮಾಡಲು ಈಗಾಗಲೇ ಹಲವು ಬಾರಿ ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು ಇದುವರೆಗೂ ನೆಲಭರ್ತಿ ಜಾಗ ಮಂಜೂರಾಗಿರುವುದಿಲ್ಲ. ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ 23 ವಾರ್ಡ್‌ಗಳ ಮನೆ ಮನೆ ತ್ಯಾಜ್ಯ ಸಂಗ್ರಹಣೆ ಹಾಗೂ ರಸ್ತೆಗಳಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡುವ ಬಗ್ಗೆ ಈಗಾಗಲೇ ಅನೇಕ ಬಾರಿ ಕಛೇರಿಯ ಪರಿಸರ ಅಭಿಯಂತರರು ಆರೋಗ್ಯ ನಿರೀಕ್ಷಕರ ಬಳಿ ಚರ್ಚೆ ನಡೆಸಿ ಸದರಿಯವರ ಮೇಲೆ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಆದರೆ ನೆಲಭರ್ತಿ ಜಾಗ ಮಂಜೂರಾಗದ ಹೊರತು ವೈಜ್ಞಾನಿಕವಾಗಿ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುವನ್ನು ನಿರ್ವಹಣೆ ಮಾಡುವುದು ಪುರಸಭೆಗೆ ಕಷ್ಟಕರವಾಗಿರುತ್ತದೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಂದ ನೆಲಭರ್ತಿ ಜಾಗವು ಮಂಜೂರಾದ ನಂತರ ವೈಜ್ಞಾನಿಕವಾಗಿ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುವನ್ನು ನಿರ್ವಹಣೆ ಮಾಡಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ

Handwritten initials and signature

Jiganide TMC file
22/12



ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಪರವಾನಿಗೆಯನ್ನು ಪಡೆಯಲಾಗುವುದು ಎಂಬ ಮಾಹಿತಿಯನ್ನು ತಮ್ಮ
ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.



ಮುಖ್ಯಾಧಿಕಾರಿ

ಪುರಸಭೆ, ಜಿಗಣಿ

ಕ್ರ.ಸ
1.
2.
3.
4.
5.

ಲಗತ್ತುಗಳು:-

1. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ನೆಲಭರ್ತಿ ಜಾಗ ಮಂಜೂರು ಮಾಡಲು ಕೋರಿ ಮನವಿ ಸಲ್ಲಿಸಿರುವ ಪತ್ರಗಳು.
2. ಮಾನ್ಯ ತಹಶೀಲ್ದಾರರವರಿಗೆ ನೆಲಭರ್ತಿ ಜಾಗ ಮಂಜೂರು ಮಾಡಲು ಕೋರಿ ಮನವಿ ಸಲ್ಲಿಸಿರುವ ಪತ್ರಗಳು.
3. ಮಾನ್ಯ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಭೂ ಮತ್ತು ದಾಖಲೆ ಅನೇಕಲ್ ತಾಲ್ಲೂಕುರವರಿಗೆ ಸಲ್ಲಿಸಿದ ಮನವಿ ಪತ್ರದ ಪ್ರತಿ.
4. ಮಾನ್ಯ ಉಪತಹಶೀಲ್ದಾರ್ ನಾಡಕಛೇರಿ ಜಿಗಣಿರವರಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿದ ಪತ್ರದ ಪ್ರತಿ.

ಜಿಗಣಿ ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು - 560105.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 080-29760400
E-mail-itstaff_ulb_jigani@yahoo.com
Gmail:jiganideo@gmail.com

ಸಂಖ್ಯೆ:ಜಿ.ಪು.ಕಾ/ಸಿ.ಆರ್/17/2018-19

ದಿನಾಂಕ:15/11/2018

ರವರಿಗೆ,

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ವಸತಿ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಗ್ರಾಮಸಾರ ಹಾಗೂ ಮುನಿಸಿಪಲ್ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡುವ ಬಗ್ಗೆ.

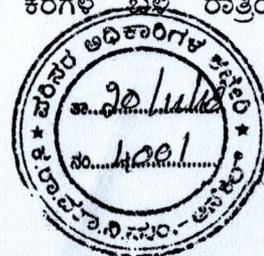
- ಉಲ್ಲೇಖ: 1. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಜಿ.ಪು/ಆ.ಶಾ/ಸಿಆರ್/17/2018-19, ಇ- ಮೇಲ್ ಮಾಡಿದ ದಿನಾಂಕ:12-07-2018.
2. ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ, ಕ.ರಾ.ಮಾ.ನಿ.ಮಂಡಳಿ, ಆನೇಕಲ್ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ ಆನೇಕಲ್/ದೂರು/2018-19/689, ದಿನಾಂಕ:09-11-2018.

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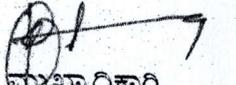
ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ವಸತಿ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಗ್ರಾಮಸಾರ ಹಾಗೂ ಮುನಿಸಿಪಲ್ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡಲು ತೆಗೆದುಕೊಂಡಿರುವ ಕ್ರಮದ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1)ರಲ್ಲಿ ಈಗಾಗಲೇ ಇ- ಮೇಲ್ ಮುಖಾಂತರ ನಿಮ್ಮ ಮಾಹಿತಿಗೆ ತರಲಾಗಿರುತ್ತದೆ. ಉಲ್ಲೇಖ (2)ರಲ್ಲಿ ತಾವು ಕೋರಿರುವ ಮಾಹಿತಿಗೆ ಪುರಸಭೆಯ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡಲು ಪುರಸಭೆ ಅಸ್ತಿತ್ವಕ್ಕೆ ಬಂದಾಗಿನಿಂದಲೂ ಕೌನ್ಸಿಲ್ ಸಭೆಗೆ ಮತ್ತು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಜಾಗದ ಮಂಜೂರಾತಿಗಾಗಿ ಮನವಿ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಇದುವರೆಗೂ ಯಾವುದೇ ಜಾಗ ಮಂಜೂರಾಗಿರುವುದಿಲ್ಲ. ಜಾಗದ ಲಭ್ಯತೆ ಇಲ್ಲದೇ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುವನ್ನು ನಿರ್ವಹಣೆ ಮಾಡಲು ಬಹಳ ಕಷ್ಟಕರವಾಗಿರುತ್ತದೆ. ವಾರ್ಡ್ ಮಟ್ಟದಲ್ಲಿ ವಿಕೇಂದ್ರೀಕೃತವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡಲು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ಜಾಗ ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ವಾರ್ಡ್‌ಗಳ ಮಟ್ಟದಲ್ಲಿ ಮೂಲದಲ್ಲಿಯೇ ಕಸವನ್ನು ವಿಂಗಡಿಸಿ ಒಣ ಕಸವನ್ನು ಮಾತ್ರ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಸಾಹಸ್ ಜೀರೋ ವೇಸ್ಟ್ ಲಿಮಿಟೆಡ್ ರವರಿಗೆ ದಿನಾಂಕ:24-03-2018 ರಿಂದ MOU ಮಾಡಿಕೊಂಡು ತಹಲ್ ವರೆಗೂ ವಿಲೇವಾರಿ ಮಾಡಲಾಗುತ್ತಿದೆ. ಹಸಿ ಕಸವನ್ನು ಸುತ್ತ ಮುತ್ತಲಿನ ರೈತರಿಗೆ ನೀಡಲಾಗುತ್ತಿದೆ. ತಿರಸ್ಕೃತ ತ್ಯಾಜ್ಯವನ್ನು ವಿಲೇವಾರಿ ಮಾಡಲು ಯಾವುದೇ ಜಾಗ ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪಕ್ಕದ ಪಂಚಾಯಿತಿಗಳು ಹಾಗೂ ಸುಮಾರು ಕೈಗಾರಿಕೆಗಳು ಇದ್ದು, ಕೈಗಾರಿಕೆ ರವರು, ಪಂಚಾಯಿತಿರವರು ಮತ್ತು ಸಾರ್ವಜನಿಕರು ಕಸವನ್ನು ಕೆರೆಗಳ ಬಳಿ ರಾತ್ರಿಯ ವೇಳೆ ವಿಲೇವಾರಿ

(Handwritten signature)

TMC-Jigani file
23/11



ಮಾಡುತ್ತಿರುತ್ತಾರೆ. ಪ್ರಸ್ತುತ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮತ್ತು ಮಾನ್ಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕ.ರಾ.ಮಾ.ನಿ.ಮಂಡಳಿ ರವರು ಜಂಟಿಯಾಗಿ ಹಲವಾರು ಸಭೆಗಳನ್ನು ಜಿಲ್ಲಾ ಮಟ್ಟದ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ಮತ್ತು ಖಾಸಗಿ ಸಂಸ್ಥೆಗಳೊಂದಿಗೆ ನಡೆಸಿ ಗ್ರಾಮಸಾರ ಮತ್ತು ಘನತ್ಯಾಜ್ಯ ವಸ್ತುವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡಲು ಜಾಗ ಮತ್ತು ತಂತ್ರಜ್ಞಾನದ ಬಗ್ಗೆ ಚಿಂತನೆ ನಡೆಸುತ್ತಿರುತ್ತಾರೆ. ಜಾಗ ಮಂಜೂರಾದ ನಂತರ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣ ಮತ್ತು ಘನತ್ಯಾಜ್ಯ ವಸ್ತುವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡಲು ಕ್ರಮವಹಿಸಲಾಗುವುದು.


ಮುಖ್ಯಾಧಿಕಾರಿ
ಸಚಿವರಸಭೆ ಜಿಗಣಿ

ಲಗತ್ತುಗಳು:-

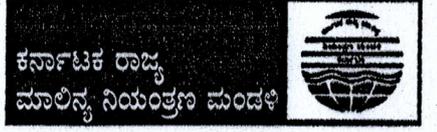
1. ತಮ್ಮ ಕಛೇರಿಗೆ ಇ-ಮೇಲ್ ಮುಖಾಂತರ ಮಾಹಿತಿಯನ್ನು ಸಲ್ಲಿಸಿರುವ ಪ್ರತಿ.
2. ಸಾಹಸ್ ಜಿರೋ ವೇಸ್ಟ್ ರವರೊಂದಿಗೆ MOU ಮಾಡಿಕೊಂಡಿರುವ ಪ್ರತಿ.
3. ಕ.ನ.ನೀ.ಸ.ಒ.ಮಂಡಳಿಯವರು ಕಛೇರಿಗೆ ಪತ್ರ ವ್ಯವಹರಿಸಿರುವ ಪ್ರತಿ.

Regional Office : Sarjapura

Karnataka State Pollution Control Board
"Nisarga Bhavan" 3rd Floor, Thimmaiah Road,
7th 'D' Main Road, Shivanagar, Bangalore - 560 010.
Telephone : 080-23230153
Email : sarjapura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಸರ್ಜಾಪುರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
"ನಿಸರ್ಗ ಭವನ" 3ನೇ ಮಹಡಿ, ಶಿವನಗರ ರಸ್ತೆ,
7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು-560 010. ಫೋನ್ : 080-23230153
ಇ-ಮೇಲ್ : sarjapura@kspcb.gov.in



towards a cleaner Karnataka

No.KSPCB/RO-SJP/LAKE/2020-21 / 531

Date: 10 FEB 2021

To,
The Regional Officer,
KSPCB, RO-Anekal
Nisrgha Bhava, Thimmaiah Road
Bangalore-560 010
Sir,

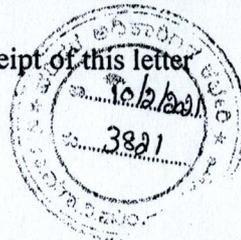
- Sub: Pollution of Muthanalluru lake due to the discharge of sewage generated from the Chandapura TMC limits- regarding
Ref: 1.Complaint from Muthanalluru lake conservation committee dated 27.01.2021
2. Board Office Memo No.PCB/ECC/CEO-3/159/2020-21/4734 dated 27.01.2021
3. Inspection of the Muthanalluru lake by the undersigned along with DEO on 04.02.2021

With reference to the above cited subject, it is brought to your notice and attention that , Muthanalluru lake conservation committee have submitted a complaint to the Board regarding the discharging of industrial waste from **Jigani Industrial Area** and raw sewage from Chandapura, Lakshmisagara, Ramasagara and surrounding Villages and Layouts ,causing Muthanalluru lake water pollution and requested to take action against the culprit vide ref(1). In view of this the Muthanalluru lake was inspected by the undersigned on 04.02.2021 along with the DEO of this office and observed that the sewage generated from Chandapura TMC limits, Bommasandra TMC limits is joining the Chandapura lake causing water pollution. Further the catchment area of the Muthanalluru lake is Banerghatta area and the local villagers reported that the industrial effluent generated from Jigani Industrial Area will also join the lakes in and around the Jigani and the over flow from these lakes intern joins the Muthanalluru Lake through series of lakes causing Muthanalluru lake water pollution and also causing the damage to the flora and fauna of Muthanalluru lake.

Therefore you are hereby informed to take immediate action to stop the entry of industrial effluent from Jigani Industrial area and sewage generated from the TMC Jigani limit immediately. Treat this matter as most urgent. Copy of the complaint letter is enclosed for your ready reference.

Please acknowledge the receipt of this letter

Encl: as above



Yours faithfully,
[Signature]
Environmental Officer
RO- Sarjapura

Handwritten notes:
KKA
DEO &
ABS for info
10/2

Handwritten notes:
AKS/2/4
12/02/21

Website : <http://kspcb.kar.nic.in>



To,

Date: 27th Jan 2021

Honourable Chairman
Karnataka State Pollution Control Board (KSPCB)
Bengaluru

Sub: Toxic Waste Water - Muthanallur Lake

Respected Chairman,

Further to our e-mail dated 1st Jan 2021 we have not received any response from your Office, hence personally submitting the memorandum once again.

We are writing to you to express our concerns about Muthanallur Lake, located in Muthanallur Village, Anekal Taluk.

Over 600+ acre Muthanallur Lake is facing the same challenges as many other Lakes, unchecked industrial waste from Jigani Industrial Area and raw sewage from Chandapura, Lakshmisagara, Ramasagara and surrounding villages, layouts and towns is entering the Lake making the water extremely toxic.

The history of Muthanallur Lake speaks for itself, known as one of the largest Lake that was the life line for most parts of Anekal Taluk with a large catchment areas and upstream flow. It irrigated hundreds of acres of land before flowing to Bidaraguppe Lake and to Tamil Nadu eventually. With thriving Bio-diversity the Lake was very popular for its Fishes, and the year Muthanallur Lake was full would mean a bumper crop.

But all the good things are that of the past, even though Lake is still a very popular Bird sighting spot the past glory is just a memory as the Lake is heading towards a bleak future with toxic waste flowing into the Lake endlessly.

Shri Siddaramaiah led Government took up the ambitious KC Valley Project to fill the Lakes of Kolar District and Anekal Taluk Lakes with treated water from Bengaluru Sewage. Even as treated water reached Kolar Lakes and the pipeline for Anekal Taluk Lakes are nearing completion, but the biggest concern of the toxic waste water reaching Muthanallur Lake still have no solution, and lift Irrigation project will not change the fact that toxic waste water will continue to flow polluting the Lake.

Karnataka State Pollution Control Board (KSPCB) high Negligence or Nexus is evident, KSPCB has not made any effort to check and prevent the Industrial wastewater entering the Lake from the Industrial Area. While Bengaluru Lakes make national headlines for all the wrong reasons, the Lakes from the Rural areas closer to Bengaluru do not get any media coverage even when these Lakes are in the worst condition.

Address

227, 31 Main, 7 Cross, Sector-1, HSR Layout, Bangalore - 560102



The purpose of Rural Lakes is also Irrigation, Livelihood, Utility and is not restricted to playing the role of Rain Water Harvesting Zones or Flood Mitigants or Bio-diversity spaces. So, there is a need to take Conservation of Rural Lakes more seriously than ever as excess urbanization is creating an imbalance in the rural areas.

How to restore Muthanallur Lake to its past Glory?

SPCB has to take immediate action on all the Industries that are letting out untreated waste water to flow into the Lake and ensure implementation of either individual or common Effluent Treatment Plant (ETP).

Issue Notices to Chandapura Paurasabha for letting Sewage Water from all the surrounding villages/layouts/towns into the Lake and enforce implementation of Sewage Treatment Plant (STP) as per the NGT guidelines.

Government should step-in and put out a detailed plan and budget to De-silt, De-weed, Revive and Restore the Lake completely, enabling the villagers to use the water from the Lake for Irrigation and Utility.

Interestingly, there are several tube wells drilled illegally around Muthanallur Lake to supply Water to Panathur, Whitefield, Bellandur and several adjoining areas by tankers. If the groundwater is contaminated due to the toxic waste water in the Lake it would mean the end of a good source of water permanently.

Lot of time is already lost; every passing day means more challenges to keep the Lake alive. Every Lake Conserved will add to a movement to save other Lakes in Anekal Taluk.

We request a meeting with you to seek your help to present our concerns about the Lake and understand what steps KSPCB will take to stop the inflow of Toxic Wastewater into the Lake.

Thanking You,

Warm Regards,

Kavitha Reddy
Trustee Kaagaz Foundation

Mobile: +91 9108167001

CC: National Green Tribunal, Bengaluru
Member Secretary, KSPCB

ಫೋನ್ / Fax : 080-25586321
ಮೇಲ್ Email : ho@kspcb.gov.in
ಬಾಹ್ಯವೆಬ್ / Website : http://kspcb.gov.in



080-25581383, 25589112
080-25589113, 25589114

271

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No.PCB/ECC/CEO-3/159/2020-21/ 4734

Date:

27 JAN 2021

MEMO

Sub: Inspection of Complaint with reference to Pollution of Muthanallurlake, Anekal taluk, due to entry of sewage into the lake from surrounding village/layouts/towns-reg.,

Ref : Complaint by the Muthanallur lake conservation citizen committee dated:27-01-2021

Copy of the said complaint letter is enclosed herewith, which is self-explanatory, you are hereby informed to inspect and take action as per law, with intimation to this office.

Encl: As above.,

To
The Regional Officer
Anekal, KSPCB

A. Udaya Kumar
Chief Environmental Officer

submit to RO Sanggama as complaint pending

to file
2/2/2021



"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"

AVOID USE OF PLASTIC BE 'ECO' FRIENDLY

Karnataka State Pollution Control Board

Regional Office: Bangalore - Anekal ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್

2nd Floor, "NISARGA BHAVAN" ೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",

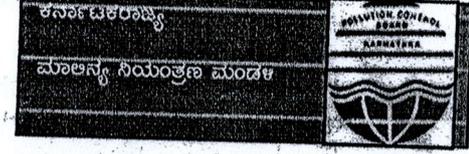
7th 'D' Cross, Thimmaiah Road, 7ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯರಸ್ತೆ,

Sanegoravanahalli, Shivanagar ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,

Bengaluru -560 010 ಬೆಂಗಳೂರು - 560 010

Tel/Fax: 080-23229538

ದೂರವಾಣಿ: 080-23229538



towards a cleaner Karnataka

No. PCB/RO- Anekal/TMC- Jigani/Compl-2021-22/48

Date:

To
The Chief Officer,
Town Municipal Council,
Jigani, Anekal Taluk,
Bengaluru Urban District.

1 APR 2021
DESPATCHE

Sir,

Sub: Non - Compliance under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Solid Waste Management Rules, 2016 and Complaint on fish kill of Kyalasanahalli Lake-reg.

- Ref: 1. The Water (Prevention and Control of Pollution) Act, 1974.
2. Original Application No.593/2017 (arising W.P (Civil) No. 375/2012 on the file of the Hon'ble Supreme Court).
3. T.O Show- cause Notice No.23 & 24 dt.02.05.2020.
4. Your Office letter dt.29.05.2020.
5. T.O show cause Notice No. 759, dt.26.02.2021.
6. Oral complaint received via telephone & through Whatsapp to this office on 26.03.2021 from Health Inspector, TMC, Jigani pertaining on fish kill in Kyalasanahalli Lake.
7. Inspection of the complaint site by the undersigned along with AEO of this office Environmental Engineer and Health Inspector of Jigani, TMC on 26.03.2021.

--/--

With reference to the above, this office letters vide references (3), (4) & (5) wherein you were informed for not obtaining "Consent for operation" prior to discharge of sewage generated from the local body and not provided the sewage treatment plant to treat the domestic sewage generated from the Jigani TMC, limits. This action on your part, of not obtaining the CFO under the Provisions of The Water (Prevention and Control of Pollution) Act, 1974 and discharge of untreated sewage which is ultimately polluting the water bodies amounts to gross violation of the section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

As per the direction of Hon'ble NGT vide ref (2) , setting up of STPs, is the responsibility of local bodies and in case of their default, States/UTs to enforce the compensation regime, latest with effect from 01.04.2020.

You have not obtained authorization of the Board under the Solid Waste (Management & Handling), Rules, 2016 for handling & disposing of solid waste generated from TMC, Jigani.

Page 1 of 4

Not identified the land for setting up for processing of solid waste & disposal facility, which is a clear violation under the said Rules.

As per the direction of Honorable NGT vide ref (2), setting up of MSW facilities is the responsibility of local bodies and in case of their default, State/UTs to enforce the compensation regime, with effect from 01.04.2020. But till date you have failed to submit the reply to this office letter vide ref (5).

Further, this Office had received complaint via Whatsapp on 26.03.2021 vide reference (6) from Health Inspector, TMC, Jigani pertaining to fish kill in Kyalasanahalli Lake. On enquiry about the complaint; Health Inspector, TMC, Jigani has informed that one of the ward member of TMC, Jigani had sent the photos of the fish kill in Kyalasanahalli Lake via whatsapp alleging fish kill in the Lake is due to discharge of effluent from M/s. Biocon Limited. Further, in this regard; Sri.K C Kumar., Councilor, Ward No.1, Kyalasanahalli, Jigani, Anekal Taluk, Bangalore Urban District had submitted complaint.

In view of the complaint received, the undersigned inspected Kyalasanahalli Lake on 26.03.2021 along with AEO of this Office accompanied by Environmental Engineer and Health Inspector of Jigani TMC. During inspection, following are the observations made.

- Kyalasanahalli Lake is situated on the downstream of Kyalasanahalli village, Jigani Hobli, Anekal Taluk, GPS readings of the Lake are $12^{\circ}48'15.69''N$ and $77^{\circ}39'18.85''E$.
- Extent of the Lake is about 23 acres and the inlet of the Lake is towards south-eastern direction.
- Lake receives storm water through the inlet from the nearby industrial, commercial area and nearby residential area located (i.e Kyalasanahalli village)
- Habitually, before entering to the Lake through the 02 inlets; storm water is being stagnated in the low lying land of about 1.8 acres and flows through the cement pipe from one pipe to another lowland of about 0.4 acres and then enters Lake via cement pipes of second inlet.
- Fish kill was observed in the low lying land near the first inlet of the Lake. However, there was very low flow of water in the first inlet land and water in the second inlet of the Lake was found to be very minimal and it requires considerable amount of water inflow to reach the Lake. Further, the water in the first inlet of the Lake is being stagnated and not flowing further into second inlet so as to reach Lake.
- There are several aquatic weeds and phytoplankton found to be grown in the first inlet. Some dead fish were found in the water and also several live small fish in the water. The main Lake of Kyalasanahalli was found to be intact and no fish kill was observed in the Lake.
- Earthen drainage has digged/provided towards the eastern side (i.e. Hindu grave yard) of the Lake (wet land) which is eventually connected to the first inlet of the Lake. However, no flow of water through the earthen drainage was observed; however, the stagnated little water in the drainage was collected for the purpose of analysis in the presence of your Officials present. On enquiry of your officials present it was informed that, the grave yard belongs to TMC, Jigani.
- Samples of water collected in and around Kyalasanahalli Lake during the inspection and were submitted to Central laboratory for analysis and report.

- The survey of the entire Kyalasanahalli lake was done and it was found that, the sewage and sullage from the Kyalasanahalli village is entering the first inlet of the Kyalasanahalli lake.

Analysis report for the water samples collected from Central Laboratory, KSPCB on this day reveals that, there are no traces of heavy metals in the samples collected and only the major parameters such as dissolved oxygen level (DO) has depleted considerably with the increase in Biochemical Oxygen Demand. Copy of the analysis report of water samples is enclosed.

Hence, following opinion is drawn based on the results of the analysis reports of the water samples collected from the Kyalasanahalli lake where the fish death was occurred & is as below:

- 1) Since there is no traces of Heavy metals as per the results of analysis of water samples reveals that, there is no trade effluent intrusion to the lake due to industries.
- 2) From the analysis report of water sample, it is also evident that, the death of the fish in the first inlet point of the Kyalasanahalli lake might have happened due to considerable drop in major parameter such as Dissolved oxygen (i.e., to about 2 mg/l) & increase in Biochemical Oxygen Demand.

The reason for the depletion of dissolved oxygen & increase in Biochemical Oxygen Demand may be mainly due to 2 reasons:

- a) Due to summer season, the inflow of the fresh volume of water to the lake will be considerably reduced and thus, results in dropping of the level and volume of water. The depletion of dissolved oxygen occurs in the water due to evaporation loss due to rise in temperature of lake water as a result of less dilution of fresh volume of water in summer season. However, in case of rainy season, the volume of fresh water entering the lake will be more which results in self purification of lake even if sewage effluents enter the lake, the effect of depletion of the dissolved oxygen will be maintained for fish survival.

It is also to note that, the depletion of oxygen in the lake water is a common phenomenon especially during summer season as a result of huge drop of water level and sudden increase of temperature of the lake results in considerable drop in dissolved oxygen of lake water due to evaporation loss will ultimately cause fish death in the lakes.

- b) As per the survey conducted from this office around the Kyalasanahalli lake, it was observed that, the sewage and sullage of Kyalasanahalli village is entering the first inlet point of Kyalasanahalli lake which in our opinion is contributing to the increase in Biochemical Oxygen demand in the lake water thereby depleting the dissolved oxygen of the lake water due to entry of sewage and sullage water to the lake. It is to note that, the rate of depletion of dissolved oxygen is directly proportional to the Biochemical Oxygen demand, change in temperature (increase in temperature) in the water. If the Dissolved oxygen of water depletes, the Biochemical oxygen demand increases and vice versa.

In view of the above, you are hereby informed to submit the details on the following.

- a) Copy of the permission or work allocation for digging of earthen drainage inside the Hindu grave yard, which belongs to TMC, Jiganinear Kalyasanahalli Lake.

- b) Network provided for storm water & sewage management in and around Kalyanahalli village limits & also entire Jigani TMC limits.
- c) The entry of sewage and sullage water from Kalyanahalli village needs to be prevented immediately which is entering the Kalyanahalli lake by providing sewage treatment plant. Hence, submit and obtain approval from the Board for the treatment proposal for treatment of sewage & sullage effluents generated from the Kalyanahalli village.
- d) Quantity & Management of Solid waste generated from TMC, Jigani.
- e) Land details identified for treatment and disposal of solid waste generated from Jigani TMC limit.
- f) The details of action taken to immediately seal/close down the underground storm water pipe leading to the Kalyanahalli lake attached to the culvert which exist in the Hindu grave yard land belonging to Jigani TMC leading to the Kalyanahalli lake inlet points as there are chances of miscreants dumping of sewage or trade effluents in the culvert which will directly lead to nearby lake.

Also, it is to note that, this office has already intimated to your office not to give permission for breeding of the fish in the lakes without the prior intimation and approval of the Board. However, the same is happening without any intimation and approval from the Board.

Hence, you are hereby called upon to submit the compliance report to the observations made along with action plan with time bound programme on the above observations within 7 days from the date of receipt of this letter failing which, this office has not left any option and to recommend the Board to initiate action under the Provisions of The Water (Prevention & Control of Pollution) Act, 1974 and The Environment (Protection) Act, 1986.

Please acknowledge the receipt of this letter.

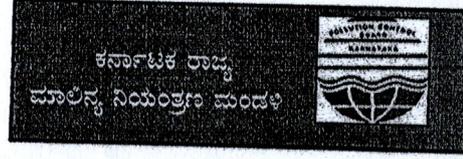
Sd/-
Environmental Officer
Regional office, Anekal

- Copy to: 1. The Senior Environmental Officer, WMC, for kind information.
2. The Senior Environmental Officer, Bengaluru South for kind information.

[Signature]
Environmental Officer
Regional Office, Anekal.

Regional Office: Bangalore -Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



ಸಂಖ್ಯೆ:ಮಾನಿಮಂ/ಪ್ರಾ.ಕ/ಆನೇಕಲ್/ಎಸ್ ಟಿ ಪಿ/ಪು.ಸ-ಜಿ/2021-22/248

towards a cleaner Karnataka

ದಿನಾಂಕ: 16 AUG 2021
DESPATCHED

ಇವರಿಗೆ,

ಮುಖ್ಯಾಧಿಕಾರಿ,
ಪುರಸಭೆ-ಜಿಗಣಿ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜಿಗಣಿ ಪುರಸಭೆಗೆ ಇಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಯೋಜನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಿಸಲು ನಿಗದಿ ಪಡಿಸಿರುವ ಸ್ಥಳಕ್ಕೆ ಅನುಮತಿ ನೀಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಜಿ.ಪು/ಸಿಬ್ಬಂಧಿ/ಸಿ.ಆರ್/25/2021-22 ದಿನಾಂಕ: 16.05.2021

ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ: 01.07.2021.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜಿಗಣಿ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಗ್ರಹಣಾ ಘಟಕ; ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ಹಾಗೂ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (ಎಸ್.ಟಿ.ಪಿ) ನಿರ್ಮಿಸಲು ಅಗತ್ಯ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಮಂಡಳಿಯ ಅನುಮತಿಗಾಗಿ ಕೋರಿ ಪತ್ರ ಸಲ್ಲಿಸಿರುವುದು ಸರಿಯಷ್ಟೆ.

ಆದರೆ, ವೆಟ್‌ವೆಲ್‌ಗಳ ನಿರ್ಮಾಣ ಮಂಡಳಿಯ ಕಾರ್ಯವ್ಯಾಪ್ತಿಗೆ ಬಾರದಿರುವ ಕಾರಣ ಮಂಡಳಿಯ ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ನಿರ್ಮಿಸಲು ಯಾವುದೇ ಅನುಮತಿಯನ್ನು ನೀಡುವುದಿಲ್ಲ ಹಾಗೂ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಗ್ರಹಣಾ ಘಟಕ (ಸೆಪ್ಟಿಕ್ ಟ್ಯಾಂಕ್) ನಿರ್ಮಾಣಕ್ಕೆ IS Standard 2470 Part-I and Part-II ನಲ್ಲಿ ವಿವರಿಸಿರುವ ಅಂಶಗಳನ್ನು ಅನುಸರಿಸಬಹುದಾಗಿದೆ.

ಮುಂದುವರಿದಂತೆ, ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕದ (ಎಸ್.ಟಿ.ಪಿ) ನಿರ್ಮಾಣಕ್ಕೆ ತಾವು ಗುರುತಿಸಿರುವ ಜಾಗವು ಜಿಗಣಿ ಕೆರೆಯ ಸರ್ವೆ ನಂಬರ್‌ನಲ್ಲಿರುವುದರಿಂದ ಸದರಿ ವಿಷಯದ ಕುರಿತು ಮಂಡಳಿಯಿಂದ ರಾಜ್ಯವ್ಯಾಪಿ ಅನ್ವಯವಾಗುವಂತೆ ಪಾಲಿಸಿ ನಿರ್ಧಾರ (Policy Decision) ತೆಗೆದುಕೊಳ್ಳಲು ಮಂಡಳಿಯ ಕೇಂದ್ರ ಕಛೇರಿಗೆ ಕೋರಲಾಗಿದೆ. ಸದರಿ ವಿಷಯದ ಕುರಿತು ಮಂಡಳಿಯ ನಿರ್ಧಾರ ಅನುಸರಿಸಿ ಯೋಜನೆಯ ಅನುಷ್ಠಾನಕ್ಕೆ ಅನುಮತಿ ನೀಡುವ ಕುರಿತು ನಿರ್ಧರಿಸಲಾಗುವುದು.

ಧನ್ಯವಾದಗಳೊಂದಿಗೆ,

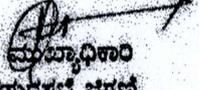
ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಪುರಸಭೆ ಅಧಿಕಾರಿ

16/08/2021

ಜಿಗಣಿ ಪುರಸಭೆಗೆ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಮತ್ತು ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ಮಾಡಲು ಡಿ.ಪಿ.ಆರ್‌ನ್ನು ತಯಾರಿಸಲು ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಜಿ ಮಂಡಳಿಗೆ ರೂ. 14.05 (ಲಕ್ಷ)ಗಳನ್ನು ವಾವತಿಸಲಾಗಿರುತ್ತದೆ. ಉಲ್ಲೇಖ (2)ರಲ್ಲಿ ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಜಿ ಮಂಡಳಿ ರವರು ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣ ಮಾಡಲು ಗುರುತಿಸಿರುವ ಸ್ಥಳಗಳನ್ನು ಹಸ್ತಾಂತರ ಮಾಡಲು ಕೋರಿರುತ್ತಾರೆ. ಉಲ್ಲೇಖ (3)ರಲ್ಲಿ ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ ರವರು ಹೊಸದಾಗಿ ಮೇಲ್ವರ್ಗೀಕರಿಸಿರುವ ನಗರ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಎಫ್.ಎಸ್.ಟಿ.ಪಿ (Faecal Sludge and Septage Management) ಯೋಜನೆಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಈಗಾಗಲೇ ಶೇ.70 ರಷ್ಟು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಹಾಲಿ ಇರುವ ವ್ಯವಸ್ಥೆಯನ್ನು ಬದಲಾಯಿಸಿ ಸರ್ಕಾರದ ಆದೇಶದಂತೆ ಎಫ್.ಎಸ್.ಟಿ.ಪಿ ಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಶಾಂತಿಕವಾಗಿ ಮತ್ತು ಜಾಗದ ಲಭ್ಯತೆಯನ್ವಯ ಸಾಧ್ಯವಿಲ್ಲ ಎಂದು ಉಲ್ಲೇಖ (4)ರಲ್ಲಿ ಮಾನ್ಯ ನಿರ್ದೇಶಕರಿಗೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಉಲ್ಲೇಖ (5)ರಲ್ಲಿ ಎಫ್.ಎಸ್.ಟಿ.ಪಿ (Faecal Sludge and Septage Management) ವ್ಯವಸ್ಥೆಯನ್ನು ಬದಲಿಸಿ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣ ಮಾಡಲು ಸೂಕ್ತ ನಿರ್ದೇಶನಕ್ಕಾಗಿ ಮಾನ್ಯ ನಿರ್ದೇಶಕರು ಪೌರಾಡಳಿತ ನಿರ್ದೇಶನಾಲಯ ರವರಿಗೆ ಕೋರಿರುತ್ತಾರೆ. ಉಲ್ಲೇಖ (6)ರಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಲ್ಲಿ ನಡೆದ LAC ಸಭೆಗೂ ವರದಿಯನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ. ಆದರೆ ಇದುವರೆಗೂ ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ನಿರ್ಮಾಣ ಮಾಡಲು ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಸದರಿ ವಿಷಯವನ್ನು ಮತ್ತೊಮ್ಮೆ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸುತ್ತಾ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.

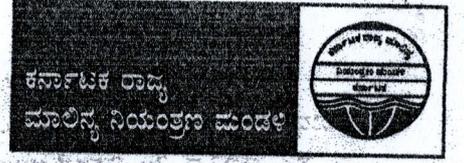
ವಂದನೆಗಳೊಂದಿಗೆ,


 ಜಿಲ್ಲಾಧಿಕಾರಿ
 ಪುರಸಭೆ ಜಿಗಣಿ.

Karnataka State Pollution Control Board

Regional Office : Bangalore - Anekal
2nd Floor, Nisarga Bhavan
7th 'D' Cross, Thimmaiah Road
Sanegoravanahalli, Shivanagar, Bangalore - 560 079.
Tel / Fax : 080-23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು - ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ, 7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಸಾಣೆಗುರುವನಹಳ್ಳಿ
ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 079.
ದೂ./ ಫ್ಯಾಕ್ಸ್ : 080-23229538



towards a cleaner Karnataka

ಸಂಖ್ಯೆ ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ ಆನೇಕಲ್/ ಪಂಚಾಯತಿ/2016-17/490

ದಿನಾಂಕ: 14 DEC 2016

// ನೋಂದಾಯಿತಿ ಅಂಚೆ ಸ್ವೀಕೃತಿ ಪತ್ರ //

DESPATCHED

ಇವರಿಗೆ,

ಮುಖ್ಯಾಧಿಕಾರಿ,
ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ,
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ತಮ್ಮ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ವಸತಿ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಗ್ರಾಮಸಾರ ಹಾಗೂ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡುವ ಬಗ್ಗೆ.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಸುವುದೇನೆಂದರೆ, ಇತ್ತೀಚಿನ ದಿನಗಳಲ್ಲಿನ ನಗರೀಕರಣ ಹಾಗೂ ಕ್ಷಿಪ್ರ ಕೈಗಾರಿಕಾ ಬೆಳವಣಿಗೆಗಳಿಂದ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳ ಸುತ್ತಮುತ್ತ ವಸತಿ ಬಡಾವಣೆಗಳು ಹಾಗೂ ಮನೆಗಳು ನಿರ್ಮಾಣವಾಗುತ್ತಿರುತ್ತವೆ. ಸದರಿ ಮನೆಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡುವ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮನೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರನ್ನು (Sewage) ಬಿಡಲು ಯಾವುದೇ ರೀತಿಯ ಒಳ ಚರಂಡಿ ಇಲ್ಲದ ಕಾರಣ ಈ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ನೇರವಾಗಿ ಸಮೀಪದಲ್ಲಿರುವ ಕೆರೆ ಮತ್ತು ಕಾಲುವೆಗಳಿಗೆ ಬಂದು ಸೇರುತ್ತಿರುತ್ತವೆ. ಹಾಗೂ ಕೆರೆಗಳ ಮಾಲಿನ್ಯಕ್ಕೆ ಕಾರಣವಾಗಿವೆ. ಶುದ್ಧ ಕುಡಿಯುವ ನೀರಿನ ಮೂಲಗಳಾದಂತಹ ಕೆರೆಗಳು ಮಲಿನವಾಗಿ ಮನುಷ್ಯರಿಗೆ ಹಾಗೂ ಪ್ರಾಣಿ ಪಕ್ಷಿಗಳ ಉಪಯೋಗಕ್ಕೆ ಬಾರದಂತಾಗಿ ಹಲವಾರು ರೋಗ ರುಜಿನಗಳಿಗೆ ಕಾರಣವಾಗುತ್ತಿರುತ್ತವೆ. ಇದಲ್ಲದೆ ಕೆಲವೊಂದು ಸ್ಥಳೀಯ ಜನರು ಟ್ಯಾಂಕರ್‌ಗಳನ್ನು ಉಪಯೋಗಿಸಿಕೊಂಡು ರಾತ್ರಿಯ ವೇಳೆ ಸಮೀಪದ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದ ಉದ್ದಿಮೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು/ವಿಷಯುಕ್ತ ನೀರನ್ನು ಕೆರೆಗೆ ತಂದು ಸುರಿದು ಕೆರೆಗಳ ಮಾಲಿನ್ಯಕ್ಕೆ ಮುಖ್ಯ ಕಾರಣವಾಗಿರುತ್ತಾರೆ.

ಮುಂದುವರೆಯುತ್ತಾ, ಇತ್ತೀಚಿನ ದಿನಗಳಲ್ಲಿ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ಎಲ್ಲೆಂದರಲ್ಲಿ ಹಾಕುವುದು ಹಾಗೂ ಬೆಂಕಿ ಹಚ್ಚುವುದನ್ನು ಗಮನಿಸಲಾಗಿ ಇದರಿಂದ ಸುತ್ತಮುತ್ತಲಿನ ಪರಿಸರ ಹಾಳಾಗಿ ಸಾರ್ವಜನಿಕರಿಗೆ ತೊಂದರೆಗಳಾಗುವ ಸಾಧ್ಯತೆಗಳಿರುತ್ತವೆ. ಆದ್ದರಿಂದ ಮೇಲ್ಕಂಡ ವಿಷಯಗಳನ್ನು ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಿ ವೈಜ್ಞಾನಿಕ ವಿಲೇವಾರಿಯ ಕ್ರಮಗಳಾದ ಒಳ ಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ, ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳ ಸಂಗ್ರಹಣಾ ಘಟಕ ಮತ್ತು ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳ ವಿಂಗಡಣೆ ಹಾಗೂ ವಿಲೇವಾರಿ ಈ ಎಲ್ಲಾ ಕ್ರಮಗಳನ್ನು ತುರ್ತಾಗಿ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

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ಅದುದರಿಂದ ತಮ್ಮ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಕೆರೆಗಳಿಗೆ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ಸುರಿಯುವವರನ್ನು ಗುರುತಿಸಿ ಅವರ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ಸ್ಥಳೀಯ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ದೂರು ನೀಡುವುದು ಹಾಗೂ ಈ ಪತ್ರ ತಲುಪಿದ 30 ದಿನಗಳೊಳಗಾಗಿ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಈ ಕಛೇರಿಗೆ ತಿಳಿಸಲು ಕೋರಲಾಗಿದೆ ಹಾಗೂ ಈ ವಿಚಾರಗಳಲ್ಲಿ ವಿಳಂಬವಾದಲ್ಲಿ ಮುಂದೆ ಸಂಭವಿಸಬಹುದಾದ ಎಲ್ಲಾ ಅನಾಹುತಗಳಿಗೆ/ತೊಂದರೆಗಳಿಗೆ ತಮ್ಮನ್ನು ನೇರ ಜವಾಬ್ದಾರರನ್ನಾಗಿಸಿ ಹಾಗೂ ಯಾವುದೇ ನೋಟೀಸ್ ನೀಡದೇ ಮುಂದಿನ ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದೆಂದು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ ಅನೇಕಲ್

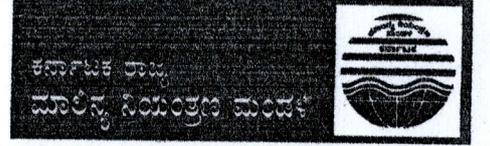
ಪ್ರತಿಗಳನ್ನು:-

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಇವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.

Karnataka State Pollution Control Board

Regional Office : Bangalore- Anekal
2nd Floor, "Nisarga Bhavan",
7th 'D' Main Road, Thimmaiah Road,
Shivanagar, Bangalore-560 010.
Telefax : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು - ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 010.
ದೂ / ಫ್ಯಾಕ್ಸ್ : 080-23229538



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towards a cleaner Karnataka

ಸಂಖ್ಯೆ. ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ ಆನೇಕಲ್/ದೂರು/2018-19/ 689

ದಿನಾಂಕ:

ಇವರಿಗೆ,

ಮುಖ್ಯಾಧಿಕಾರಿಗಳು,
ಜಿಗಣಿ ಪುರಸಭೆ,
ಜಿಗಣಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

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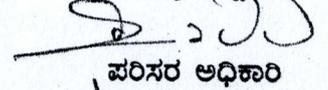
ಮಾನ್ಯರೇ,

ವಿಷಯ:- ತಮ್ಮ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ವಸತಿ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಗ್ರಾಮಸಾರ ಹಾಗೂ ಮುನಿಸಿಪಲ್ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡುವ ಬಗ್ಗೆ.
ಉಲ್ಲೇಖ:- ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ. ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ ಆನೇಕಲ್/ಪಂಚಾಯತಿ/2016-17-490,
ದಿನಾಂಕ: 14.12.2016

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಕಛೇರಿಯ ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ). ತಮ್ಮ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ವಸತಿ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಗ್ರಾಮಸಾರ ಹಾಗೂ ಮುನಿಸಿಪಲ್ ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡಲು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ಈ ಕಛೇರಿಗೆ ತಿಳಿಸಬೇಕೆಂದು ತಿಳಿಸಲಾಗಿತ್ತು. ಇದುವರೆಗೂ ಸಹ ನಿಮ್ಮ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ಉತ್ತರ/ಮಾಹಿತಿ ಬಂದಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ ಈ ಪತ್ರ ತಲುಪಿದ 15 ದಿನಗಳಲ್ಲಿ ಮೇಲ್ಕಾಣಿಸಿದ ವಿಷಯದ ಮೇಲೆ ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ಮಾಹಿತಿಯನ್ನು ನೀಡಬೇಕೆಂದು ತಿಳಿಸಲಾಗಿದೆ. ಮುಂದುವರೆದು ಈಗಾಗಲೇ ಜಿಗಣಿ ಸುತ್ತಮುತ್ತಲಿನ ಕೆರೆಗಳು, ಗ್ರಾಮಸಾರ ಸೇರ್ಪಡೆಯಿಂದ ಮಲಿನಗೊಂಡಿರುವುದು ತಮ್ಮ ಗಮನಕ್ಕೆ ಬಂದಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಈ ವಿಚಾರವನ್ನು ಅತ್ಯಂತ ಗಂಭೀರವೆಂದು ಪರಿಗಣಿಸಿ, ಗ್ರಾಮಸಾರ ಮತ್ತು ಘನ ತ್ಯಾಜ್ಯ ವೈಜ್ಞಾನಿಕ ವಿಲೇವಾರಿಗೆ ಕ್ರಿಯಾ ಯೋಜನೆಯನ್ನು ತಯಾರಿಸಿ ಅನುಷ್ಠಾನಗೊಳಿಸುವಂತೆ ಸೂಚಿಸಲಾಗಿದೆ. ತಪ್ಪಿದಲ್ಲಿ, ಜಲಕಾಯ್ತೆ, 1974 ಮತ್ತು ಪರಿಸರ ಕಾಯ್ದೆ, 1986 ರಡಿಯಲ್ಲಿ, ತಮ್ಮ ಪುರಸಭೆಯ ವಿರುದ್ಧ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲು ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುವುದು ಇದನ್ನು ಅತ್ಯಂತ ಜರೂರು ಮತ್ತು ಗಂಭೀರ ವಿಷಯವೆಂದು ಪರಿಗಣಿಸಿ ಕ್ರಮ ವಹಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ.

ಇದು ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ ಮತ್ತು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.

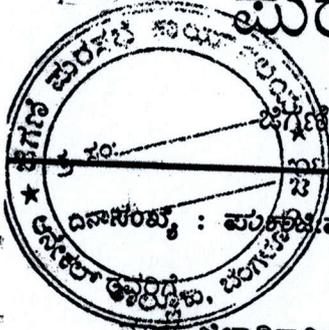
ತಮ್ಮ ವಿಶ್ವಾಸಿ,


ಪರಿಸರ ಅಧಿಕಾರಿ

07/11

ಪ್ರಾಯಸ್ಕೃತಿ: ① ಈರಿಯ ಪುರಸಭೆ ಡಿಸ್ಪಾಚ್, Waste Management cell, ಪುರಸಭೆ ಮಾಹಿತಿಗಾಗಿ.
② ಈರಿಯ ಪುರಸಭೆ ಡಿಸ್ಪಾಚ್, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಪುರಸಭೆ ಮಾಹಿತಿಗಾಗಿ.

ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ



ಜಿಗಣಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560105,

ದಿನಾಸಂಖ್ಯೆ : ಪುರಸಭೆ/ಘಟಕ/ಜಾಗ: 02/2015-16

ದಿನಾಂಕ : 02/11/2015

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಸೂಕ್ತ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- 1) ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ನಿಯಮಗಳು 2000
2) ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ಲೋಕಾದಾಲತ್ ನಿರ್ಣಯಗಳು

3) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ಇವರ ನಡವಳಿ ಸಂಖ್ಯೆ : ಎಲ್.ಎನ್.ಡಿ.(ಎ)ಸಿ.ಆರ್ 99/20112-13 ದಿನಾಂಕ : 26-12-2012

4) ಮಾನ್ಯ ಆಡಳಿತಾಧಿಕಾರಿ, ಜಿಗಣಿ ಪುರಸಭಾ ತರಾವು ದಿನಾಂಕ : 20 -10-15 ವಿಷಯ ಸಂಖ್ಯೆ:- 10



ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ, ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯನ್ನು ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ:ನಅಇ/07/ಎಂಎಲ್ಆರ್2015 ದಿನಾಂಕ:24-06-2015 ರನ್ವಯ ಪುರಸಭೆಯನ್ನಾಗಿ ಮೇಲ್ವರ್ಗೀಕರಿಸಲಾಗಿದೆ. ಉಲ್ಲೇಖ(1) ರ ನಿಯಮಗಳಂತೆ ಪುರಸಭಾ ಒಳಚರಂಡಿ ನೀರನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ವಿಲೇ ಮಾಡುವುದು ಅತ್ಯವಶ್ಯಕವಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಉಲ್ಲೇಖ 2ರ ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯ ಲೋಕಾದಾಲತ್ ನಿರ್ಣಯಗಳಲ್ಲೂ ಕೂಡ ಈ ವಿಷಯವನ್ನು ಅತೀ ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಲಾಗಿರುತ್ತದೆ.

ಈಗಾಗಲೇ ಹಿಂದಿನ ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅವಧಿಯಲ್ಲಿ ಜಿಗಣಿ ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡು ಅಂದಾಜು ಸುಮಾರು ಶೇ. 80ರಷ್ಟು ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರುತ್ತದೆ. ಹಾಗೂ ಉಲ್ಲೇಖ(3)ರ ಆದೇಶದಂತೆ ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಯು.ಜಿ.ಡಿ. ಯೋಜನೆಯಡಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪಿಸಲು ಜಿಗಣಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 147ರಲ್ಲಿ 2 ಎಕರೆ ಸರ್ಕಾರಿ ಕೆರೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಸದರಿ ಜಾಗದಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಕಾಮಗಾರಿ

ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ. ಆದರೆ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯ ಹಲವು ಭಾಗದ ಒಳಚರಂಡಿ ನೀರು ಈ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ತಲುಪಲು ಸಮಾರು 2.5 ಕಿ.ಮೀ. ದೂರ ಕ್ರಮಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಇದರಿಂದ ಒಳಚರಂಡಿ ನೀರಿನ ಸುಲಲಿತ ಚಲನೆಗೆ ಅನಾನುಕೂಲವಾಗುವ ಸಾಧ್ಯತೆ ಇರುತ್ತದೆ. ಹಾಗಾಗಿ ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಇರುವ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯ ಹಲವು ಭಾಗಗಳ ಒಳಚರಂಡಿ ನೀರನ್ನು ಜಿಗಣಿ ಕೆರೆಯ ಕಡೆಗೆ ತೆಗೆದುಕೊಂಡು ಹೋದಲ್ಲಿ ಅನುಕೂಲವಾಗುತ್ತದೆ. ಆದ ಕಾರಣ ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಮತ್ತೊಂದು ಎಸ್.ಟಿ.ಪಿ.ಘಟಕ ಸ್ಥಾಪಿಸುವ ಅಗತ್ಯವಿರುತ್ತದೆ. ಇದಕ್ಕೆ ಬೇಕಾದ ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸುಮಾರು 4-5 ಎಕರೆ ಸೂಕ್ತ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

ಅಲ್ಲದೆ ಹಿಂದಿನ ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯನ್ನು ಪುರಸಭೆಗೆ ಮೇಲ್ವರ್ಗೀಕರಿಸುವುದರಿಂದ ಹಾಗೂ ಯು.ಜಿ.ಡಿ. ಯೋಜನೆಯನ್ನು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳು, ಬಂಡೇನಲ್ಲಸಂದ್ರ, ಕ್ಯಾಲಸನಹಳ್ಳಿ ಮತ್ತು ಶ್ರೀರಾಂಪುರ ಗ್ರಾಮಗಳಿಗೆ ವಿಸ್ತರಿಸುವ ಪ್ರಸ್ತಾವವಿರುವ ಕಾರಣ ಈಗಾಗಲೇ ಸರ್ವೆ ನಂ. 147ರಲ್ಲಿ ಮಂಜೂರು ಮಾಡಿರುವ 2 ಎಕರೆ ಜಮೀನಿಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಇನ್ನು 2-3 ಎಕರೆ ಜಮೀನು ಮಂಜೂರು ಮಾಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ.

ಹಾಗಾಗಿ ಜಿಗಣಿ ಪುರಸಭೆ ಯು.ಜಿ.ಡಿ. ಯೋಜನೆಯಡಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ನಿರ್ಮಿಸಲು ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸುಮಾರು 4-5 ಎಕರೆ ಜಾಗವನ್ನು ಹಾಗೂ ಹೆನ್ನಾಗರ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸರ್ವೆ ನಂ. 147ರ ಪಕ್ಕದಲ್ಲಿರುವಂತೆ ಉನ್ನು 2-3 ಎಕರೆ ಸೂಕ್ತ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ.

Chetan Kumar

ಮುಖ್ಯಾಧಿಕಾರಿ
ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ
ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು

ಪ್ರತಿಯನ್ನು :-

- 1) ಮಾನ್ಯ ಸಹಾಯಕ ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ನಗರ, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ರವರ ಮಾಹಿತಿಗಾಗಿ
- 2) ತಹಶೀಲ್ದಾರ್ ರವರು, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಆನೇಕಲ್.

ಪುರಸಭಾ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ

ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

ಕ್ರ.ಸಂ. : ಪು.ಕಾ.ಜಿ. : ಎಸ್.ಟಿ.ಪಿ./02/2014-15

ದಿನಾಂಕ : 11/12/2015

ರವರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಬೆಂಗಳೂರು - ಅನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ, 7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಗಾಣಿಗುರುವನಹಳ್ಳಿ
ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 010

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಜಿಗಣಿ ಹಾಗೂ ಹೆನ್ಬಾಗರ ಕೆರೆಗಳಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಸೂಕ್ತ ಜಾಗವನ್ನು ಗುರುತಿಸಿ ಕೊಡುವ ಬಗ್ಗೆ

ಉಲ್ಲೇಖ : 1) ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ಸಂಖ್ಯೆ : ನಅಇ 07 ಎಂಎಲ್‌ಆರ್ 2015 ದಿನಾಂಕ : 24/06/2015

2) ಈ ಕುರಿತಂತೆ ಜಿಗಣಿ ಪುರಸಭಾ ನಿರ್ಣಯದ ಸಂಖ್ಯೆ : 15 ದಿನಾಂಕ : 05/11/2015

3) ಕರ್ನಾಟಕ KUWSSB ಪತ್ರ ಸಂಖ್ಯೆ : _____ ದಿನಾಂಕ : _____

* * * *

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಜಿಗಣಿ ಗ್ರಾಮದಲ್ಲಿ ಒಳಚರಂಡಿ ಕಾಮಗಾರಿಯು ಭಾಗಶಃ ಪೂರ್ಣಗೊಂಡಿರುತ್ತದೆ. ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಇನ್ನು ಸ್ಥಾಪನೆಯಾಗದ ಕಾರಣ ದ್ರವ ತ್ಯಾಜ್ಯವು ಜಿಗಣಿ ಹಾಗೂ ಹೆನ್ಬಾಗರ ಕೆರೆಗಳಿಗೆ ಹೋಗಿ ನೀರು ಮಲಿನವಾಗುವ ಸಾಧ್ಯತೆ ಇರುತ್ತದೆ ಮಾನ್ಯ ಲೋಕಾಲದಾಲ್ ಹಾಗೂ ಗ್ರೀನ್ ಟ್ರಿಬ್ಯೂನಲ್ ಆದೇಶಗಳನುಸಾರ ದ್ರವತ್ಯಾಜ್ಯದ ವೈಜ್ಞಾನಿಕ ವಿಲೇವಾರಿ ಅತ್ಯವಶ್ಯಕವಾಗಿರುತ್ತದೆ. ಇದನ್ನು ಮನಗೊಂಡು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ : ಎಲ್.ಎನ್.ಡಿ.(ಎ)ಸಿ.ಆರ್ 99/20112-13 ದಿನಾಂಕ : 26-12-2012ರಂತೆ ಜಿಗಣಿ ಗ್ರಾಮದ ಹೆನ್ಬಾಗರ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಇರುವ ಜಿಗಣಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.147ರಲ್ಲಿ 2-00 ಎಕರೆ ಜಮೀನನ್ನು ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ ಇದೇ ಜಾಗದಲ್ಲಿ ಮೇಲಿನ ಉದ್ದೇಶಕ್ಕಾಗಿ ಹೆಚ್ಚುವರಿ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಲು ಜಿಗಣಿ ಪುರಸಭೆಯ ನಿರ್ಣಯದ ಅನುಸಾರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಇದೇ ಜಾಗದಲ್ಲಿ ಹಿಂದಿನ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆ ಕಾಮಗಾರಿ ಭಾಗಶಃ ಪೂರ್ಣಗೊಂಡಿರುತ್ತದೆ.

ಆದರೆ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳು, ಬಂಡೇನಲ್ಲಸಂದ್ರ, ಮಾರುತಿನಗರ, ಕ್ಯಾಲಸನಹಳ್ಳಿ ಮತ್ತು ಶ್ರೀಶಾಂಪುರ ಗ್ರಾಮಗಳಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿ ಭಾಗಗಳಿಗೂ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ವಿಸ್ತರಿಸುವ ಪ್ರಸ್ತಾವನೆ ಇದ್ದು ಹೆನ್ಬಾಗರ ಕೆರೆಯಲ್ಲಿರುವ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕದೊಂದರಿಂದಲೇ ಸದರಿ ಪ್ರದೇಶಗಳಿಂದ

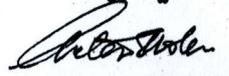
P.T.O.....



Handwritten signature or initials.

ಉತ್ತತಿಯಾಗುವ ದ್ರವತ್ಯಾಜ್ಯದ ವಿಲೇವಾರಿಗೆ ಸಾಧ್ಯವಾಗಿರುವುದಿಲ್ಲ. ಹಾಗಾಗಿ ಹೆಚ್ಚುವರಿಯಾಗಿ ಜಿಗಣೆ ಕೆರೆಯ ಸಮೀಪದಲ್ಲಿ ಮತ್ತೊಂದು ಎಸ್.ಟಿ.ಪಿ. ಘಟಕದ ಅವಶ್ಯಕತೆ ಇರುತ್ತದೆ. ಈ ಕುರಿತಂತೆ ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯೊಂದಿಗೆ ಚರ್ಚಿಸಿದಾಗ ಒಳಚರಂಡಿ ಕಾಮಗಾರಿ ಹಾಗೂ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಒಪ್ಪಿಗೆ ಸೂಚಿಸಿ ತಮ್ಮ ಕಛೇರಿಯಿಂದ ತಾತ್ಕಿಕ ಅನುಮೋದನೆ (Inprinciple Approval) ಪಡೆಯುವುದು ಅವಶ್ಯಕ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಎಸ್.ಟಿ.ಪಿ. ಘಟಕದ ವಿನ್ಯಾಸ, ನಕ್ಷೆ ದೊರೆತ ತರುವಾಯ ತಮ್ಮ ಕಛೇರಿಯಿಂದ ಮತ್ತೊಮ್ಮೆ ಅಂತಿಮ ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಲಾಗುವುದು. ಅಲ್ಲದೆ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಕೆರೆಯ ಅವರಣ ಪ್ರದೇಶಗಳಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಯೋಜನಾಕೋಟಿ, ನೆಲಮಂಗಲ ಮುಂತಾದ ಕಡೆ ನಿರಾವೇಶನಾ ಪತ್ರ ಕೊಟ್ಟಿರುವ ನಿದರ್ಶನವಿರುತ್ತದೆ ಹಾಗಾಗಿ ಈ ಕುರಿತಂತೆ ದಿನಾಂಕ : 08/12/2015 ರಂದು ತಮ್ಮ ಕಛೇರಿಯಲ್ಲಿ ಚರ್ಚಿಸಿದಂತೆ ತಾವುಗಳು ಜಿಗಣೆ ಮರಸಭೆ ವ್ಯಾಪ್ತಿಯ ದ್ರವ ತ್ಯಾಜ್ಯ ವೈಜ್ಞಾನಿಕ ವಿಲೇವಾರಿಗಾಗಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕಗಳನ್ನು ಹೆನ್ಬಾಗರ ಕೆರೆ ಮತ್ತು ಜಿಗಣೆ ಕೆರೆ ಸಮೀಪ ಸ್ಥಾಪಿಸಲು ಸೂಕ್ತ ಜಾಗವನ್ನು ಗುರುತಿಸಿಕೊಡಲು ಕ್ರಮ ವಹಿಸಲು ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ



ಮುಖ್ಯಸ್ಥಾಧಿಕಾರಿ
ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಬೆಂಗಳೂರು
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು

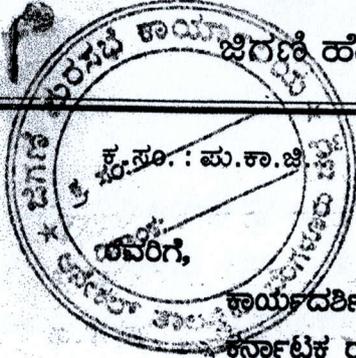
ಪ್ರತಿಯನ್ನು :-

- 1) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
- 2) ಮಾನ್ಯ ಸಹಾಯಕ ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ವಿಭಾಗ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
- 3) ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ವಿಭಾಗ, ಬೆಂಗಳೂರು

ಪುರಸಭಾ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ

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ಜಿಗಣಿ ಹೋಬಳಿ, ಅನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.



ಕ್ರ.ಸಂ.: ಪು.ಕಾ.ಜಿ ಎಸ್.ಟಿ.ಪಿ./01/2014-15

ದಿನಾಂಕ : 04/12/2015

ಕಾರ್ಯದರ್ಶಿಗಳು

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಬೆಂಗಳೂರು - ಅನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ, 7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಗಾಣಿಗುರುವನಹಳ್ಳಿ
ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 010

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಜಿಗಣಿ ಹಾಗೂ ಹೆನ್ನಾಗರ ಕೆರೆಗಳಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ನೀಡುವ ಬಗ್ಗೆ

ಉಲ್ಲೇಖ : 1) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ಬೆಂಗಳೂರು ಇವರ ನಡವಳಿ ಸಂಖ್ಯೆ : ಎಲ್.ಎನ್.ಡಿ.(ಎ)ಸಿ.ಆರ್ 99/20112-13
ದಿನಾಂಕ : 26-12-2012

2) ಜಿಗಣಿ ಪುರಸಭೆ ಕಾರ್ಯಾಲಯದ ಮೀಟಿಂಗ್ ದಿನಾಂಕ : 04/11/2015

3) ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಬೆಂಗಳೂರು ವಿಭಾಗ ರವರ ಪತ್ರ ದಿನಾಂಕ : 27/11/2015

* * *

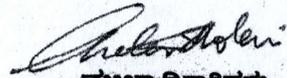
ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಜಿಗಣಿ ಗ್ರಾಮದಲ್ಲಿ ಒಳಚರಂಡಿ ಕಾಮಗಾರಿಯು ಭಾಗಶಃ ಪೂರ್ಣಗೊಂಡಿರುತ್ತದೆ. ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಇನ್ನು ಸ್ಥಾಪನೆಯಾಗದ ಕಾರಣ ದ್ರವ ತ್ಯಾಜ್ಯವು ಜಿಗಣಿ ಹಾಗೂ ಹೆನ್ನಾಗರ ಕೆರೆಗಳಿಗೆ ಹೋಗಿ ನೀರು ಮಲಿನವಾಗುವ ಸಾಧ್ಯತೆ ಇರುತ್ತದೆ ಮಾನ್ಯ ಲೋಕ್‌ಅಡಾಲತ್ ಹಾಗೂ ಗ್ರೀನ್ ಟ್ರಿಬ್ಯೂನಲ್ ಆದೇಶಗಳನುಸಾರ ದ್ರವತ್ಯಾಜ್ಯದ ವೈಜ್ಞಾನಿಕ ವಿಲೇವಾರಿ ಅತ್ಯವಶ್ಯಕವಾಗಿರುತ್ತದೆ. ಇದನ್ನು ಮನಗೊಂಡು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ : ಎಲ್.ಎನ್.ಡಿ.(ಎ)ಸಿ.ಆರ್ 99/20112-13 ದಿನಾಂಕ : 26-12-2012ರಂತೆ ಜಿಗಣಿ ಗ್ರಾಮದ ಹೆನ್ನಾಗರ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಇರುವ ಜಿಗಣಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 147ರಲ್ಲಿ 2-00 ಎಕರೆ ಜಮೀನನ್ನು ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ ಇದೇ ಜಾಗದಲ್ಲಿ ಮೇಲಿನ ಉದ್ದೇಶಕ್ಕಾಗಿ ಹೆಚ್ಚುವರಿ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಲು ಜಿಗಣಿ ಪುರಸಭೆಯ ನಿರ್ಣಯದ ಅನುಸಾರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಇದೇ ಜಾಗದಲ್ಲಿ ಹಿಂದಿನ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆ ಕಾಮಗಾರಿ ಭಾಗಶಃ ಪೂರ್ಣಗೊಂಡಿರುತ್ತದೆ.

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(R.O, Anekal) ಶಿವರ ಮೂಕುಂದಗಿ ಮತ್ತೆ ಸ್ಥಳ ಎಂ/ಎಂ/ಎಸ್ P.T.O.....
ಆಲ್ ಎಂ.ಟಿ.ಪಿ. ಉಪನಿರ್ದೇಶಕರು ಮತ್ತು ಉಪನಿರ್ದೇಶಕರುಗಳಿಂದ
ಕರಿಸಿದರು
A. Kamal
65 2/12
DEO Anekal
13/12

ಆದರೆ ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳು, ಬಂಡೇನಲ್ಲನಂದ್ರ ಮಾರುತಿನಗರ, ಕ್ಯಾಲಸನಹಳ್ಳಿ ಮತ್ತು ಶ್ರೀರಾಂಪುರ ಗ್ರಾಮಗಳಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿ ಭಾಗಗಳಿಗೂ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ವಿಸ್ತರಿಸುವ ಪ್ರಸ್ತಾವನೆ ಇದ್ದು ಹೆನ್ನಾಗರ ಕೆರೆಯಲ್ಲಿರುವ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕದೊಂದರಿಂದಲೇ ಸದರಿ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ದ್ರವತ್ಯಾಜ್ಯದ ವಿಲೇವಾರಿಗೆ ಸಾಧ್ಯವಾಗಿರುವುದಿಲ್ಲ. ಹಾಗಾಗಿ ಹೆಚ್ಚುವರಿಯಾಗಿ ಜಿಗಣಿ ಕೆರೆಯ ಸಮೀಪದಲ್ಲಿ ಮತ್ತೊಂದು ಎಸ್.ಟಿ.ಪಿ. ಘಟಕದ ಅವಶ್ಯಕತೆ ಇರುತ್ತದೆ. ಈ ಕುರಿತಂತೆ ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯೊಂದಿಗೆ ಚರ್ಚಿಸಿದಾಗ ಒಳಚರಂಡಿ ಕಾಮಗಾರಿ ಹಾಗೂ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ನಿರ್ಮಾಣಕ್ಕೆ ಒಪ್ಪಿಗೆ ಸೂಚಿಸಿ ತಮ್ಮ ಕಛೇರಿಯಿಂದ ತಾತ್ವಿಕ ಅನುಮೋದನೆ (Inprinciple Approval) ಪಡೆಯುವುದು ಅವಶ್ಯಕ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಎಸ್.ಟಿ.ಪಿ. ಘಟಕದ ವಿನ್ಯಾಸ, ಸ್ಥಳ, ದೊರೆತ ತರುವಾಯ ತಮ್ಮ ಕಛೇರಿಯಿಂದ ಮತ್ತೊಮ್ಮೆ ಅಂತಿಮ ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಲಾಗುವುದು. ಅಲ್ಲದೆ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಕೆರೆಯ ಆವರಣ ಪ್ರದೇಶಗಳಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಹೊಸಕೋಟೆ, ನೆಲಮಂಗಲ ಮುಂತಾದ ಕಡೆ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ಕೊಟ್ಟಿರುವ ನಿದರ್ಶನವಿರುತ್ತದೆ. ಹಾಗಾಗಿ ತಾವುಗಳು ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ದ್ರವ ತ್ಯಾಜ್ಯ ವೈಜ್ಞಾನಿಕ ವಿಲೇವಾರಿಗಾಗಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕಗಳನ್ನು ಹೆನ್ನಾಗರ ಕೆರೆ ಮತ್ತು ಜಿಗಣಿ ಕೆರೆ ಸಮೀಪ ಸ್ಥಾಪಿಸಲು ತಾತ್ವಿಕ ಅನುಮೋದನೆ (Inprinciple Approval) ಮತ್ತು ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ನೀಡಬೇಕೆಂದು ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ


ಮುಖ್ಯಾಧಿಕಾರಿಗಳು
ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ
ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು

ಪ್ರತಿಯನ್ನು :-

- 1) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
- 2) ಮಾನ್ಯ ಸಹಾಯಕ ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ವಿಭಾಗ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
- 3) ಕಾರ್ಯವಾಲಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ವಿಭಾಗ, ಬೆಂಗಳೂರು

ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ

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ಜಿಗಣಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560105,

ಸಂಖ್ಯೆ : ಪುರಸಭೆ:ಘಟಾ/ಜಾಗ: 02/2015-16

ದಿನಾಂಕ : 02/11/2015

ರವರಿಗೆ,

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಜಿಗಣಿ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಸೂಕ್ತ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- 1) ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ನಿಯಮಗಳು 2000

2) ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ಲೋಕಾದಾಲತ್ ನಿರ್ಣಯಗಳು

3) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ಇವರ ನಡವಳಿ ಸಂಖ್ಯೆ : ಎಲ್.ಎನ್.ಡಿ.(ಎ)ಸಿ.ಆರ್ 99/20112-13 ದಿನಾಂಕ : 26-12-2012

4) ಮಾನ್ಯ ಆಡಳಿತಾಧಿಕಾರಿ, ಜಿಗಣಿ ಪುರಸಭಾ ಠರಾವು ದಿನಾಂಕ : 20 -10-15 ವಿಷಯ ಸಂಖ್ಯೆ:-

* * * *

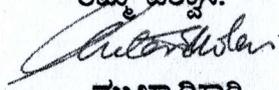
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ, ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯನ್ನು ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ:ನಅಇ/07/ಎಂಎಲ್ಆರ್ 2015 ದಿನಾಂಕ:24-06-2015 ರನ್ವಯ ಪುರಸಭೆಯನ್ನಾಗಿ ಮೇಲ್ದರ್ಜೆಗೇರಿಸಲಾಗಿದೆ. ಉಲ್ಲೇಖ(1) ರ ನಿಯಮಗಳಂತೆ ಪುರಸಭಾ ಒಳಚರಂಡಿ ನೀರನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ವಿಲೇ ಮಾಡುವುದು ಅತ್ಯವಶ್ಯಕವಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಉಲ್ಲೇಖ 2ರ ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯ ಲೋಕಾದಾಲತ್ ನಿರ್ಣಯಗಳಲ್ಲೂ ಕೂಡ ಈ ವಿಷಯವನ್ನು ಅತೀ ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಲಾಗಿರುತ್ತದೆ.

ಈಗಾಗಲೇ ಹಿಂದಿನ ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅವಧಿಯಲ್ಲಿ ಜಿಗಣಿ ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡು ಅಂದಾಜು ಸುಮಾರು ಶೇ. 80ರಷ್ಟು ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರುತ್ತದೆ. ಹಾಗೂ ಉಲ್ಲೇಖ(3)ರ ಆದೇಶದಂತೆ ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗೆ ಯು.ಜಿ.ಡಿ. ಯೋಜನೆಯಡಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಸ್ಥಾಪಿಸಲು ಜಿಗಣಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 147ರಲ್ಲಿ 2 ಎಕರೆ ಸರ್ಕಾರಿ ಕೆರೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಸದರಿ ಜಾಗದಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ಕಾಮಗಾರಿ

ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ. ಆದರೆ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯ ಹಲವು ಭಾಗದ ಒಳಚರಂಡಿ ನೀರು ಈ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ತಲುಪಲು ಸುಮಾರು 2.5 ಕಿ.ಮೀ. ದೂರ ಕ್ರಮಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಇದರಿಂದ ಒಳಚರಂಡಿ ನೀರಿನ ಸುಲಲಿತ ಚಲನೆಗೆ ಅನಾನುಕೂಲವಾಗುವ ಸಾಧ್ಯತೆ ಇರುತ್ತದೆ. ಹಾಗಾಗಿ ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಇರುವ ಪುರಸಭಾ ವ್ಯಾಪ್ತಿಯ ಹಲವು ಭಾಗಗಳ ಒಳಚರಂಡಿ ನೀರನ್ನು ಜಿಗಣಿ ಕೆರೆಯ ಕಡೆಗೆ ತೆಗೆದುಕೊಂಡು ಹೋದಲ್ಲಿ ಅನುಕೂಲವಾಗುತ್ತದೆ. ಆದ ಕಾರಣ ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಮತ್ತೊಂದು ಎಸ್.ಟಿ.ಪಿ.ಘಟಕ ಸ್ಥಾಪಿಸುವ ಅಗತ್ಯವಿರುತ್ತದೆ. ಇದಕ್ಕೆ ಬೇಕಾದ ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸುಮಾರು 4-5 ಎಕರೆ ಸೂಕ್ತ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

ಅಲ್ಲದೆ ಹಿಂದಿನ ಜಿಗಣಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯನ್ನು ಪುರಸಭೆಗೆ ಮೇಲ್ದರ್ಜೆಗೇರಿಸಿರುವುದರಿಂದ ಹಾಗೂ ಯು.ಜಿ.ಡಿ. ಯೋಜನೆಯನ್ನು ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳು, ಬಂಡೇನಲ್ಲಸಂದ್ರ, ಕ್ಯಾಲಸನಹಳ್ಳಿ ಮತ್ತು ಶ್ರೀರಾಂಪುರ ಗ್ರಾಮಗಳಿಗೆ ವಿಸ್ತರಿಸುವ ಪ್ರಸ್ತಾಪವಿರುವ ಕಾರಣ ಈಗಾಗಲೇ ಸರ್ವೆ ನಂ. 147ರಲ್ಲಿ ಮಂಜೂರು ಮಾಡಿರುವ 2 ಎಕರೆ ಜಮೀನಿಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಇನ್ನು 2-3 ಎಕರೆ ಜಮೀನು ಮಂಜೂರು ಮಾಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ.

ಹಾಗಾಗಿ ಜಿಗಣಿ ಪುರಸಭೆ ಯು.ಜಿ.ಡಿ. ಯೋಜನೆಯಡಿ ಎಸ್.ಟಿ.ಪಿ. ಘಟಕ ನಿರ್ಮಿಸಲು ಜಿಗಣಿ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸುಮಾರು 4-5 ಎಕರೆ ಜಾಗವನ್ನು ಹಾಗೂ ಹೆನ್ನಾಗರ ಕೆರೆಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸರ್ವೆ ನಂ. 147ರ ಪಕ್ಕದಲ್ಲಿರುವಂತೆ ಉನ್ನು 2-3 ಎಕರೆ ಸೂಕ್ತ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಲು ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ.

 ಮುಖ್ಯಾಧಿಕಾರಿ
 ಪುರಸಭೆ ಕಾರ್ಯಾಲಯ ಜಿಗಣಿ
 ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು :-

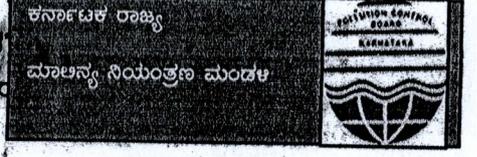
- 1) ಮಾನ್ಯ ಸಹಾಯಕ ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ನಗರ, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ರವರ ಮಾಹಿತಿಗಾಗಿ
- 2) ತಹಶೀಲ್ದಾರ್ ರವರು, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಆನೇಕಲ್.

Karnataka State Pollution Control Board

ANNEXURE - 3B3

Regional Office: Bangalore -Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ"
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ
ಸಾಣಿಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಮಾನಿಮಂ/ಪ್ರಾಕ-ಆನೇಕಲ್/ದೂರು/2023-24/109/

ದಿನಾಂಕ: 25 SEP 2023
DESPATCHED

ಇವರಿಗೆ,

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಆಧಿಕಾರಿ,
ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ,
ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560105.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹೆನ್ನಾಗರ ಕೆರೆಯ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:1. ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ, ಆನೇಕಲ್ ಇವರ ದೂರಿನ ದಿನಾಂಕ: 28.06.2023.

2. ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ :22.08.2023.

ಮೇಲಿನ ವಿಷಯ ಮತ್ತು ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ, ಆನೇಕಲ್ ಇವರು ಈ ಕಛೇರಿಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿ, ಹೆನ್ನಾಗರ ಕೆರೆಯ ಮಾಲಿನ್ಯಗೊಳ್ಳುತ್ತಿದ್ದು ಇದನ್ನು ಸಂರಕ್ಷಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಸೂಕ್ತಕ್ರಮ ಜರುಗಿಸಲು ಕೋರಿದ್ದಾರೆ. ಸದರಿ ದೂರಿನನ್ವಯ ದಿನಾಂಕ: 22.08.2023 ರಂದು ಹೆನ್ನಾಗರ ಕೆರೆ ಮತ್ತು ಸುತ್ತಮುತ್ತಲಿನ ಪ್ರದೇಶವನ್ನು ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಲಾಯಿತು. ಪರಿವೀಕ್ಷಣೆಯ ಸಮಯದಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಗಮನಕ್ಕೆ ಬಂದಿರುತ್ತದೆ.

1. ಹೆನ್ನಾಗರ ಕೆರೆಯ ಒಳಹರಿವಿನ ಜಾಗದಲ್ಲಿ ಹೆನ್ನಾಗರ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದನ್ನು ಗಮನಿಸಲಾಯಿತು.
2. ಕೆರೆಯಲ್ಲಿ Water hyacinth ಯಥೇಚ್ಛವಾಗಿ ಬೆಳೆದಿದ್ದು, ಇದು ರೊಚ್ಚು ನೀರಿನ ಒಳಹರಿವಿಕೆಯನ್ನು ಸೂಚಿಸುತ್ತದೆ.
3. ಕೆರೆಯ ದಡದಲ್ಲಿ (Inlet point) ಮನೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ಮಾಡಿರುವುದು ಗಮನಿಸಲಾಯಿತು.

ಮೇಲೆ ತಿಳಿಸಲಾಗಿರುವ ಅಂಶಗಳು ತಮ್ಮ ಗಮನದಲ್ಲಿದ್ದೂ, ತಾವುಗಳು ಕೆರೆಯ ನೀರಿನ ಗುಣಮಟ್ಟವನ್ನು ಕಾಪಾಡಲು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಕಛೇರಿಯ ವತಿಯಿಂದ ಹಲವಾರು ಬಾರಿ ಪತ್ತೆ ಮುಖೇನ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸಲು, ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಲು ತಿಳಿಸಿದ್ದರೂ ತಾವುಗಳು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ ಮತ್ತು ರೊಚ್ಚು ನೀರನ್ನು ಒಳಚರಂಡಿ ಮುಖಾಂತರ ಕೆರೆಗೆ ನೇರವಾಗಿ ವಿಸರ್ಜನೆ ಮಾಡುತ್ತಿರುತ್ತೀರಿ.

ಘನ ತ್ಯಾಜ್ಯ ನಿಯಮಗಳು 2016 ರಡಿಯಲ್ಲಿ ನಿಯಮ 15 ರಲ್ಲಿ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳ ವ್ಯಾಪ್ತಿಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ವಿವಿಧ ತ್ಯಾಜ್ಯಗಳ ನಿರ್ವಹಣೆ ಕುರಿತಾದ ಕರ್ತವ್ಯ ಹಾಗೂ

ಜವಾಬ್ದಾರಿಗಳನ್ನು ತಿಳಿಸಿರುತ್ತದೆ. ಈ ಎಲ್ಲಾ ನಿಯಮಗಳು ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಮುಖಾಂತರ ಜಾರಿಗೊಳಿಸುವುದು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಈ ನಿಟ್ಟಿನಲ್ಲಿ ತಾವುಗಳು ವಿಭಿನ್ನ ತ್ಯಾಜ್ಯಗಳ ನಿರ್ವಹಣಾ ಕುರಿತಾದ ಮಾಹಿತಿಯನ್ನು ನೀಡಲು ಈಗಾಗಲೇ ಈ ಕಚೇರಿ ವತಿಯಿಂದ ಪತ್ರವನ್ನು ಬರೆಯಲಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಘನ ತ್ಯಾಜ್ಯ ನಿಯಮಗಳು 2016 ರಡಿಯಲ್ಲಿ ನಿಯಮ 15 ರಲ್ಲಿ ತಿಳಿಸಿರುವ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಕರ್ತವ್ಯ ಹಾಗೂ ಜವಾಬ್ದಾರಿಗಳಿಗೆ ಅನುಪಾಲನ ವರದಿಯನ್ನು ನೀಡಲು ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

ಆದಾಗ್ಯೂ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯವನ್ನು ಸೂಕ್ತರೀತಿಯಲ್ಲಿ ನಿರ್ವಹಣೆ ಮಾಡದೇ ಕೆರೆಯ ದಡದಲ್ಲಿ ಅವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸುರಿಯುವುದರ ಮೂಲಕ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತೀರಿ ಹಾಗೂ ತಾವುಗಳು ಯಾವುದೇ ಅನುಪಾಲನ ವರದಿಗಳನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಇದು ನಿಮ್ಮ ನಿರ್ಲಕ್ಷ್ಯತೆಯನ್ನು ತೋರಿಸುತ್ತದೆ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ. FEE 17 EPC 2012 ದಿನಾಂಕ: 11.03.2016ರ ಪ್ರಕಾರ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಉತ್ಪನ್ನಗಳಾದ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿ ಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಬ್ಯಾನರ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಬಂಟಿಂಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಫ್ಲಕ್ಸ್, ಪ್ಲಾಸ್ಟಿಕ್ ಫ್ಲೇಟ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಧ್ವಜಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಕಪ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಸ್ಟೂನ್‌ಗಳು, ಅಂಟಿಕೊಳ್ಳುವ ಫಿಲ್ಮ್‌ಗಳು, ಎಲ್ಲಾ ದಪ್ಪದ ಡೈನಿಂಗ್ ಟೇಬಲ್‌ನಲ್ಲಿ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆಗಳು, ಸ್ಟ್ರಾಕ್‌ಗಳು, ಥರ್ಮಾಕೋಲ್ ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಮಣಿಗಳಿಂದ ಮಾಡಿದ ವಸ್ತುಗಳು ದಿನಾಂಕ: 11.03.2016 ರಿಂದ ಈಗಾಗಲೇ ನಿಷೇಧಿಸಲಾಗಿದೆ.

ಮುಂದುವರಿದಂತೆ ಪರಿಸರ ಅರಣ್ಯ ಮತ್ತು ಹವಾಮಾನ ಬದಲಾವಣೆ ಸಚಿವಾಲಯ, (MoEF & CC), ನವದೆಹಲಿ, ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 2021 ರಲ್ಲಿ ಮೇಲಿನ ನಿಷೇಧಿತ ಉತ್ಪನ್ನಗಳ ಜೊತೆಗೆ ಕೆಳಗೆ ತಿಳಿಸಿರುವ ಹೆಚ್ಚುವರಿ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಉತ್ಪನ್ನಗಳನ್ನು 1ನೇ ಜುಲೈ 2022 ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ನಿಷೇಧಿಸಿ ದಿನಾಂಕ: 12 ನೇ ಆಗಸ್ಟ್ 2021 ರಂದು ಅಧಿಸೂಚನೆಯನ್ನು ಈಗಾಗಲೇ ಹೊರಡಿಸಿದೆ.

(ಎ) ಪ್ಲಾಸ್ಟಿಕ್ ಸ್ಟಿಕ್‌ಗಳೊಂದಿಗೆ ಇಯರ್ ಬಡ್‌ಗಳು, ಬಲೂನ್ ಗಳಿಗೆ ಬಳಸುವ ಪ್ಲಾಸ್ಟಿಕ್ ಸ್ಟಿಕ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಧ್ವಜಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾಂಡಿ ಸ್ಟಿಕ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಐಸಕ್ರೀಮ್ ಸ್ಟಿಕ್‌ಗಳು, ಅಲಂಕಾರಕ್ಕಾಗಿ ಬಳಸುವ ಪಾಲಿಸ್ಟೀರಿನ್ (ಥರ್ಮಾಕೋಲ್).

(ಬಿ) ಪ್ಲಾಸ್ಟಿಕ್ ಫ್ಲೇಟ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಕಪ್‌ಗಳು ಮತ್ತು ಲೋಟಗಳು, ಫೋರ್ಕ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಚಾಕುಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಟ್ರೇಗಳಂತಹ ಕಟ್ಟರಿಗಳು, ಸ್ವೀಟ್ ಬಾಕ್ಸ್‌ಗಳ ಸುತ್ತ ಸುತ್ತುವ ಅಥವಾ ಪ್ಯಾಕಿಂಗ್ ಫಿಲ್ಮ್‌ಗಳು, ಆಮಂತ್ರಣ ಪತ್ರಗಳು ಮತ್ತು ಸಿಗರೇಟ್ ಪ್ಯಾಕೆಟ್‌ಗಳು, 100 ಮೈಕ್ರಾನ್‌ಗಿಂತ ಕಡಿಮೆ ದಪ್ಪದ ಪ್ಲಾಸ್ಟಿಕ್ ಅಥವಾ PVC ಬ್ಯಾನರ್‌ಗಳು

ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ನಿಯಮಗಳು, 2016 ರ ನಿಯಮ 4 (2) ರ ಪ್ರಕಾರ (ತಿದ್ದುಪಡಿಯಂತೆ), "ಪಾಲಿಸ್ಟೀರಿನ್ ಮತ್ತು ವಿಸ್ತರಿತ ಪಾಲಿಸ್ಟೀರಿನ್ ಸೇರಿದಂತೆ ಕೆಳಗಿನ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ತಯಾರಿಕೆ, ಅಮದು, ಸಂಗ್ರಹಣೆ, ವಿತರಣೆ, ಮಾರಾಟ ಮತ್ತು ಬಳಕೆಯನ್ನು ಜುಲೈ 1, 2022 ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ನಿಷೇಧಿಸಲಾಗಿದೆ.

ಪರಿಸರ, ಅರಣ್ಯ ಮತ್ತು ಹವಾಮಾನ ಬದಲಾವಣೆ ಸಚಿವಾಲಯದ (MoEF & CC) ಅಧಿಸೂಚನೆಯಲ್ಲಿ ನಿರ್ದಿಷ್ಟ ಪಡಿಸಿದ ಟೈಮ್‌ಲೈನ್‌ಗಳ ಪ್ರಕಾರ ಮೇಲಿನ ಎಲ್ಲಾ ವಸ್ತುಗಳ ಉತ್ಪಾದಕರು, ದಾಸ್ತಾನುದಾರರು, ಚಿಲ್ಲರೆ ವ್ಯಾಪಾರಿಗಳು, ಅಂಗಡಿ ಮಾಲೀಕರುಗಳು, ಇ-ಕಾಮರ್ಸ್ ಕಂಪನಿಗಳು, ಬೀದಿ ವ್ಯಾಪಾರಿಗಳು, ವಾಣಿಜ್ಯ ಸಂಸ್ಥೆಗಳು(ಮಾಲಾಗಳು/ ಮಾರುಕಟ್ಟೆ ಸ್ಥಳ/ ಶಾಪಿಂಗ್ ಕೇಂದ್ರಗಳು/ಸಿನಿಮಾ ಮನೆಗಳು/ಪ್ರವಾಸೋದ್ಯಮ ಸ್ಥಳಗಳು/ ಶಾಲೆಗಳು/ ಕಾಲೇಜುಗಳು/ ಕಛೇರಿ ಸಂಕೀರ್ಣಗಳು/ ಆಸ್ಪತ್ರೆಗಳು, ಇತರೆ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಸಾಮಾನ್ಯ ಸಾರ್ವಜನಿಕರಿಗೆ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಉತ್ಪಾದನೆ, ಸಂಗ್ರಹಣೆ, ವಿತರಣೆ ಮಾರಾಟ ಮತ್ತು ಬಳಕೆಯನ್ನು

ನಿಲ್ಲಿಸುವಂತೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ದಿ: 07.03.2022 ರಂದು ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆಯನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ ತಾವುಗಳು ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಏಕಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್‌ನ ಸಂಪೂರ್ಣ ನಿಷೇಧದ ಕುರಿತು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವ ವರದಿಗಳನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಇದು ನಿಮ್ಮ ನಿರ್ಲಕ್ಷ್ಯತೆಯನ್ನು ತೋರಿಸುತ್ತದೆ.

ಮೇಲಿನ ಅಂಶಗಳನ್ನು ಗಮನದಲ್ಲಿಸಿ ಕೆರೆಯ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟಲು ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಲು ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲು ಮಂಡಳಿಯಿಂದ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯಲು ಈ ಮೂಲಕ ಸೂಚಿಸಲಾಗಿದೆ.

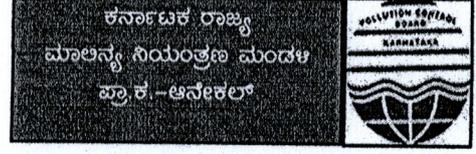
ಪರಿವೀಕ್ಷಣೆಯ ಸಮಯದಲ್ಲಿ ಗಮನಿಸಲಾದ ಕೆರೆಯ ಛಾಯಾಚಿತ್ರದ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ ಲಗತ್ತಿಸಲಾಗಿದೆ.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.


ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ ಆನೇಕಲ್

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೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



towards a cleaner Karnataka

ದಿನಾಂಕ: 19 JUN 2023

DESPATCHED

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/2023-24/269

ಇವರಿಗೆ,

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಛೇರಿ,
ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ಶೀಘ್ರವಾಗಿ ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ಜಿಗಣಿ ಹೋಬಳಿ ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಯಾರಂಡಹಳ್ಳಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಂಗ್ರಹಿಸಲಾದ ಕೊಳವೆ ಬಾವಿ ನೀರಿನ ಮಾದರಿಯ ವಿಶ್ಲೇಷಣಾ ವರದಿ.

2. ರಾಯಚೂರು ಜಿಲ್ಲೆ ದೇವದುರ್ಗ ತಾಲ್ಲೂಕಿನ ರೇಕಲಮರಡಿ ಗ್ರಾಮದಲ್ಲಿ ಕಲುಷಿತ ನೀರು ಕುಡಿದು ಮಗು ಮೃತ ಪಟ್ಟಿರುವ ಘಟನೆ ಕುರಿತು ಕನ್ನಡ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟವಾಗಿರುವ ದಿನಾಂಕ:30.05.2023.

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದನೆಂದರೆ, ಪ್ರಾ.ಕ.-ಆನೇಕಲ್ ವತಿಯಿಂದ ಮೂರು ತಿಂಗಳಿಗೊಮ್ಮೆ ಜಿಗಣಿ ಹೋಬಳಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ಕೊಳವೆ ಬಾವಿ ಹಾಗೂ ಕೆಲವು ಆಯ್ದು ಕೊಳವೆ ಬಾವಿ(Bore well)ಗಳಿಂದ ನೀರಿನ ಮಾದರಿಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ಅದರ ವಿಶ್ಲೇಷಣೆಯನ್ನು ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ(ಕರಾಮಾನಿಮಂ-ಬೆಂಗಳೂರು)ದಲ್ಲಿ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಶ್ಲೇಷಣಾ ವರದಿಯನ್ವಯ ಕೊಳವೆ ಬಾವಿ ನೀರಿನ ಮಾದರಿಯಲ್ಲಿ E-Coli ಎಂಬ ಬ್ಯಾಕ್ಟೀರಿಯಾ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಈ ಬ್ಯಾಕ್ಟೀರಿಯಾವು ಮನುಷ್ಯನ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುತ್ತದೆ ಎಂದು ವರದಿಗಳು ಪ್ರಕಟವಾಗಿರುತ್ತದೆ.

ಮನೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಸೂಕ್ತ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸಂಸ್ಕರಣೆಯಾಗದಿದ್ದಲ್ಲಿ, ನೀರಿನ ಮೂಲಗಳಾದ ಕೆರೆ, ಕೊಳವೆ ಬಾವಿಗಳನ್ನು (ಇಂಗುವಿಕೆಯಿಂದ) ಸೇರಿ ಕುಡಿಯುವ ನೀರಿನಲ್ಲಿ E-Coli ಬ್ಯಾಕ್ಟೀರಿಯಾ ಪತ್ತೆಯಾಗಲು ಪ್ರಮುಖ ಕಾರಣವಾಗುತ್ತದೆ. ಈ ಕಛೇರಿ ಕಡತದ ಪ್ರಕಾರ ತಮ್ಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಈಗಾಗಲೇ ತಮಗೆ ಪತ್ರ ಬರೆದು ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ ತಾವುಗಳು ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಿಸಲು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಮೇಲಿನ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿ ಜನರ ಆರೋಗ್ಯದ ದೃಷ್ಟಿಯಿಂದ ಹಾಗೂ ನೀರಿನ ಮೂಲಗಳಾದ ಕೆರೆ/ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಗಳ ನೀರನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಮರ್ಪಕ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಶೀಘ್ರವಾಗಿ ಅಳವಡಿಸಲು ಈ ಮೂಲಕ ಸೂಚಿಸಲಾಗಿದೆ.

ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.

ಅಡಕ:- ಅನುಬಂಧ-1

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ. ಆನೇಕಲ್
19

KSPCB
Ro-Anekal

A 19



ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಹೆನ್ಬಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ

ಅನೇಕಲ್ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ

ಸಂ:ಹೆಗ್ರಾಪಂ/195/2022-23

ದಿನಾಂಕ:-12-12-2022

-: ಜ್ಞಾಪನ :-

ವಿಷಯ:- ಹೆನ್ಬಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ತತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಕೆರೆಗಳಿಗೆ ಸೇರುತ್ತಿರುವ ಬಗ್ಗೆ

ಉಲ್ಲೇಖ:-

1. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ:-ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.ಅನೇಕಲ್/2022-23/690 ದಿನಾಂಕ:25-10-2022
2. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ:-ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.ಅನೇಕಲ್/2022-23/750 ದಿನಾಂಕ:10-11-2022
3. ಸಾಮಾನ್ಯ ಸಭೆ ದಿನಾಂಕ:08-11-2022
4. ಹಸಿರು ನ್ಯಾಯಾಧೀಕರಣ ಆದೇಶ ಸಂಖ್ಯೆ:-1038/2018
5. ಹಸಿರು ನ್ಯಾಯಾಧೀಕರಣ ಆದೇಶ ಸಂಖ್ಯೆ:-324/2021

ಮೇಲ್ಕಂಡ ವಿಷಯ ಉಲ್ಲೇಖ (4)&(5) ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ . ಜಿಗಣೆ ಹಾಗೂ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳಿಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಕೆರೆಗಳ ನೀರಿನ ವಿಶೇಷಣೆ, ಅಂತರ್ಜಲ ನೀರಿನ ವಿಶೇಷಣೆ ಮತ್ತು ಪರಿವೇಷಣಕ ವಾಯು ಗುಣಮಟ್ಟ-ಅಧಾರದ ಮೇಲೆ . ಜಿಗಣೆ ಮತ್ತು ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶವು ತೀವ್ರವಾಗಿ ಕಲುಷಿತ ಪ್ರದೇಶವೆಂದು ಘೋಷಣೆಯಾಗಿರುತ್ತದೆ. ಮತ್ತು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಾಧೀಕರಣದ ಆದೇಶದನ್ವಯ ಸದರಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದ ಮಾಲಿನ್ಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸಲು ಜಂಟಿ ಸಮಿತಿಯನ್ನು ರಚಿಸಿ, ಕಾರ್ಯತಂತ್ರವನ್ನು ರೂಪಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಕಾರ್ಯತಂತ್ರದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳಿಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಕೆರೆಗಳ ಮನುಜ್ಜೀವನವು ಒಂದು ಮುಖ್ಯ ವಿಷಯವಾಗಿರುತ್ತದೆ.

ಮುಂದುವರಿದು ಹೆನ್ಬಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಗೊಳಪಡುವ ಕೆರೆಗಳು ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಕ್ಕೆ ಹೊಂದಿಕೊಂಡಿದ್ದು, ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ದ್ರವ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ಘಟಕಗಳನ್ನು(ಎಸ್‌ಟಿಪಿ) ಸ್ಥಾಪಿಸದೇ ಅಥವಾ ವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡದೇ ಇರುವ ನಿಮಿತ್ತ ಕೈಗಾರಿಕೆಗಳ ಹಾನಿಕಾರಕ ತ್ಯಾಜ್ಯ ಘನ ತ್ಯಾಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಕೈಗಾರಿಕಾ ಕೆಮಿಕಲ್ ನೀರನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ಸಂಸ್ಕರಿಸದೇ ನೇರವಾಗಿ ಕಾಲುವೆಗಳ ಮೂಲಕ ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆಯನ್ನು ಸೇರುತ್ತಿರುತ್ತದೆ. ಇದು ಕಾನೂನು ಷರಹಿರವಾಗಿದ್ದು



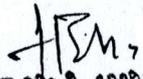
ಹರಿದ ನೀರು ಕಾಚನಾಯಕನದಳಿಯ ಕೊಂಡಾರೆಡ್ಡಿ ಕೆರೆಗೆ ಸೇರಿ ಈ ಕೆರೆಯ ಹೊರಹರಿವು ಚಂದಾಪುರ ಕೆರೆಗೆ ಸೇರುತ್ತದೆ.

ಹಾಗೂ ಈ ಕೆರೆಗಳ ನೀರಿನ ಮಾದರಿಯನ್ನು ಸಂಗ್ರಹಿಸಿ ವಿಶ್ಲೇಷಣಾ ವರದಿಯ ಪ್ರಕಾರ ಸದರಿ ನೀರಿನ ಮಾದರಿಯಲ್ಲಿ **Dissolved Oxygen , Bio-chemical Oxygen , Chemical Oxygen Demand and Fecal Coliform** ಇವುಗಳ ಪ್ರಮಾಣವು ಕೇಂದ್ರ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ನಿಗದಿಪಡಿಸಿರುವ ಮಾನದಂಡಗಳಿಗಿಂತ ಅತಿ ಹೆಚ್ಚಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಇದು ರೊಟ್ಟು ನೀರು ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದಕ್ಕೆ ಸಾಕ್ಷಿಯಾಗಿರುತ್ತದೆ. ಸದರಿ ಕೆರೆಗಳ ನೀರು ಗೃಹಪಯೋಗ ಅಥವಾ ಜಾನುವಾರುಗಳು ಸಹ ಕುಡಿಯಲು ಯೋಗ್ಯವಾಗಿರುವುದಿಲ್ಲವೆಂದು ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಉಲ್ಲೇಖ(1) ಮತ್ತು (2) ರಂತೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿದೆ.

ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಹೆನ್ಸಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಹೆನ್ಸಾಗರ, ಯಾರಂಡಹಳ್ಳಿ, ಮಾನ್ತೇನಹಳ್ಳಿ ಹಾಗೂ ಕಾಚನಾಯಕನದಳಿ ಕೆರೆಗಳ ಸಂರಕ್ಷಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೈಗಾರಿಕೆ ಹಾಗೂ ಇತರೆ ಮೂಲಗಳಿಂದ ರಾಸಾಯನಿಕ ತ್ಯಾಜ್ಯ ಹಾಗೂ ಇತರೆ ತ್ಯಾಜ್ಯಗಳನ್ನು ಕೆರೆಗೆ ಬಿಟ್ಟು ಕೆರೆಯ ನೀರನ್ನು ಮಾಲಿನ್ಯವನ್ನಾಗಿ ಮಾಡಲಾಗುತ್ತಿದೆ ಎಂದು ಈ ಬಗ್ಗೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ನೀಡಿದ ನಿರ್ದೇಶನಗಳು ಹಾಗೂ ಜಾಲಿಯಲ್ಲಿರುವ ನಿಯಮಗಳನ್ವಯ ಮಾಲಿನ್ಯಯುಕ್ತ ನೀರನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಲೇವಾರಿ ಮಾಡಲು ಸಂಬಂಧಿಸಿದ ಕೈಗಾರಿಕೆಗಳಿಗೆ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡುವುದು ಮತ್ತು ಸಂಬಂಧಿಸಿದ ಪ್ರಾಧಿಕಾರಗಳು(ಜಿಗಣಿ ಪುರಸಭೆ, ಹಾರಗದ್ದೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ) ತಮ್ಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕೈಗಾರಿಕಾ ಅಥವಾ ಇತರೆ ಘಟಕಗಳಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನಗಳನ್ನು ನೀಡಿ, ಹೆನ್ಸಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕೆರೆಗಳಿಗೆ ಮಾಲಿನ್ಯಯುಕ್ತ ನೀರು ಹರಿಸದಂತೆ ಕ್ರಮವಹಿಸಲು ಪತ್ರ ಬರೆಯುವಂತೆ ನಿರೀಯಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಮಲಿನ ನೀರು ಹೆನ್ಸಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಕೆರೆಗಳಿಗೆ ಹರಿಸದಂತೆ ತಮ್ಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸೂಕ್ತ ಮುಂಜಾಗ್ರತಾ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ಇವರಿಗೆ.

1. ಹೆನ್ಸಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು
2. ಜಿಗಣಿ ಪುರಸಭೆ
3. ಹಾರಗದ್ದೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ.
4. ಇತರೆ ಸಂಬಂಧಿಸಿದ ಪ್ರಾಧಿಕಾರಗಳು

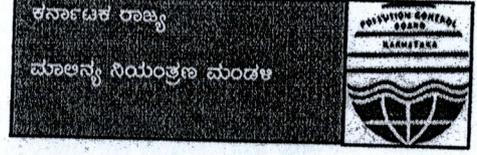

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಹೆನ್ಸಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು

ಫಲಿತಾಯನ್ನು.

1. ಮಾನ್ಯ ಮುಖ್ಯ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ರವರ ಅಮಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.
2. ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಬೆಂಗಳೂರು-ಆನೇಕಲ್ , ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
3. ಮಾನ್ಯ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ರವರ ಅಮಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

Regional Office: Bangalore - Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmalah Road,
Sanegoravanahalli, Shivanagar
Bengaluru - 560 010
Tel/Fax: 080-23229538
E-mail : anekal@kspcb.gov.in

Karnataka State Pollution Control Board
ಸ್ವಾಧೀನ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಲಾಹ ರಸ್ತೆ,
ಸಾನೇಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080-23229538



towards a cleaner Karnataka

Date 8 MAR 2023

DESPATCHED

No. KSPCB /RO-Anekal/2022-23/114/

To,
The Panchayath Development Officer
Hennagara Grama Panchayath,
Jiani Hobli, Anekal Taluk,
Bengaluru Urban District- 560105.

Sir,

Sub: Non compliance to the provisions of the Water (Prevention and Control of Pollution) Act 1974- reg.

Ref: 1. Hon'ble NGT order in the matter of OA No. 324/2021.
2. Inspection of catchment area of Chandapura Lake by the joint committee on 18.01.2022 and 19.01.2022 constituted by the Hon'ble NGT order Dated: 26.11.2021.

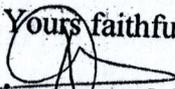
With reference to the above cited subject, it is brought to your notice that Hennagara Grama Panchayath has not provided sewage treatment plant to treat the sewage generated from the village coming under your panchayath limits. Due to this, the sewage generated from the villages Masthenahalli , Yarandahalli and surrounding villages are joining Yarandahalli lake causing lake water pollution then overflow to Kondareddy lake/Kachanayakanahalli lake and finally Chandapura Lake causing lake water pollution. The Hon'ble NGT as registered a case based on the news items published on 21.11.2021 in the "Indian Express titled Lakes of Bengaluru Industrial effluent, raw sewage, stinky tale of Chandapura Lake" (OA No. 324/2021).

A 7 member committee has been constituted as per the Hon'ble NGT order dated 26.11.2021 to ascertain the facts of pollution. The committee inspected the catchment area on 18.01.2022 and 19.01.2022 and submitted detailed report to the Hon'ble NGT. The committee also observed that over flow from Kachanayakahalli lake joins Hennagara lake and finally Chandapura Lake causing lake pollution.

Further, this office has addressed a letter to your office earlier informing to treat the sewage generated by providing sewage treatment plant. But till date you have not provided the STP and not submitted any action plan.

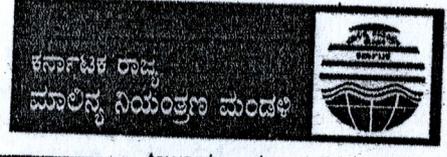
Therefore you are hereby informed to provide STP of sufficient capacity to treat the sewage generated from the Hennagara Grama Panchayath limits at the earliest till such time you are hereby informed to provide the alternative/de-centralized treatment technology for the treatment of Sewage till the establishment of STP and submit the action taken report to this office within 5 days. Please treat the matter as most 'URGENT' and as the matter is before the Hon'ble NGT failing which action will be initiated as per the relevant provisions of the Acts and Rules.

Please acknowledge the receipt of this notice:

Yours faithfully

Environmental Officer
RO- Anekal

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru - Anekal
2nd Floor, "Nisarga Bhavan",
7th 'D' Main Road, Thimmaiah Road,
Basaveshwaranagara, Shivanagar,
Bengaluru - 560 010.
Phone : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು - ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಬಸವೇಶ್ವರನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ಫೋನ್ : 080-23229538



ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.ಆನೇಕಲ್/2022-23/690

ದಿನಾಂಕ: 25 OCT 2022

ಇವರಿಗೆ,
ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಹೆನ್ನಾಗರ ಮುಖ್ಯ ರಸ್ತೆ,
ಬೊಮ್ಮಸಂದ್ರ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560099

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ಹಸಿರು ನ್ಯಾಯಧೀಕರಣ ಆದೇಶ ಸಂಖ್ಯೆ:1038/2018
2. ಪರಿಸರ ಅಧಿಕಾರಿ, ಪ್ರಾ.ಕ.ಆನೇಕಲ್ ಇವರ ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ದಿನಾಂಕ: 19-05-2021.
3. ಹಸಿರು ನ್ಯಾಯಧೀಕರಣ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:324/2021
4. ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ: 73 ದಿನಾಂಕ:21-05-2021

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜಿಗಣಿ ಹಾಗೂ ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳಿಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಕೆರೆಗಳ ನೀರಿನ ವಿಶ್ಲೇಷಣೆ, ಅಂತರ್ಜಲ ನೀರಿನ ವಿಶ್ಲೇಷಣೆ ಮತ್ತು ಪರಿವೇಷಣೆ ವಾಯು ಗುಣಮಟ್ಟ ಆಧಾರದ ಮೇಲೆ, ಜಿಗಣಿ ಮತ್ತು ಬೊಮ್ಮಸಂದ್ರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶವು ತೀವ್ರವಾಗಿ ಕಲುಷಿತ ಪ್ರದೇಶವೆಂದು ಘೋಷಣೆಯಾಗಿರುತ್ತದೆ ಮತ್ತು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಧೀಕರಣದ ಆದೇಶದ ಅನ್ವಯ ಸದರಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶದ ಮಾಲಿನ್ಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸಲು ಜಂಟಿ ಸಮಿತಿಯನ್ನು ರಚಿಸಿ, ಕಾರ್ಯತಂತ್ರವನ್ನು (Action Plan) ರೂಪಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಕಾರ್ಯತಂತ್ರದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳಿಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಕೆರೆಗಳ ಪುನರುಜ್ಜೀವನವು ಒಂದು ಮುಖ್ಯ ವಿಷಯವಾಗಿರುತ್ತದೆ.

ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ವ್ಯಾಪ್ತಿಗೊಳಪಡುವ ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆಯು ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಕ್ಕೆ ಹೊಂದಿಕೊಂಡಿಟ್ಟು ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಗೃಹ ತ್ಯಾಜ್ಯ ಅಂದರೆ ರೊಚ್ಚು ನೀರು (Sewage) ವೈಜ್ಞಾನಿಕವಾಗಿ ಸಂಸ್ಕರಿಸದೇ, ನೇರವಾಗಿ ಕಾಲುವೆಗಳ ಮೂಲಕ ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆಯನ್ನು ಸೇರುತ್ತಿರುತ್ತದೆ. ಇದು ಕಾನೂನು ಬಾಹಿರವಾಗಿದ್ದು, ಜಲ (ಮಾಲಿನ್ಯ ನಿವಾರಣಾ ಮತ್ತು ನಿಯಂತ್ರಣ) ಅಧಿನಿಯಮ, 1974ರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಮುಂದುವರಿದು, ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆಯಿಂದ ಉಕ್ಕಿ ಹರಿದು ಕಾಚನಾಯಕನಹಳ್ಳಿ (ಕೊಂಡರೆಡ್ಡಿ) ಕೆರೆಗೆ ಸೇರುವುದು. ಕಾಚನಾಯಕನಹಳ್ಳಿ (ಕೊಂಡರೆಡ್ಡಿ) ಕೆರೆಯ ಹೊರ ಹರಿವು ಚಂದಾಪುರ ಕೆರೆಗೆ ಸೇರುತ್ತದೆ.

ಈ ಕಛೇರಿಯಿಂದ ಮಾಸಿಕವಾಗಿ ಯಾರಂಡಹಳ್ಳಿ ಮತ್ತು ಕಾಚನಾಯಕನ ಹಳ್ಳಿ ಕೆರೆಗಳ ನೀರಿನ ಮಾದರಿಗಳನ್ನು ಸಂಗ್ರಹಿಸಲಾಗುತ್ತಿದ್ದು, ವಿಶ್ಲೇಷಣಾ ವರದಿಯ ಪ್ರಕಾರ ಸದರಿ ನೀರಿನ ಮಾದರಿಯಲ್ಲಿ Dissolved Oxygen, Bio-chemical Oxygen Demand, Chemical Oxygen Demand & Fecal Coliform, ಇವುಗಳ ಪ್ರಮಾಣವು ಕೇಂದ್ರ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ನಿಗದಿ ಪಡಿಸಿರುವ ಮಾನದಂಡಗಳಿಗಿಂತ ಅತಿ ಹೆಚ್ಚಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಇದು ರೊಚ್ಚು ನೀರು ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದಕ್ಕೆ ಸಾಕ್ಷಿಯಾಗಿರುತ್ತದೆ. ಸದರಿ ಕೆರೆಗಳ ನೀರು ಗೃಹೋಪಯೋಗ/ಜಾನುವಾರುಗಳೂ ಸಹ ಕುಡಿಯಲು ಯೋಗ್ಯವಾಗಿರುವುದಿಲ್ಲ.

Email : anekal@kspcb.gov.in Website : http://kspcb.gov.in

ಈ ಹಿಂದೆ ದಿನಾಂಕ 19-05-2021ರಂದು ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆಯನ್ನು ಈ ಕಛೇರಿಯ ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ, NGO ಪ್ರತಿನಿಧಿಗಳು ಹಾಗೂ ಹೆನ್ಸಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧಿಕಾರಿಗಳ ಜೊತೆ ಜಂಟಿಯಾಗಿ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಲಾಗಿ, ತಮ್ಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಯಾವುದೇ ಸಂಸ್ಕರಣೆ ಇಲ್ಲದೆ ನೇರವಾಗಿ ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದನ್ನು ಗಮನಿಸಲಾಗಿರುತ್ತದೆ ಹಾಗೂ ಕೆಲವೊಂದು ನ್ಯೂನತೆಗಳನ್ನು ಸಹ ಗಮನಿಸಲಾಗಿರುತ್ತದೆ ಉಲ್ಲೇಖ-(2), ಸದರಿ ನ್ಯೂನತೆಗಳನ್ನು ಸರಿಪಡಿಸಲು ಈ ಕಛೇರಿಯಿಂದ ಸೂಚನಾ ಪತ್ರವನ್ನು ಸಹ ನೀಡಲಾಗಿರುತ್ತದೆ ಉಲ್ಲೇಖ(4), ಸದರಿ ಪತ್ರವನ್ನು ಜಾರಿಗೊಳಿಸಿ ಸುಮಾರು 1 ½ ವರ್ಷ ಕಳೆದರೂ ಸಹ ತಮ್ಮಿಂದ ಯಾವುದೇ ಲಿಖಿತ ಉತ್ತರ ಬಂದಿರುವುದಿಲ್ಲ.

ಚಂದಾಪುರ ಕೆರೆಯ ಮಾಲಿನ್ಯ ಕುರಿತಾದ ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆ ಮೇರೆಗೆ ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಾಧೀಶರೊಡನೆ ಸ್ವಯಂ ಪ್ರೇರಿತವಾಗಿ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:324/2021 ದಾಖಲಿಸಿರುತ್ತದೆ. ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆ & ಕಾಚನಾಯಕನಹಳ್ಳಿ ಕೆರೆಯ ಹೊರ ಹರಿವು ಚಂದಾಪುರ ಕೆರೆಯ ಮಾಲಿನ್ಯಕ್ಕೆ ಕಾರಣವಾಗಿರುವುದೆಂದು ಜಂಟಿ ಸಮಿತಿ ಪರಿವೀಕ್ಷಣಾ ವರದಿಯಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾಗಿರುತ್ತದೆ.

ಈ ಮೇಲಿನ ಅಂಶಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಾವುಗಳು ತ್ವರಿತ ಗತಿಯಲ್ಲಿ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸಿ, ರೊಚ್ಚುನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸುವುದರ ಮೂಲಕ ಯಾರಂಡಹಳ್ಳಿ ಕೆರೆಗೆ ಗ್ರಾಮಸಾರ ಸೇರದಂತೆ ಕ್ರಮ ವಹಿಸುವುದು. ಮೇಲೆ ತಿಳಿಸಿರುವ ಕೆರೆಗಳು ತಮ್ಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದರಿಂದ ಸದರಿ ಕೆರೆಗಳ ಪುನರಜ್ಜೀವನಗೊಳಿಸಲು ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವುದು.

ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಾಲಯವು ಕಾಲ ಕಾಲಕ್ಕೆ ಕೆರೆಗಳ ಸಂರಕ್ಷಣೆ ಸಂಬಂಧ ಹಲವಾರು ಆದೇಶಗಳನ್ನು ನೀಡಿರುತ್ತಾರೆ ಮತ್ತು ಕೆರೆಗಳ ಸಂರಕ್ಷಣೆಗೆ ನಿರ್ದೇಶನಗಳನ್ನು ಸಹ ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ಆದೇಶಗಳನ್ನು ಮತ್ತು ನಿರ್ದೇಶನಗಳನ್ನು ಪಾಲಿಸುವುದು ಎಲ್ಲರ ಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ.

ಈ ವಿಷಯವು ಅತೀ ಗಂಭೀರ ಸ್ವರೂಪದಾಗಿರುವುದರಿಂದ, ತಾವು ಕೂಡಲೇ ಈ ಪ್ರಯುಕ್ತ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಮತ್ತು ಈ ವಿಚಾರದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮಗಳ ವರದಿಯನ್ನು 7 ದಿನಗಳೊಳಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದೆ. ತಪ್ಪಿದ್ದಲ್ಲಿ ತಮ್ಮ ಮೇಲೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ, 1986ರಡಿಯಲ್ಲಿ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುವುದು ಹಾಗೂ ಕ್ರಿಮಿನಲ್ ಮೊಕದ್ದಮೆಯನ್ನು ಹೂಡಲಾಗುವುದು.

ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.

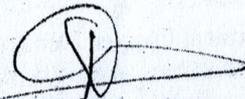
ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ. ಅನೇಕಲ್

ಪ್ರತಿಗಳು:

1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಇವರ ಮಾಹಿತಿಗಾಗಿ,
2. ತಹಶೀಲ್ದಾರರು ಅನೇಕಲ್ ತಾಲ್ಲೂಕ್ ಇನರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ
3. CEPI File.
4. ಕಡತ.



ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ. ಅನೇಕಲ್

Karnataka State Pollution Control Board

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Bengaluru -560 010

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ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್

೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",

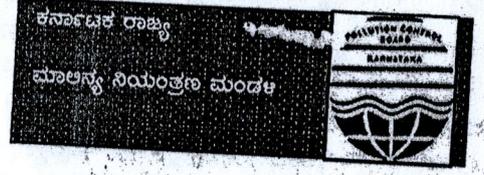
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,

ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,

ಬೆಂಗಳೂರು - 560 010

ದೂರವಾಣಿ: 080- 23229538

230 ANNEXURE-3C



towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಅನೇಕಲ್/ದೂರು/2023-24/1063 //RPAD//

ದಿನಾಂಕ: 12 SEP 2023
DESPATCHED

ಇವರಿಗೆ,

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹಾರಗದ್ದೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ,
ಜಿಗಣಿ ಹೋಬಳಿ, ಅನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560105.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹಾರಗದ್ದೆ ಕೆರೆಯ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:1. ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ, ಅನೇಕಲ್ ಇವರ ದೂರಿನ ದಿನಾಂಕ: 28.08.2023. (ಕ್ರಿಯಾ ದಿನಾಂಕ: 7/9/23)
2. ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ :19.08.2023.

ಮೇಲಿನ ವಿಷಯ ಮತ್ತು ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ, ಅನೇಕಲ್ ಇವರು ಈ ಕಛೇರಿಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿ, ಹಾರಗದ್ದೆ ಕೆರೆಯ ಮಾಲಿನ್ಯಗೊಳ್ಳುತ್ತಿದ್ದು ಇದನ್ನು ಸಂರಕ್ಷಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಸೂಕ್ತಕ್ರಮ ಜರುಗಿಸಲು ಕೋರಿದ್ದಾರೆ. ಸದರಿ ದೂರಿನನ್ವಯ ದಿನಾಂಕ19.08.2023 ರಂದು ಹಾರಗದ್ದೆ ಕೆರೆ ಮತ್ತು ಸುತ್ತಮುತ್ತಲಿನ ಪ್ರದೇಶವನ್ನು ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಲಾಯಿತು. ಪರಿವೀಕ್ಷಣೆಯ ಸಮಯದಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಗಮನಕ್ಕೆ ಬಂದಿರುತ್ತದೆ.

1. ಹಾರಗದ್ದೆ ಕೆರೆಯ ಒಳಹರಿವಿನ ಜಾಗದಲ್ಲಿ ಹಾರಗದ್ದೆ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದನ್ನು ಗಮನಿಸಲಾಯಿತು.
2. ಕೆರೆಯ ದಡದಲ್ಲಿ ಕಟ್ಟಡ ಕೆಡುವಿಕೆಯ ತ್ಯಾಜ್ಯ (Constrion & Demolition Waste) ಮತ್ತು ಕೆರೆಯ ಕೋಡಿ ಹತ್ತಿರ ಮನೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಘನತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ಮಾಡಿರುವುದು ಗಮನಿಸಲಾಯಿತು.
3. ಸದರಿ ಕೆರೆಯ ದಡದಲ್ಲಿ, ಮೆ|| ರುದ್ರೇಶ್ವರ ಬಾರ್ & ರೆಸ್ಟೋರೆಂಟ್ ನಿಷೇಧಿತ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟಗಳನ್ನು ಹಾಗೂ ಇತರೆ ತ್ಯಾಜ್ಯ ಗಳನ್ನು ಹೇರಳವಾಗಿ ಸುರಿದಿದ್ದು, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟಗಳು ಕೆರೆಯ ನೀರಿನೊಂದಿಗೆ ಮಿಶ್ರಣಗೊಂಡಿರುವುದನ್ನು ಗಮನಿಸಲಾಯಿತು.

ಮೇಲೆ ತಿಳಿಸಲಾಗಿರುವ ಅಂಶಗಳು ತಮ್ಮ ಗಮನದಲ್ಲಿದ್ದು, ತಾವುಗಳು ಕೆರೆಯ ನೀರಿನ ಗುಣಮಟ್ಟವನ್ನು ಕಾಪಾಡಲು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಕಛೇರಿಯ ವತಿಯಿಂದ ಹಲವಾರು ಬಾರಿ ಪತ್ರ ಮುಖೇನ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಲು ತಿಳಿಸಿದ್ದರೂ ತಾವುಗಳು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಹಾಗೂ ಈ ಕಛೇರಿಯ ಪತ್ರಗಳಿಗೆ ಪ್ರತ್ಯುತ್ತರಗಳನ್ನು ನೀಡಿರುವುದಿಲ್ಲ.

ಘನ ತ್ಯಾಜ್ಯ ನಿಯಮಗಳು 2016 ರಡಿಯಲ್ಲಿ ನಿಯಮ 15 ರಲ್ಲಿ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳ ವ್ಯಾಪ್ತಿಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ವಿವಿಧ ತ್ಯಾಜ್ಯಗಳ ನಿರ್ವಹಣೆ ಕುರಿತಾದ ಕರ್ತವ್ಯ ಹಾಗೂ ಜವಾಬ್ದಾರಿಗಳನ್ನು ತಿಳಿಸಿರುತ್ತದೆ. ಈ ಎಲ್ಲಾ ನಿಯಮಗಳು ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಮುಖಾಂತರ ಜಾರಿಗೊಳಿಸುವುದು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಈ ನಿಟ್ಟಿನಲ್ಲಿ ತಾವುಗಳು ವಿವಿಧ ತ್ಯಾಜ್ಯಗಳ ನಿರ್ವಹಣಾ ಕುರಿತಾದ ಮಾಹಿತಿಯನ್ನು ನೀಡಲು ಈಗಾಗಲೇ ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಪತ್ರವನ್ನು ಬರೆಯಲಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಘನ ತ್ಯಾಜ್ಯ ನಿಯಮಗಳು 2016 ರಡಿಯಲ್ಲಿ ನಿಯಮ 15 ರಲ್ಲಿ ತಿಳಿಸಿರುವ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಕರ್ತವ್ಯ ಹಾಗೂ ಜವಾಬ್ದಾರಿಗಳಿಗೆ ಅನುಪಾಲನ ವರದಿಯನ್ನು ನೀಡಲು ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

ಆದಾಗ್ಯೂ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯವನ್ನು ಸೂಕ್ತರೀತಿಯಲ್ಲಿ ನಿರ್ವಹಣೆ ಮಾಡದೇ ಕೆರೆಯ ದಡದಲ್ಲಿ ಅವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸುರಿಯುವುದರ ಮೂಲಕ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸುತ್ತಿರಲಿ ಹಾಗೂ ತಾವುಗಳು ಯಾವುದೇ ಅನುಪಾಲನ ವರದಿಗಳನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ ಇದು ನಿಮ್ಮ ನಿರ್ಲಕ್ಷ್ಯತೆಯನ್ನು ತೋರಿಸುತ್ತದೆ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: FEE 17 EPC 2012 ದಿನಾಂಕ: 11.03.2016ರ ಪ್ರಕಾರ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಉತ್ಪನ್ನಗಳಾದ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿ ಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಬ್ಯಾನರ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಬಂಟಿಂಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಫ್ಲಕ್ಸ್, ಪ್ಲಾಸ್ಟಿಕ್ ಫ್ಲೇಟ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಧ್ವಜಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಕಪ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಸ್ಟೂನ್‌ಗಳು, ಅಂಟಿಕೊಳ್ಳುವ ಫಿಲ್ಮ್‌ಗಳು, ಎಲ್ಲಾ ದಪ್ಪದ ಡೈನಿಂಗ್ ಟೇಬಲ್‌ನಲ್ಲಿ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಪಾತ್ರೆಗಳು, ಸ್ಟ್ರಾಪ್‌ಗಳು, ಥರ್ಮಾಕೋಲ್ ಪ್ಲಾಸ್ಟಿಕ್ ಮ್ಯಾಕ್ಯುಮೆಂಟ್‌ಗಳಿಂದ ಮಾಡಿದ ವಸ್ತುಗಳು ದಿನಾಂಕ: 11.03.2016 ರಿಂದ ಈಗಾಗಲೇ ನಿಷೇಧಿಸಲಾಗಿದೆ.

ಮುಂದುವರೆದಂತೆ ಪರಿಸರ ಅರಣ್ಯ ಮತ್ತು ಹವಾಮಾನ ಬದಲಾವಣೆ ಸಚಿವಾಲಯ, (MoEF & CC), ನವದೆಹಲಿ, ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 2021 ರಲ್ಲಿ ಮೇಲಿನ ನಿಷೇಧಿತ ಉತ್ಪನ್ನಗಳ ಜೊತೆಗೆ ಕೆಳಗೆ ತಿಳಿಸಿರುವ ಹೆಚ್ಚುವರಿ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಉತ್ಪನ್ನಗಳನ್ನು 1ನೇ ಜುಲೈ 2022 ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ನಿಷೇಧಿಸಿ ದಿನಾಂಕ: 12 ನೇ ಆಗಸ್ಟ್ 2021 ರಂದು ಅಧಿಸೂಚನೆಯನ್ನು ಈಗಾಗಲೇ ಹೊರಡಿಸಿದೆ.

(ಎ) ಪ್ಲಾಸ್ಟಿಕ್ ಸ್ಟಿಕ್‌ಗಳೊಂದಿಗೆ ಇಯರ್ ಬಡ್‌ಗಳು, ಬಲೂನ್ ಗಳಿಗೆ ಬಳಸುವ ಪ್ಲಾಸ್ಟಿಕ್ ಸ್ಟಿಕ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಧ್ವಜಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾಂಡಿ ಸ್ಟಿಕ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಐಸಕ್ರೀಮ್ ಸ್ಟಿಕ್‌ಗಳು, ಅಲಂಕಾರಕ್ಕಾಗಿ ಬಳಸುವ ಪಾಲಿಸ್ಟೀನ್ (ಥರ್ಮಾಕೋಲ್).

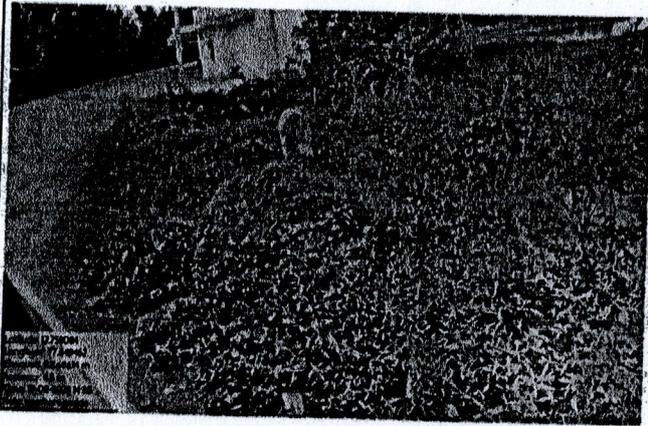
(ಬಿ) ಪ್ಲಾಸ್ಟಿಕ್ ಫ್ಲೇಟ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಕಪ್‌ಗಳು ಮತ್ತು ಲೋಟಗಳು, ಫೋರ್ಕ್‌ಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಚಾಕುಗಳು, ಪ್ಲಾಸ್ಟಿಕ್ ಟ್ರೇಗಳಂತಹ ಕಟ್ಟರಿಗಳು, ಸ್ಪಿಟ್ ಬಾಕ್ಸ್‌ಗಳ ಸುತ್ತ ಸುತ್ತುವ ಅಥವಾ ಪ್ಯಾಕಿಂಗ್ ಫಿಲ್ಮ್‌ಗಳು, ಆಮಂತ್ರಣ ಪತ್ರಗಳು ಮತ್ತು ಸಿಗರೇಟ್ ಪ್ಯಾಕೆಟ್‌ಗಳು, 100 ಮೈಕ್ರಾನ್‌ಗಿಂತ ಕಡಿಮೆ ದಪ್ಪದ ಪ್ಲಾಸ್ಟಿಕ್ ಅಥವಾ PVC ಬ್ಯಾನರ್‌ಗಳು ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ನಿಯಮಗಳು, 2016 ರ ನಿಯಮ 4 (2) ರ ಪ್ರಕಾರ (ತಿದ್ದುಪಡಿಯಿಲ್ಲದೆ) "ಪಾಲಿಸ್ಟೀನ್ ಮತ್ತು ವಿಸ್ತೃತ ಪಾಲಿಸ್ಟೀನ್ ಸೇರಿದಂತೆ ಕೆಳಗಿನ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ತಯಾರಿಕೆ, ಆಮದು, ಸಂಗ್ರಹಣೆ, ವಿತರಣೆ, ಮಾರಾಟ ಮತ್ತು ಬಳಕೆಯನ್ನು ಜುಲೈ 1, 2022 ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ನಿಷೇಧಿಸಲಾಗಿದೆ.

ಪರಿಸರ, ಅರಣ್ಯ ಮತ್ತು ಹವಾಮಾನ ಬದಲಾವಣೆ ಸಚಿವಾಲಯದ (MoEF & CC) ಅಧಿಸೂಚನೆಯಲ್ಲಿ ನಿರ್ದಿಷ್ಟ ಪಡಿಸಿದ ಟೈಮ್‌ಲೈನ್‌ಗಳ ಪ್ರಕಾರ ಮೇಲಿನ ಎಲ್ಲಾ ವಸ್ತುಗಳ ಉತ್ಪಾದಕರು, ದಾಸ್ತಾನುದಾರರು, ಚಿಲ್ಲರೆ ವ್ಯಾಪಾರಿಗಳು, ಅಂಗಡಿ ಮಾಲೀಕರುಗಳು, ಇ-ಕಾಮರ್ಸ್ ಕಂಪನಿಗಳು, ಬೀದಿ ವ್ಯಾಪಾರಿಗಳು, ವಾಣಿಜ್ಯ ಸಂಸ್ಥೆಗಳು(ಮಾಲ್‌ಗಳು/ಮಾರುಕಟ್ಟೆ ಸ್ಥಳ/ ಶಾಪಿಂಗ್ ಕೇಂದ್ರಗಳು/ಸಿನಿಮಾ ಮನೆಗಳು/ಪ್ರವಾಸೋದ್ಯಮ ಸ್ಥಳಗಳು/ಶಾಲೆಗಳು/ಕಾಲೇಜುಗಳು/ಕಛೇರಿ ಸಂಕೀರ್ಣಗಳು/ಆಸ್ಪತ್ರೆಗಳು, ಇತರೆ ಸಂಸ್ಥೆಗಳು ಮತ್ತು ಸಾಮಾನ್ಯ ಸಾರ್ವಜನಿಕರಿಗೆ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಉತ್ಪಾದನೆ, ಸಂಗ್ರಹಣೆ, ವಿತರಣೆ ಮಾರಾಟ ಮತ್ತು ಬಳಕೆಯನ್ನು ನಿಲ್ಲಿಸುವಂತೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ದಿ: 07.03.2022 ರಂದು ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆಯನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ ತಾವುಗಳು ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಏಕಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್‌ನ ಸಂಪೂರ್ಣ ನಿಷೇಧದ ಕುರಿತು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ಜರುಗಿಸುವುದಿಲ್ಲ, ಇದು ನಿಮ್ಮ ನಿರ್ಲಕ್ಷ್ಯತೆಯನ್ನು ತೋರಿಸುತ್ತದೆ. ಆದ್ದರಿಂದ ಏಕಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆದಾರರಾದ ಮೆ|| ರುದ್ರೇಶ್ವರ ಬಾರ್ & ರೆಸ್ಟೋರೆಂಟ್ ಇವರ ವಿರುದ್ಧ ಕಾನೂನು ಕ್ರಮ ತೆಗೆದುಕೊಂಡು ಏಕಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟಗಳನ್ನು ಜಪಿ ಮಾಡಿ ದಂಡ ವಿಧಿಸಿ, ಈ ಕಛೇರಿಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು.

ಮೇಲಿನ ಅಂಶಗಳನ್ನು ಗಮನದಲ್ಲಿ ಸಿರಿಸಿ ಕೆರೆಯ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟಲು ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಛಾಯಾ ಚಿತ್ರ ಸಮೇತ ಈ ಕಛೇರಿಗೆ ಕೂಡಲೇ ಸಲ್ಲಿಸುವುದು. ಪರಿವೀಕ್ಷಣೆಯ ಸಮಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಛಾಯಾಚಿತ್ರದ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ ಲಗತ್ತಿಸಲಾಗಿದೆ.

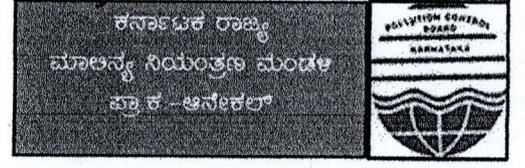
ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.


ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕೆ.ಆನೇಕಲ್



Karnataka State Pollution Control Board
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ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೋರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಅನೇಕಲ್/2023-24/288

ದಿನಾಂಕ: 19 JUN 2023.

DESPATCHED

ಇವರಿಗೆ,

ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹಾರಗದ್ದೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಛೇರಿ,
ಜಿಗಣಿ ಹೋಬಳಿ, ಅನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹಾರಗದ್ದೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ಶೀಘ್ರವಾಗಿ ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ಜಿಗಣಿ ಹೋಬಳಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಂಗ್ರಹಿಸಲಾದ ಕೊಳವೆ ಬಾವಿ ನೀರಿನ ಮಾದರಿಯ ವಿಶ್ಲೇಷಣಾ ವರದಿ.

2. ರಾಯಚೂರು ಜಿಲ್ಲೆ ದೇವದುರ್ಗ ತಾಲ್ಲೂಕಿನ ರೇಕಲಮರಡಿ ಗ್ರಾಮದಲ್ಲಿ ಕಲುಷಿತ ನೀರು ಕುಡಿದು ಮಗು ಮೃತ ಪಟ್ಟಿರುವ ಘಟನೆ ಕುರಿತು ಕನ್ನಡ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟವಾಗಿರುವ ದಿನಾಂಕ:30.05.2023.

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದನೆಂದರೆ, ಪ್ರಾ.ಕ.-ಅನೇಕಲ್ ವತಿಯಿಂದ ಮೂರು ತಿಂಗಳಿಗೊಮ್ಮೆ ಜಿಗಣಿ ಹೋಬಳಿಯಲ್ಲಿ ಪಂಚಾಯಿತಿ ಕೊಳವೆ ಬಾವಿ ಹಾಗೂ ಕೆಲವು ಆಯ್ದು ಕೊಳವೆ ಬಾವಿ(Bore well)ಗಳಿಂದ ನೀರಿನ ಮಾದರಿಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ಅದರ ವಿಶ್ಲೇಷಣೆಯನ್ನು ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ(ಕರಾಮಾನಿಮಂ-ಬೆಂಗಳೂರು)ದಲ್ಲಿ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಶ್ಲೇಷಣಾ ವರದಿಯನ್ವಯ ಕೊಳವೆ ಬಾವಿ ನೀರಿನ ಮಾದರಿಯಲ್ಲಿ E-Coli ಎಂಬ ಬ್ಯಾಕ್ಟೀರಿಯಾ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಈ ಬ್ಯಾಕ್ಟೀರಿಯಾವು ಮನುಷ್ಯನ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುತ್ತದೆ ಎಂದು ವರದಿಗಳು ಪ್ರಕಟವಾಗಿರುತ್ತದೆ.

ಮನೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಸೂಕ್ತ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸಂಸ್ಕರಣೆಯಾಗದಿದ್ದಲ್ಲಿ, ನೀರಿನ ಮೂಲಗಳಾದ ಅಂಜರ್ತಲ, ಕೆರೆ, ಕೊಳವೆ ಬಾವಿಗಳನ್ನು (ಇಂಗುವಿಕೆಯಿಂದ) ಸೇರಿ ಕುಡಿಯುವ ನೀರಿನಲ್ಲಿ E-Coli ಬ್ಯಾಕ್ಟೀರಿಯಾ ಪತ್ತೆಯಾಗಲು ಪ್ರಮುಖ ಕಾರಣವಾಗುತ್ತದೆ. ಈ ಕಛೇರಿ ಕಡತದ ಪ್ರಕಾರ ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಈಗಾಗಲೇ ತಮಗೆ ಪತ್ರ ಬರೆದು ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ ತಾವುಗಳು ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಿಸಲು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಮೇಲಿನ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿ ಜನರ ಆರೋಗ್ಯದ ದೃಷ್ಟಿಯಿಂದ ಹಾಗೂ ನೀರಿನ ಮೂಲಗಳಾದ ಕೆರೆ/ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಗಳ ನೀರನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಮರ್ಪಕ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಶೀಘ್ರವಾಗಿ ಅಳವಡಿಸಲು ಈ ಮೂಲಕ ಸೂಚಿಸಲಾಗಿದೆ.

ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ ಅನೇಕಲ್
19

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Regional Office: Bangalore -Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080-23229538
E-mail : anekal@kspcb.gov.in

Karnataka State Pollution Control Board
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538



No. KSPCB /RO-Anekal/2022-23/1140

towards a cleaner Karnataka

Date: 08 MAR 2022

DESPATCHEI

To,
The Panchayath Development Officer
Haragadde Grama Panchayath,
Jiani Hobli, Anekal Taluk,
Bengaluru Urban District- 560105.

Sir,

Sub: Non compliance to the provisions of the Water (Prevention and Control of Pollution) Act 1974- reg.

Ref: 1. Hon'ble NGT order in the matter of OA No. 324/2021.
2. Inspection of catchment area of Chandapura Lake by the joint committee on 18.01.2022 and 19.01.2022 constituted by the Hon'ble NGT order Dated: 26.11.2021.

With reference to the above cited subject, it is brought to your notice that Haragadde Grama Panchayath has not provided sewage treatment plant to treat the sewage generated from the village coming under your panchayath limits. Due to this, the sewage generated from Haragadde Grama Panchayath limits is joining Hennagara Lake and overflow from Hennagara lake is finally joining Chandapura Lake causing lake water pollution. The Hon'ble NGT has registered a case based on the news items published on 21.11.2021 in the "Indian Express titled Lakes of Bengaluru Industrial effluent, raw sewage, stinky tale of Chandapura Lake" (OA No. 324/2021).

A 7 member committee has been constituted as per the Hon'ble NGT order dated 26.11.2021 to ascertain the facts of pollution. The committee inspected the catchment area on 18.01.2022 and 19.01.2022 and submitted detailed report to the

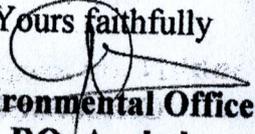
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Further, this office has addressed letter to your office earlier informing to treat the sewage generated by providing sewage treatment plant. But till date you have not provided the STP and not submitted any action plan.

Therefore you hereby informed to provide STP of sufficient capacity to treat the sewage generated from the Haragadde Grama Panchayath limits at the earliest till such time you are hereby informed to provide the alternative/de-centralized treatment technology for the treatment of Sewage till the establishment of STP and submit the action taken report to this office within 5 days. Please treat the matter as most **'URGENT'** and as the matter is before the Hon'ble NGT failing which action will be initiated as per the relevant provisions of the Acts and Rules.

Please acknowledge the receipt of this notice.

Yours faithfully


Environmental Officer
RO- Anekal

ANNEXURE - 4

Chandapura file



"JALABHAVAN"
Office of the
Asst Executive Engineer, K.U.W.S
&D.Board, Sub-Division, Bangalore, 3rd
Floor, #5,B.T.M Layout 1stPhase, 1st
Stage Bannerghatta Main Road,
Bangalore-560029

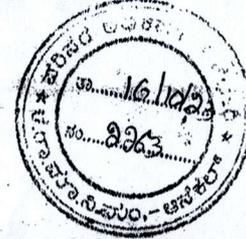
Karnataka Urban Water Supply and Drainage Board

No. KWB/AEE/BNG/TEC/AE-4/HBJC-UGD/ 403/2023-24

Date: 29/9/2023.

To,

The Chairman (Local Area Committee)
Regional office, Bangalore-Anekal
2nd floor, Nisarga Bhavan
7th D Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bangalore-560010



Sir,

Sub:- Reports for the work of Providing UGD System to Hebbagodi, Bommasandra, Jigani and Chandapura towns Under NGT O.A.: 324/2022-Reg.

Adverting to the above subject, as per the instruction given in the 10th Local Area Committee meeting held on 27.09.2023 the status reports on the work of Providing UGD System To Hebbagodi, Bommasandra, Jigani and Chandapura towns is submitted for kind information and further needful action to update in ATR.

1. HEBBAGODI CITY:

- The estimate for the work of providing UGD scheme to Hebbagodi city is administratively approved amounting to Rs.194.10Crores vide GO No: UDD 17 UDS/2022 Dtd:28.03.2023.
- Technically sanctioned vide CE, KUWSDB, Bengaluru vide No:281/2023-24 Dt: 07.07.2023.
- The DPR was prepared based on the identified land of 3 Acre for STP at survey No.69 at Kammasandra lake as approved by Secretary, Revenue Department, GoK, vide letter No.RD/156/LGB 2020 Dated:15.10.2020.
- The KSPCB has denied the clearance vide letter dtd:02.05.2023 for construction of STP at Sy.No. 69, Kammasandra lake.
- Alternative land has been identified at Sy. No. 39/1 & 39/2 of Attibele-2 OR Sy. No. 4 of Andapura. The request has been sent to DC, Bengaluru Urban district to handover the said land through consent award/acquisition by the revenue department vide letter dtd: 30.06.2023.
- The DC, Bengaluru Urban district has requested the Principal Secretary of Government, Revenue department to accord permission to acquire the land at Sy. No. 39/1 & 39/2 of Attibele measuring 100X160Mtr to take up the work within the time limit under Transparency, Suitable compensation right, Reconstruction and renovation policy -2013 Chapter-5 under Clause-40 Urgency clause and also requested to accord exemption for Social Impact Assessment (SIA) vide letter dtd: 10.07.2023. Land Acquisition notification is

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under process .

- File is in process at the Revenue Department.

2. BOMMASANDRA TOWN:

- The estimate for the work of providing UGD scheme to Bommasandra town city is administratively approved amounting to Rs.128.20Crores vide GO No: UDD 17 UDS /2022(1) Dtd: 28.03.2023
- Technically sanctioned vide CE, KUWSDB, Bengaluru vide No:282/2023-24 Dt: 07.07.2023.
- The DPR was prepared based on topography for STP at Survey No.120 and wetwell at Survey No.197. Sy. No. 197 was approved for construction of STP by the D.C. Bengaluru Urban District vide order no. LND(A) CR 99/2012-13 dtd:26.12.2012. Provision for land acquisition is not made in the DPR
- The KSPCB has denied the clearance vide letter dtd: 02.05.2023 for construction of wetwell at Survey No.197. Further, as the survey No.120 is in Chandapura Lake boundary, STP cannot be constructed at the proposed land.
- Alternative land has been identified at Sy. No. 129 & 130 of Attibele-2 Heelalige village. The request has been sent to DC, Bengaluru Urban district to handover the said land through consent award/acquisition by the revenue department vide letter dtd:30.06.2023.
- The DC, Bengaluru Urban district has requested the Principal Secretary of Government, Revenue department to accord permission to acquire the land at Sy. No. 129 & 130 of Attibele-2 Heelalige village measuring 95 x 140m to take up the work within the time limit under Transparency, Suitable compensation right, Reconstruction and renovation policy - 2013 Chapter-5 under Clause-40 Urgency clause and also requested to accord exemption for Social Impact Assessment (SIA) vide letter dtd: 10.07.2023. Land Acquisition notification is under process.

- File is in process at the Revenue Department.

3. JIGANI TOWN:

- The estimate for the work of providing UGD to Jigani town is administratively approved amounting to Rs.124.75Crores vide GO No: UDD 37 UDS /2022 Dtd:28.03.2023.
- Technically sanctioned vide CE, KUWSDB, Bengaluru vide No:283/2023-24 Dt: 07.07.2023.
- The DPR was prepared based on the identified 2 Acres land at Sy. No. 147 for construction of STP as approved by the D.C. Bengaluru Urban District vide order no. LND(A) CR 99/2012-13 dtd:26.12.2012. Provision for land acquisition is not made in the DPR.
- The KSPCB has denied the clearance vide letter dtd: 08.05.2023 for construction of STP.
- Alternative land has been identified at Sy. No. 523, 524, 525 of Hennagara village, Attibele-2, or Sy No: 384,385 and 386 (except buffer zone) of Jigani. The request has been sent to

DC, Bengaluru Urban district to handover the said land through consent award/acquisition by the revenue department vide letter dtd:30.06.2023.

- The DC, Bengaluru Urban district has requested the Principal Secretary of Government, Revenue department to accord permission to acquire the land at Sy. No. 523, 524, 525 at Hennagara village, Attibele-2, measuring 60 x 120m to take up the work within the time limit under Transparency, Suitable compensation right, Reconstruction and renovation policy -2013 Chapter-5 under Clause-40 Urgency clause and also requested to accord exemption for Social Impact Assessment (SIA) vide letter dtd:10.07.2023. Land Acquisition notification is under process.
- File is in process at the Revenue Department.

DTS for Providing UGD to Hebbagodi, Bommasandra and Jigani town :

- The estimate's for the above said towns and Draft Tender Schedule combining the work of Providing UGD system to Hebbagodi, Bommasandra and Jigani amounting to Rs.288.64crores was submitted to State Pre-tender Scrutiny Committee(SPTSC) vide letter dtd: 07.07.2023 for scrutiny of technical and financial aspects.
- The committee verified the DTS and the committee has given their common findings and recommendations on estimate and DTS vide letter dtd: 01.08.2023
- The compliance are attended and submitted on 10.08.2023. Again observations were raised on 23.08.2023 for which compliances are attended and will be submitted shortly.

4. CHANDAPURA TOWN:

- The estimate for the work of providing UGD scheme to Chandapura town is administratively approved amounting to Rs.106.80Crores vide GO No: UDD 7 UDS /2023 Dtd:13.07.2023.
- Technically sanctioned vide CE, KUWSDB, Bengaluru vide No:281/2023-24 Dt: 07.07.2023.
- 2 acres of land is identified at survey no 97 & 98 in Chandapura town for construction of 6 MLD STP. DC has recommended for granting the land for STP to the Revenue department on 18.4.2023.
- The KSPCB has given the consent for construction of STP @ Sy. No. 97 & 98 vide letter dtd:02.05.2023 for construction of STP.
- But the revenue department has not accorded the consent for construction of STP.
- Alternative land has been identified at Sy. No. 82, 83, 84 of Heelalige village, Attibele-2, The request has been sent to DC, Bengaluru Urban district to handover the said land through consent award/acquisition by the revenue department vide letter dtd:30.06.2023.
- The DC, Bengaluru Urban district has requested the Principal Secretary of Government, Revenue department to accord permission to acquire the land at Sy. No. 82, 83, 84 of

Heelalige village, Attibele-2, measuring 60 x 120m to take up the work within the time limit under Transparency, Suitable compensation right, Reconstruction and renovation policy - 2013 Chapter-5 under Clause-40 Urgency clause and also requested to accord exemption for Social Impact Assessment (SIA) vide letter dtd:10.07.2023. Land Acquisition notification is under process.

- File is in process at the Revenue Department.
- The DTS for the work of Providing UGD system to Chandapura town amounting to Rs.61.20crores and submitted to State Pre-tender Scrutiny Committee on 18.08.2023

Further tender for the work of construction of STP's in each town/cities, Wetwell, Sewer lines and other components under the scheme will be invited after handing over of the land by Deputy commissioner, Bangalore Urban/ Local bodies.

The time line for the following components after issue of work order to the agency are as below;

1. STP & Wet well: 15 months
2. Sewer line and other components under the scheme- 36 months

**Yours faithfully,
Sd/-
Assistant Executive Engineer,
K.U.W.S &D. Board, Sub-Division,
Bangalore**

1. Copy submitted to Executive Engineer, KUWS&DB, division, Bangalore for kind information.
2. Copy submitted to Project Director, District Urban Development Cell, Bangalore for information.
3. Copy submitted to Environmental officer, RO-Anekal, 2nd floor, Nisarga Bhavan, 7th D Cross, Thimmaiah Road, Sanegoravanahalli, Shivanagar ,Bangalore for information.

**Assistant Executive Engineer,
K.U.W.S &D. Board, Sub-Division,
Bangalore**

ANNEXURE-5

Photos of Hennagara lake

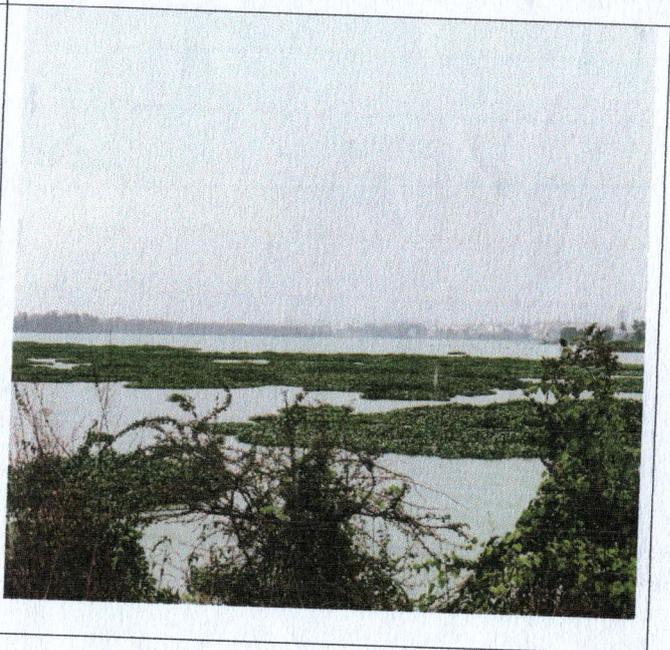
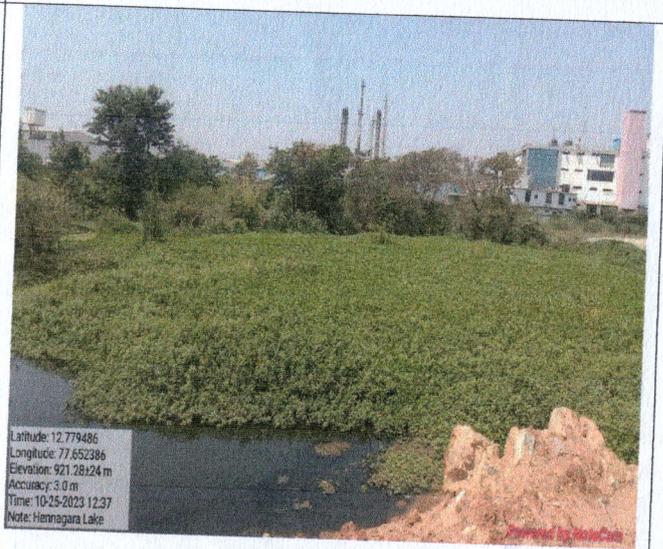


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English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/2023-24/270

Dated: 19.06.2023

To:-

The Chief Officer,
Jigani Town Municipal Council,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District – 560 105.

Sir,

Sub: Establishment of sewerage system and Sewage Treatment Plant within the limits of the Jigani Town Municipal Council at the earliest – reg.

Ref: 1. Report of analysis of bore well water samples collected within the Jigani Town Municipal Council limits.
2. Report published in Kannada daily dated 30.05.2023 with regard to the incident of death of a child due to consumption of contaminated water in Rekalamaradi Village of Devadurga Taluk in Raichur District.

With reference to the subject and reference cited above, you are hereby informed that on behalf of the

Regional Office – Anekal, water samples from some selected bore wells of Jigani Village and Kyalasanahalli Village situated within the limits of Jigani Town Municipal Council have been collected once in three months and the same have been analyzed at the Central Environmental Laboratory (KSPCB-Bengaluru). As per the said report of analysis, a bacterium named E-Coli is found in the bore well water samples. Reports that this bacterium causes ill effect on the human health have been published.

If the sewage (waste water) produced from houses are not treated in a proper scientific manner, it gets mixed with water sources like ground water, lake, bore wells (evaporation) and becomes the main reason for detection of E-Coli bacterium in drinking water. As per the files maintained at this office, no Sewage Treat Plant has been established within the limits of your Town Municipal Council. In this regard, a letter has already been addressed to you intimating for the establishment of a Sewage Treatment Plant. Even then, you have not taken any action for the treatment of sewage (waste water). On consideration of the above aspects, in view of public health and to protect the water sources viz. lakes / wells / bore wells from getting polluted, it is hereby intimated to

implement proper sewerage system and Sewage Treatment Plan within your Town Municipal Council limits, at the very earliest.

Kindly acknowledge receipt of this letter.

Encl: Annexure-1

Sd/-
Environmental Officer,
Regional Office – Anekal.

English true translation of _____.

Tel: 080-26539003 / 41106503

Fax: 080-26539206 / 26539296

Email: kuwsdbho@gmail.com

KARNATAKA URBAN WATER SUPPLY & DRAINAGE BOARD

No.5 and 6, Jala Bhavan, BTM Layout,
1st Stage, 1st Phase, Bannerghatta Main Road,
Bengaluru 560 029.

No.KWB/Technical/CO(B)/Jigani-Ochayo/1530

Dated: 30.11.2022

To:-

The Secretary to Government,
Urban Development Department,
Vikasa Soudha,
Bengaluru.

Sir,

Sub: Rs.136.00 crores estimation statement for
providing sewerage system for Jigani Town- reg.

Ref: 1. Proceedings of the meeting of the Chief
Secretary to Government O.A. No.324 of 2021
of the Hon'ble N.G.T.

2. Proceedings of the 128th meeting of the
Technical Advisory and Tender Advisory
Committee dated 18.11.2022.

Jigani town is an important town of central Anekal Taluk, situated at a distance of about 43 kms. from Bengaluru City. The longitude of the town is 12° 46' North and 77° 38' East and extents to a total of 13.5 kms. As per the census of 2011, the population of the town is 21438 and the present population is about 25726. There are 23

Wards in the town. By considering the previous 4 census, it is estimated that the population of the town may be 2025 in the year 2025, 55000 during the intermittent stage in 2040 and 90000 during the targeted stage in 2055.

Existing Water Supply System:

At present, 2 MLD of water has been supplied daily from 97 number of bore wells to the public at the rate of 75 liters each.

In the Government Order bearing No. UA/237/KHB/2012, Bengaluru, Dated: 16.01.2013, administrative approval has been accorded for the supply of 30 MLD of BWSSB water from Shimsha River to Surya Nagar 1, 2, 3, Anekal Town and surrounding 10 villages. Jigani is one amongst these 10 villages. In the meeting dated 07.04.2021 held under the chairmanship of the Deputy Commissioner, Bengaluru Urban, the BWSSB officers have confirmed that at present 1.5 ML and after the completion of Cauvery Stage V project, a total of 6 ML of water will be supplied.

Existing Sewerage System:

At the time when Jigani was a Gram Panchayat, a 20 km. long sewerage system has been implemented unscientifically in old Jigani area. The waste water

produced in the town flows through the open drains and enters Jigani Lake, Hennagara Lake, Chandapura Lake and Muttalannur Lake and other lakes in sequence. At present, no water purification plants are operating in the town. Therefore, in the proceedings of the meeting of O.A.No.324 of 2021 of the Hon'ble N.G.T., the Chief Secretary to Government has instructed the Board to take immediate steps for preventing the sewage water from entering the Chandapura Lake.

Proposed Sewerage Project:-

The sewerage system for Jigani Town has been prepared in respect of the population estimated for the next 30 years i.e. for the population of final stage in 2055. The particulars of population are as hereunder:

Sl. No.	Year	Population	Drinking water is considered @ 135 liters each per day. In MLD	Sewage Quantity in MLD @ 110 liters each
1	2025	30000	4.05	3.30
2	2040	55000	7.43	6.10
3	2055	90000	12.15	10.00

As per the geographical level of Jigani Town, the town has been considered in 3 Zones. For the reason that existing sewerage system of about 20 km. length has been

implemented unscientifically in old Jigani area and for the reason that the criteria notified by CPHEEO have not been fulfilled and for the reason that the now proposed sewerage system cannot be integrated, the present project has been prepared.

The following works are proposed to be taken up in the present project.

1. Works related to laying of internal tube line for a length of 73.56 kms. (GSW/UPVC/RCC/DI), constructing of a total of 2790 machine holes of Burnt Brick Masonry and Reinforced Cement Concrete and providing 6300 house service connections.
2. Construction of an 8 meter Diameter Wetwell and 7.5 x 5 meters Diesel Generator set room in Zone-1 of Madhumitha Layout.
3. Construction of an 8 meter Diameter Wetwell and 7.5 x 5 meters Diesel Generator set room in Zone-1 near the Hennagara Lake.
4. Laying of 500 mm diameter DI for a length of 3.5 kms. to pump sewage from Wetwell-1 to 6 MLD Sewage Treat Plant – 3.5 kms.

5. Laying of 400 mm diameter DI to pump sewage from Wetwell-2 to Ridge Machine Hole No.202 – 3.35 kms.
6. Construction of 6 MLD capacity SBR technology Sewage Treatment Plant and other ancillary works.
7. Construction of 100 KLD capacity MBBR technology container type Sewage Treatment Plant near Srirampura and other ancillary works.
8. Supply, erection and commissioning of 3 numbers of 60 Horsepower Non-clog Sewage Pumping Machineries, Diesel Generator Sets and other works at Wetwell-1.
9. Supply, erection and commissioning of 3 numbers of 25 Horsepower Non-clog Sewage Pumping Machineries, Diesel Generator Sets and other works at Wetwell-1.
10. Providing 11 KV electric express feeder lines to 2 numbers of Sewage Treatment Plants and 2 numbers of Wetwells.
11. Operation and maintenance of the Sewerage System of the town for a period of 5 years.

The said estimation was placed before the 128th meeting of the Technical Advisory and Tender Advisory Committee and technical concurrence has been obtained for placing before the competent authority along with the

resolution of the local body. It has been resolved to submit the estimation for providing sewerage system to Jigani Town for approval of the competent authority by considering GST @ 18% and revised cement and steel prices and in technical concurrence with the 128th meeting of the Technical Advisory and Tender Advisory Committee.

Since, the Chief Secretary to Government, in the proceedings of the meeting of O.A.No.324 of 2021 of the Hon'ble N.G.T., has instructed the Board to take immediate steps for preventing the sewage water from entering the Chandapura Lake, the said estimate shall be placed in the next Board meeting for ratification. In the general meeting dated 21.11.2022, the office of the Town Municipal Council has provided approval for taking up the said works on behalf of the Board (copy of the resolution enclosed).

Accordingly, as per Central Government Notification No.15 & 16/2021-CT(Rate) dated 18.11.2021, the GST rates have been revised to 18%. In the same manner, as instructed in the proceedings dated 07.07.2022 of the Superintending Engineer, Public Works Department, Bengaluru Circle, Bengaluru, the price of cement has been revised to Rs.312.5 per bag and that of Steel Fe-550 has been revised to Rs.64,830.51 per tonne and in this background, the estimation statement for the project work

of providing sewerage system Jigani Town has been prepared and the said estimate amount is Rs.136.00 crores.

The financial model of the project is as hereunder:

In Crores Rupees

Government Grant	75%	102.00
Loans from financial institutions	20%	27.20
Share of local bodies	5%	6.80
Total		136.00

The per capita cost for the interim period in 2040 would be Rs.24,754/- and the per capita cost for the final period in 2055 would be Rs.14,128/-.

While submitting a detailed estimation statement with regard to providing sewerage system to Jigani Town, it is hereby requested that administrative approval of the Government may kindly be accorded to the said estimation statement.

Yours faithfully,

Sd/-
Managing Director,
KUWS & Drainage Board,
Bengaluru.

- Encl:** 1. Estimation Statement – 1 No.
2. Proceedings of the 128th TATSC meeting.
3. Resolution of the local body.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/J.TMC/2023-24/98

Dated: 08. .

To:-

The Chief Officer,
Office of the Jigani Town Municipal Council,
Jigani, Anekal Taluk,
Bengaluru Urban District – 560 105.

Sir,

Sub: Obtaining Consent for Establishment for the place identified for the construction of 06 MLD capacity Sewage Treatment Plant under Sewerage Project within the Jigani Town Municipal Council limits – reg.

- Ref:**
1. This office letter No.KSPCB/RO-Anekal/TMC/2023-24/54 dated 13.04.2023.
 2. Joint spot inspection dated 28.04.2023 conducted by the Environmental Officers, Deputy Environmental Officers of this office, officers of the KUWS & Drainage Board and Revenue Department.
 3. Your Town Municipal Council letter No.GiPu/Tha.Sha/CR/25/2020-21 dated 08.05.2023.

With reference to the subject and reference cited above, vide reference (3), you have addressed a letter to this office seeking to render a clear opinion as to whether the land in Sy.No.147 of Jigani Town Municipal Council limits is appropriate for establishing a 6 MLD capacity Sewage Treatment Plant.

Further, with regard to construction of 06 MLD capacity STP unit and Wetwells under the Sewerage project within Jigani Town Municipal Council limits, a joint inspection has been conducted on 28.04.2023 by the officers of the KUWS & Drainage Board, officers of the Jigani Town Municipal Council, officers of the Revenue Department and officers of this office and as per the Pahani and survey sketch submitted from your office since the said Sy.No.147 is lake yard, it is not appropriate to construct 6 MLD capacity STP unit at this place. Hence, proposal may be submitted by identifying an appropriate place for othe construction of 6 MLD capacity STP unit.

This is for your information and suitable action.

Sd/-
Environmental Officer,
Regional Office – Anekal.

English true translation of _____.

**GOVERNMENT OF KARNATAKA
OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
ANEKAL TALUK, BENGALURU – 560 105.
TELEPHONE NO. 080-29760400**

[Email-itstaff ulb jigani@yahoo.com](mailto:ulb_jigani@yahoo.com), Gmail-jiganideo@gmail.com

Sl.No.JiPu/Tha.Sha/CR/25/2020-21

Dated: 08.05.2023

To:-

The Regional Officer,
Bengaluru-Anekal Regional Office,
Karnataka State Pollution Control Board,
II Floor, Nisarga Bhavana,
Shivanagara, Bengaluru – 79.

Sir,

Sub: Obtaining Consent for Establishment for the place identified for the construction of 06 MLD capacity Sewage Treatment Plant under Sewerage Project within the Jigani Town Municipal Council limits – reg.

- Ref:**
1. Letter No. KWB/EE/Dvn/BNG/AE-1/NGT-UGD/47/2023-24 dated 29.04.2023 of the Assistant Executive Engineer, KUWS & Drainage Board.
 2. Your office letter No.KSPCB/RO-Anekal/TMC/2023-24/54 dated 13.04.2023.
 3. As per the objection of XGN Online software.

With reference to the subject, in the Original Application No.324/2022 filed before the Hon'ble Green Tribunal, Principal Bench, New Delhi, approval of the Government has been obtained in respect of the proposal for constructing 06 MLD capacity STP Unit and Wetwells

under Sewerage Project in Jigani Town Municipal Council limits amongst the urban local bodies coming within the limits of Chandapura lake catchment area of Chandapura Town Municipal Council, Anekal Taluk and the Assistant Executive Engineer, KUWS & Drainage Board, in his letter at reference (1) has informed for handing over of the below identified place in the presence of the Hon'ble Secretary, Urban Development Department on 28.04.2023 and to obtain and furnish the Consent for Establishment from the Karnataka State Pollution Control Board.

Sl. No.	City/Town	Components as per DPR	Land Details
1	Jigani Town Municipal Council	Wetwell-10 Dia	Madhumithra Layout CA Site
		6 MLD STP of SBR Technology	Govt. land Sy.No.147 of Hennagara Kere Jigani Hobli
		Wetwell – 8m Dia	Hennagara K
		100 KLD STP of MBBR Technology	Town Municipal Council land Srirampura (crematorium)

In reference (2), a proposal seeking construction of 06 MLD capacity STP Unit and Wetwells under Sewerage Project in Jigani Town Municipal Council limits has already been submitted for Jigani Lake and along with STP

Feasibility Report, Land Documents, Map Depicting, Water Shed and document containing Buffer Zone it has been intimated to obtain Consent for Establishment from the Karnataka State Pollution Control Board through XGN Online software.

Accordingly, on 06.05.2023 an application in SGN online software has been submitted on behalf of the Jigani Town Municipal Council seeking issue of Consent for Establishment for Hennagara Lake Sy.No.147 for construction STP unit. On verification of the application, by reference (3), it has been instructed to make submission along with survey sketch containing 30 meters Buffer Zone and GPS readings by identifying the place of STP.

Therefore, while submitting the Pahani and Survey sketch pertaining to Sy.No.147 of Jigani Village coming within the limits of the Jigani Town Municipal Council, you are hereby to render a clear opinion as to whether the said land is appropriate for establishing a Sewage Treatment Plant.

Thanking you,

Yours faithfully,

Sd/-

Chief Officer,

Town Municipal Council, Jigani.

Copy to:

1. The Assistant Executive Engineer, KUWS & DB, for information.

English true translation of _____.

Village: Jigani	Hobli: Jigani	Taluk: Anekal
Proposal sketch with regard to R.Sy.No.147		
SKETCH		
<ol style="list-style-type: none">1. As per letter No.LND/CR/03/23-24 of the office of the learned Tahsildar, Anekal Taluk, Anekal, the sketch is prepared by the Revenue Inspector in the presence of the Village Accountant.2. The extent of land in Sy.No.147 of Jigani Village, Jigani Hobli, Anekal Taluk is 53-12 Guntas and out of the same, the extent of 2 Acres - 00 Guntas marked in colour is the area identified in the proposal for sanction for STP unit.3. With regard to Grant Form No.50-53 further steps may be taken by verifying any cases pending before court.		
Sd/-	Sd/-	

English true translation of _____.

Proceedings of the meeting dated 17.11.2022 held under the chairmanship of the learned Deputy Commissioner with regard to the steps to be taken in respect of availability of land for the purpose of Sewerage Project in the urban local bodies within the limits of Chandapura lake catchment area of Chandapura Town Municipal Council, Anekal Taluk as per the Original Application No.324/2022 filed before the Hon'ble Green Tribunal, Principal Bench, New Delhi.

PRESENT AT THE MEETING:

1.	The learned Deputy Commissioner, Bengaluru Urban District, Bengaluru.
2.	The Project Director, District Urban Development Cell, Bengaluru Urban District.
3.	The Chief Environmental Officer, Central Pollution Control Board, Nisarga Bhavana, Bengaluru.
4.	The Chief Engineer, KUWS & Drainage Board, Bengaluru Urban District.
5.	The Executive Engineer, District Urban Development Cell, Bengaluru Urban District.
6.	The Executive Engineer, Minor Irrigation Department, Bengaluru.
7.	The Executive Engineer, KUWS & Drainage Board, Bengaluru Urban District.
8.	The Assistant Executive Engineer, KUWS & Drainage Board, Bengaluru Urban District.
9.	The Assistant Executive Engineer, Minor Irrigation Department, Anekal Taluk.

10.	The Environmental Officer, Regional Office, Sarjapura.
11.	The Environmental Officer, Regional Office, Anekal.
12.	The Municipal commissioner, City Municipal Council, Hebbagodi.
13.	The Assistant Executive Engineer (Environment), Hebbagodi.
14.	The Chief Officer, Town Municipal Council, Chandapura.
15.	The Chief Officer, Town Municipal Council, Bommasandra.
16.	The Chief Officer, Town Municipal Council, Jigani.
17.	The Environmental Officer, Town Municipal Council, Bommasandra.
18.	The Environmental Officer, Town Municipal Council, Chandapura.
19.	The Environmental Officer, Town Municipal Council, Jigani.
20.	The Deputy Environmental Officer, R.O., Anekal, KSPCB.
21.	The Executive Engineer, Lake Development Authority, Bengaluru.
22.	The Assistant Executive Engineer, Minor Irrigation Department Sub-Division.

The Project Director, District Urban Development Cell welcomed all those who were present at the meeting. With the permission of the learned Deputy Commissioner, the meeting started.

As per the Original Application No.324/2022 filed before the Hon'ble Green Tribunal, Principal Bench, New Delhi, sewerage system has to be provided to Hebbagodi City Municipal Council and Chandapura, Bommasandra and Jigani Town Municipal Councils, the local bodies of Bengaluru urban district coming within the limits of Chandapura lake catchment area, on priority basis. The Executive Engineer, KUWS & DB provided the meeting, the information with regard to the lands required for construction of Sewage Treatment Plant (STP) necessary for Sewerage System. In all the four urban local bodies, 2025 has been kept as the Base Year, 2040 as the Intermittent Year and 2055 as the Targeted Year and the Detailed Project Report (DPR) has been prepared in accordance with the population target and in the four urban local bodies, the places technically adequate for construction of Sewage Treatment Plants and Wetwells have been identified and he stated that steps should be taken by the urban local bodies to hand over these places to the KUWS & DB along with necessary documents.

BOMMASANDRA TOWN MUNICIPAL COUNCIL: -

An extent of 02 acres of land is required for construction of a 10 MLD capacity STP in Bommasandra Town Municipal Council and for the same, the Executive Engineer informed that 02 acres of land has been identified

in Sy.No.120 of Chandapura Lake. However, since the Executive Engineer, Lake Development Authority informed that a total extent of 16-02 acres of land in Sy.No.120 is lake area and that it is not possible to permit construction of an STP at this place, the learned Deputy Commissioner instructed to take steps to identify and grant, in lieu of the said place, another one acre of land along with one acre of land in Sy.No.197 of Hilalige, already granted for construction of wet well (Deputy Commissioner Order No.LND(A)/CR 99/2012-13 dated 26.12.2012) and the Tahsildar, Anekal was instructed to submit a proposal in this regard.

HEBBAGODI CITY MUNICIPAL COUNCIL: -

An extent of 03 acres of land required for construction of a 24 MLD capacity STP and one wet well in Hebbagodi City Municipal Council has been granted in Sy.No.69 of Kammasandra vide Government Order No.RD/156/LGB 2020 dated 15.10.2020 and the Municipal Commissioner, Hebbagodi City Municipal Council was instructed to take steps for handing over the same to KUWS & DB by obtaining a consent letter for this place from the KSPCB.

JIGANI TOWN MUNICIPAL COUNCIL: -

There is a proposal for construction of 02 STP, one with 6 MLD capacity (SBR Technology) and another with 100 KLD capacity (0-1 MLD-MBBR Technology) in Jigani Town Municipal Council and after detailed discussion it was instructed to take steps for constructing 6 MLD-STP and Wetwell-2 (8 wt dia) at 2 acres of land in Sy.No.281 of Hennagara which has already been granted and where the STP constructed by Jigani Gram Panchayat exists. Since a consent letter from KSPCB has already been obtained by the Gram Panchayat at the time of construction of STP, the Chief Officer, Jigani Town Municipal Council was instructed to inspect the place once again and to take steps for handing over the same. Further, it was instructed to construct wet well-1 (8wt dia) at the civil amenity site in Madhumitha Layout and to construct 100 KLD STP in 10 guntas of land out of 1.10 acres of land in Kyalasanahalli village specified for public cemetery and the Chief Officer, Jigani Town Municipal Council was instructed to submit a proposal before the Tahsildar, Anekal for granting this 10 guntas of land in the name of Jigani Town Municipal Council.

CHANDAPURA TOWN MUNICIPAL COUNCIL: -

An extent of 02 acres of land has been identified in Sy.No.97 & 98 of Ramasagara Village for construction of 09 MLD capacity STP in Chandapura Town Municipal Council

and the Chief Officer, Chandapura Town Municipal Council was instructed to submit a proposal for grant of the same. Since there is a necessity of 10 mt x 50 mt space for the passage leading to this place, the Chief Officer was instructed to take necessary steps to obtain the same either through land acquisition or through consent purchase. The three survey numbers bearing Sy.Nos. 81, 82, 83 of Hilalige, proposed for construction of wet well-1 are cultivable lands and the Chief Officer, Chandapura Town Municipal Council was instructed to submit a proposal before the Tahsildar, Anekal for obtaining the 'B' Kharab land situated inside these lands. It was instructed to construct wet well-2 at the site reserved for public purpose in Iggalur J.R.Layout and the Chief Officer, Chandapura Town Municipal Council was instructed to submit a proposal seeking sanction of this land to the Town Municipal Council.

Sewerage system has to be implemented all the four urban local bodies within stipulated period of time and the concerned Municipal Commissioners / Chief Officers were instructed to take personal interest to obtain sanction of lands required for STP, no objection certificates from the Pollution Control Board and to hand over the lands to the KUWS & DB.

Further, physical survey work pertaining to the two Rajakaluves belonging to Chandapura Lake i.e. 1)

Jigani - Chandapura Rajakaluve and 2) Hebbagodi - Bommasandra Rajakaluve has been completed and in both these canals, Flow Rate Measurement for Inline Treatment of Sewage System, the technology to be implemented under the supervision of the IISc, Bengaluru has been got executed from AUM Systems, Coimbatore and as per the bill for Rs.165937.5/-, the Municipal Commissioner and Chief Officers were instructed that Hebbagodi City Municipal Council and Jigani, Bommasandra and Chandapura Town Municipal Councils have to equally pay an amount of Rs.41,484/- each. Towards preparation of detailed project report of Inline Treatment of Sewage and maintenance charges, a bill for Rs.30,92,000/- has been raised and in this regard, all the four local bodies viz. Hebbagodi Hebbagodi City Municipal Council and Jigani, Bommasandra and Chandapura Town Municipal Councils were instructed to pay an amount of Rs.7,73,000/- each to the IISc.

The meeting was concluded with vote of thanks.

Sd/-
Deputy Commissioner,
Bengaluru Urban District,
Bengaluru.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
OFFICE OF THE REGIONAL OFFICER, BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI, SHIVANAGAR,
BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/TMC/2023-24/54

Dated: 13.04.2023

To:-

The Chief Officer,
Jigani Town Municipal Council,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District – 562 106.

Sir,

Sub: Obtaining approval for construction of the proposed 6.0 MLD capacity Sewage Treatment Plant in the limits of the Jigani Town Municipal Council – reg.

Ref: 1. Your office letter No.JiPu/Shasha/CR/25/2021-22 dated 03.04.2023 received in our office on 12.04.2023.

2. Joint inspection dated 12.04.2023.

With reference to the subject and reference cited above, you are hereby informed that as per reference (1), you have submitted a proposal for construction of 6.0 MLD capacity Sewage Treatment Plant and Wetwells in Jigani Town Municipal Council limits. As per the said proposal,

you have requested to conduct spot inspection of 2.00 acres of private land in Sy.No.136 of Nanjapura Village for the construction of Sewage Treatment Plant. In this connection, a joint inspection was conducted on 12.04.2023 on behalf of this office along with the Chief Officer, Town Municipal Council, Jigani. During the spot inspection, it is found that the proposed land is adjoining the Jigani lake. Therefore, the documents pertaining to the proposed construction of Sewage Treatment Plant have been submitted to this office on 12.04.2023, however, it is hereby informed to submit application through XGN Online software of the Karnataka State Pollution Control Board along with STP Feasibility Report, Details of Land Documents, MAP depicting lake water shed, buffer zone and other features like nearby village, building and obtain the letter of Consent of Establishment.

Kindly acknowledge receipt of this letter.

Sd/-
Regional Officer,
Regional Office – Anekal.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
OFFICE OF THE REGIONAL OFFICER, BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI, SHIVANAGAR,
BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/TMC/2022-23/747

Dated: 10.11.2022

To:-

The Chief Officer,
Jigani Town Municipal Council,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District – 562 106.

Sir,

Sub: Submission of necessary documents regarding construction of the proposed 7.0 MLD capacity Sewage Treatment Plant in the limits of the Jigani Town Municipal Council – reg.

Ref: 1. Your office letter No.JiPuKa/Sibbandi/CR/25/2021-22 dated 15.09.2022.

2. Joint inspection dated 18.08.2022.

With reference to the subject and reference cited above, you are hereby informed that as per reference (1), you have submitted a proposal for construction of 7.0 MLD capacity Sewage Treatment Plant and Wetwells in Jigani Town Municipal Council limits. As per the said proposal,

you have requested to conduct spot inspection of 2.00 acres of private land in Sy.No.136 of Nanjapura Village for the construction of Sewage Treatment Plant. In this connection, a joint inspection was conducted on 18.08.2022 on behalf of this office along with the Chief Officer, Town Municipal Council, Jigani. During the spot inspection, it is found that the proposed land is adjoining the Jigani lake. Therefore, you were informed to submit the following necessary documents pertaining to the proposal for construction of Sewage Treatment Plant to this office, within a period of 7 days.

1. STP Feasibility report & treatment technology.
2. Details of Land Documents.
3. Survey Details comprising the surrounding feature & block level plan.
4. Details of Land Elevation.

Till date, no documents have been received from your office. Therefore, treat this matter as MOST URGENT and submit the informative documents immediately, within a period of 7 days.

Kindly acknowledge receipt of this letter.

Sd/-
Regional Officer,
Regional Office – Anekal.

English true translation of _____.

**GOVERNMENT OF KARNATAKA
OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
ANEKAL TALUK, BENGALURU – 560 105.
TELEPHONE NO. 080-29760400**

[Email-itstaff ulb_jigani@yahoo.com](mailto:ulb_jigani@yahoo.com), Gmail-jiganideo@gmail.com

Sl.No.JiPu/Tha.Sha/CR/25/2021-22

Dated: 15.09.2022

To:-

The Regional Officer,
Bengaluru-Anekal,
Karnataka State Pollution Control Board,
II Floor, Nisarga Bhavana, Thimmaiah Main Road,
7th 'D' Main Road, 3rd Stage, 2nd Block,
Shivanagara, Opp. Pushpanjali Theatre,
Basaveshwaranagara, Bengaluru – 79.

Sir,

Sub: Conducting inspection of the place identified for the construction of 07 MLD capacity Sewage Treatment Plant for Jigani Town Municipal Council and providing approval – reg.

Ref: 1. As per the proceedings of the meeting held on 09.03.2021.
2. Letter No.KaJaMa/KaA/B-Dvn/Technical/ThaSa/Sa.A-2/JIG/152/2022-23 dated 05.05.2022 of the KUWS & Drainage Board.

With reference to the subject, as per reference (1), a meeting of the Local Area Committee was organized on behalf of the KSPCB on 09.03.2021 and in the proceedings of the said meeting, the RSEO, Bengaluru South has instructed to identify suitable places for the

construction of Sewage Treatment Plant and Wetwells within the limits of the Jigani Town Municipal Council and to take up the construction work of the units on priority basis in coordination with the Karnataka Urban Water Supply and Drainage Board and to execute the work by obtaining permission from the Pollution Control Board for the construction of 7.0 MLD STP unit.

Further, the KUWS & Drainage Board have prepared a detailed project report for an approximate amount of Rs.131.00 crores for the construction of 7.0 MLD STP unit and Wetwells. The Jigani Lake area was proposed for the construction of Sewage Treatment Plant and in this regard, an inspection was made on 14.12.2020 by KSPCB officers, Town Municipal Council officers and Members of the Town Municipal Council and vide letter at reference (2) it was instructed to submit a proposal with the Pollution Control Board for obtaining approval for construction of STP unit. Thereafter, since the said identified place is near to the Jigani lake and on the lower side of the lake, as a result of which, the safety of the STP unit and it is not possible to keep the same continuously in operation, it has been proposed to construct the STP unit in 2.00 acres of private land in Sy.No.136 of Nanjapura Village which is available near the Jigani lake on another side. Since, it is suitable to construct STP unit at this place in the interest of the general public of Jigani City and in the interests of

environment, this information is submitted for your kind perusal. As the said work has to be executed urgently, you are hereby requested to conduct a spot inspection of the said place personally and to provide approval for the construction of STP unit.

Thanking you,

Sd/-
Chief Officer
Town Municipal Council, Jigani.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
OFFICE OF THE REGIONAL OFFICER, BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI, SHIVANAGAR,
BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/Complaint/2022-23/508

Dated: 05.09.2022

To:-

The Chief Officer,
Jigani Town Municipal Council,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District – 562 106.

Sir,

Sub: Contamination of Jigani lake water as the sewage generated from Jigani Town Municipal Council limits is entering the lake – reg.

Ref: 1. Complaint dated 16.08.2022 of Sri Sitharam, resident of Jigani Village.
2. Joint inspection dated 18.08.2022.

With reference to the subject and reference cited above, you are hereby informed that one Sri Sitharam, resident of Jigani has informed and complained to this office over telephone that the untreated sewage generated from Jigani limits is entering Jigani Lake due to which, the lake water is getting contaminated.

As per the said complaint, an inspection of Jigani Lake was conducted on 18.08.2022. During inspection it is observed that the sewage (waste water) generated from houses is directly entering the lake without being treated in scientific manner. Due to such entry of untreated sewage into the lake, the lake water gets contaminated and would become unfit for drinking / consumption and causes destruction of animal lives in the lakes.

Further, as per the information provided to this office, you have provided 80% of sewerage (drainage) system in the Jigani Town Municipal Council limits. However, no treatment plant has been installed within the Town Municipal Council limits for treatment of sewage (waste water) and no steps have been taken in this aspect. Allowing untreated sewage (waste water) to enter water sources like lakes and rivers violate the provisions of the Water (Prevention and Control of Pollution) Act, 1974. Therefore, you are hereby informed to treat the above matter seriously and to install Sewage Treatment Plant for treating the waste water and to inform the complainant through a letter the details of the steps taken by you with regard to treatment of sewage in scientific manner and prevention of sewage from entering the Jigani Lake and to submit a report to this office within a period of 15 days. Kindly acknowledge receipt of this letter.

Sd/- Regional Officer,
Regional Office – Anekal.

English true translation of _____.

**GOVERNMENT OF KARNATAKA
OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
ANEKAL TALUK, BENGALURU – 560 105.
TELEPHONE NO. 080-29760400**

[Email-itstaff ulb_jigani@yahoo.com](mailto:ulb_jigani@yahoo.com), Gmail-jiganideo@gmail.com

Sl.No.JiPu/Tha.Sha/CR/25/2021-22

Dated: 16.06.2021

To:-

The Regional Officer,
Bengaluru-Anekal,
Karnataka State Pollution Control Board,
I Floor, Nisarga Bhavana, Thimmaiah Main Road,
7th 'D' Main Road, 3rd Stage, 2nd Block,
Shivanagara, Opp. Pushpanjali Theatre,
Basaveshwaranagara, Bengaluru – 79.

Sir,

Sub: According approval in respect of the place identified for the construction of Sewage Treatment Plant under the project of providing Sewerage System to Jigani Town Municipal– reg.

Ref: 1. Your office letter No.KSPCB/RO-ANEKAL/CEPI-MEETING/2020-21.
2. This office letter of even number dated 17.03.2021.
3. Letter No.KaJaMa/SaKaA/B-SD/Technical/TaSa/Sa.A-2/JIG/133/2020-21 dated 01.06.2021 of the learned Assistant Executive Engineer, KUWS & Drainage Board Sub-Division, Bengaluru.

With reference to the above subject, as per reference (1), in the meeting held on 09.03.2021, the

RSEO, Bengaluru (South), KSPCB has instructed to identify suitable places for the construction of Sewage Treatment Plant and Wetwells within the limits of the Jigani Town Municipal Council and to take up the construction work of the units on priority basis in coordination with the Karnataka Urban Water Supply and Drainage Board and to execute the work by obtaining permission from the Pollution Control Board, as per rules.

Accordingly, as instructed at reference (1), a joint inspection was conducted by the officers of the KUWS & Drainage Board and officers of the Town Municipal Council at the following places for the construction of STP and Wetwells and it has been opined that the said place is suitable for the construction of STP and subsequently, a letter as per reference (2) has already been addressed for obtaining permission from your department. However, till date, no information is received from this office in this regard. Therefore, since the said work has to be executed at the very earliest in public interest, I hereby request you to kindly make personal inspection and accord permission for implementing the project at the following places.

Sl. No.	Zone Details	Components Proposed	Land Required	Location
1.	Zone-1	Wet well No.1	30m x 30m	Near Madhumitra Layout

2.	Zone-2	Wet well No.2	30m x 30m	Near Hennagara Tank
3.	Zone-1	7 MLD STP	2 Acres	Jigani Kere
4.	Zone-3	Septic Tank	50 x 50	Near Srirampura

Thanking you,

Sd/-
Chief Officer,
Town Municipal Council, Jigani.

Copy to:-

1. The learned Assistant Executive Engineer, KUWS & Drainage Board, Sub-Division, Bengaluru for information.
2. The learned Project Director, Bengaluru Urban District, Bengaluru for information.

English true translation of _____.

**GOVERNMENT OF KARNATAKA
OFFICE OF THE TOWN MUNICIPAL COUNCIL, JIGANI,
JIGANI HOBLI, ANEKAL TALUK, BENGALURU – 560 105.
TELEPHONE NO. 080-29760400**

[Email-itstaff ulb_jigani@yahoo.com](mailto:ulb_jigani@yahoo.com), Gmail-jiganideo@gmail.com

Sl.No.JiPu/Tha.Sha/CR/25/2020-21

Dated: 03.04.2023

To:-

The Regional Officer,
Karnataka State Pollution Control Board,
I Floor, Nisarga Bhavana,
Shivanagara,
Basaveshwaranagara,
Bengaluru – 79.

Sir,

Sub: Conducting inspection of the place identified for the construction of 06 MLD capacity Sewage Treatment Plant for Jigani Town Municipal Council and providing approval – reg.

- Ref:** 1. As per the proceedings of the meeting held on 09.03.2021.
2. Letter No.KaJaMa/KaA/B-Dvn/Technical/ThaSa/Sa.A-2/JIG/152/2022-23 dated 05.05.2022 of the KUWS & Drainage Board.
3. Letter No.KWB/Technical/CO(B)/Jigani-Ochayo/1530/2022-23 dated: 30.11.2022 of the learned Managing Director, KUWS & Drainage Board, Bengaluru.

With reference to the above subject, as per reference (1), in the meeting of the Local Area Committee

organized on behalf of the KSPCB on 09.03.2021, the RSEO, Bengaluru South has instructed to identify suitable places for the construction of Sewage Treatment Plant and Wetwells within the limits of the Jigani Town Municipal Council and to take up the construction work of the units on priority basis in coordination with the Karnataka Urban Water Supply and Drainage Board and to execute the work by obtaining proper permission from the Pollution Control Board for the construction of STP unit.

Further, the KUWS & Drainage Board have prepared a draft detailed project report for an approximate amount of Rs.131.00 crores for the construction of 6.0 MLD STP unit and Wetwells. The Jigani Lake area was proposed for the construction of Sewage Treatment Plant and in this regard, an inspection was made on 14.12.2020 by KSPCB officers, Town Municipal Council officers and Members of the Town Municipal Council and vide letter at reference (2) it was instructed to submit a proposal with the Pollution Control Board for obtaining approval for construction of STP unit and it has been proposed as hereunder.

Sl. No.	Zone Details	Components Proposed	Land Required	Location
1.	Zone-1	Wet well No.1	30m x 30m	Near Madhumitra Layout

2.	Zone-2	Wet well No.2	30m x 30m	Near Hennagara Tank (in Buffer Zone)
3.	Zone-3	6 MLD STP	2 Acres	Jigani Kere (as per NGT guidelines 30 mtr from Revenue boundary of lake)
4.	Zone-3	MBBR	20 x 20	Near Srirampura (Crematorium)

Along with the details of the works to be undertaken in the instant project and particulars of the total amount of the project, the KUWS & Drainage Board has submitted proposal to the Government vide reference (2), seeking its administrative approval.

The place earmarked for Sewage Treatment Plant is situated in Government land and the said place is adjoining the buffer zone of Jigani Lake. As per the directions of the Hon'ble National Green Tribunal, since it has been instructed to take up the construction work of Drainage system and STP unit at the very earliest, you are hereby requested to provide exception of the condition stipulated in Citing Guidelines rules for construction of STP unit in the buffer zone of the lake and while submitting the sketch of the place earmarked for the construction of STP unit, Google map and Block Level Drawing with Contouring of RL in respect of construction of STP unit, you are requested to inspect the place and accord permission for

construction of STP unit, in public interest and in the interest of environment.

Thanking you,

Sd/-
Chief Officer
Town Municipal Council, Jigani.

Encl:

1. Proceedings of the meeting held on 09.03.2021.
2. Proposal of the KUWS & Drainage Board.
3. Google map of the Jigani Lake.
4. Contour Map with Block Level Drawing of RL.
5. Sketch comprising of Lake Area Buffer Zone, Village Distance and Land Allotted Details.

English true translation of _____.

Tel: 080-26539003 / 41106503

Fax: 080-26539206 / 26539296

Email: kuwsdbho@gmail.com

KARNATAKA URBAN WATER SUPPLY & DRAINAGE BOARD

No.5 and 6, Jala Bhavan, BTM Layout,
1st Stage, 1st Phase, Bannerghatta Main Road,
Bengaluru 560 029.

No.KWB/Technical/CO(B)/Jigani-Ochayo/1530

Dated: 30.11.2022

To:-

The Secretary to Government,
Urban Development Department,
Vikasa Soudha,
Bengaluru.

Sir,

Sub: Rs.136.00 crores estimation statement for
providing sewerage system for Jigani Town- reg.

Ref: 1. Proceedings of the meeting of the Chief
Secretary to Government O.A. No.324 of 2021
of the Hon'ble N.G.T.

2. Proceedings of the 128th meeting of the
Technical Advisory and Tender Advisory
Committee dated 18.11.2022.

Jigani town is an important town of central Anekal Taluk, situated at a distance of about 43 kms. from Bengaluru City. The longitude of the town is 12° 46' North and 77° 38' East and extents to a total of 13.5 kms. As per the census of 2011, the population of the town is 21438 and the present population is about 25726. There are 23

Wards in the town. By considering the previous 4 census, it is estimated that the population of the town may be 2025 in the year 2025, 55000 during the intermittent stage in 2040 and 90000 during the targeted stage in 2055.

Existing Water Supply System:

At present, 2 MLD of water has been supplied daily from 97 number of bore wells to the public at the rate of 75 liters each.

In the Government Order bearing No. UA/237/KHB/2012, Bengaluru, Dated: 16.01.2013, administrative approval has been accorded for the supply of 30 MLD of BWSSB water from Shimsha River to Surya Nagar 1, 2, 3, Anekal Town and surrounding 10 villages. Jigani is one amongst these 10 villages. In the meeting dated 07.04.2021 held under the chairmanship of the Deputy Commissioner, Bengaluru Urban, the BWSSB officers have confirmed that at present 1.5 ML and after the completion of Cauvery Stage V project, a total of 6 ML of water will be supplied.

Existing Sewerage System:

At the time when Jigani was a Gram Panchayat, a 20 km. long sewerage system has been implemented unscientifically in old Jigani area. The waste water

produced in the town flows through the open drains and enters Jigani Lake, Hennagara Lake, Chandapura Lake and Muttalannur Lake and other lakes in sequence. At present, no water purification plants are operating in the town. Therefore, in the proceedings of the meeting of O.A.No.324 of 2021 of the Hon'ble N.G.T., the Chief Secretary to Government has instructed the Board to take immediate steps for preventing the sewage water from entering the Chandapura Lake.

Proposed Sewerage Project:-

The sewerage system for Jigani Town has been prepared in respect of the population estimated for the next 30 years i.e. for the population of final stage in 2055. The particulars of population are as hereunder:

Sl. No.	Year	Population	Drinking water is considered @ 135 liters each per day. In MLD	Sewage Quantity in MLD @ 110 liters each
1	2025	30000	4.05	3.30
2	2040	55000	7.43	6.10
3	2055	90000	12.15	10.00

As per the geographical level of Jigani Town, the town has been considered in 3 Zones. For the reason that existing sewerage system of about 20 km. length has been

implemented unscientifically in old Jigani area and for the reason that the criteria notified by CPHEEO have not been fulfilled and for the reason that the now proposed sewerage system cannot be integrated, the present project has been prepared.

The following works are proposed to be taken up in the present project.

1. Works related to laying of internal tube line for a length of 73.56 kms. (GSW/UPVC/RCC/DI), constructing of a total of 2790 machine holes of Burnt Brick Masonry and Reinforced Cement Concrete and providing 6300 house service connections.
2. Construction of an 8 meter Diameter Wetwell and 7.5 x 5 meters Diesel Generator set room in Zone-1 of Madhumitha Layout.
3. Construction of an 8 meter Diameter Wetwell and 7.5 x 5 meters Diesel Generator set room in Zone-1 near the Hennagara Lake.
4. Laying of 500 mm diameter DI for a length of 3.5 kms. to pump sewage from Wetwell-1 to 6 MLD Sewage Treat Plant – 3.5 kms.

5. Laying of 400 mm diameter DI to pump sewage from Wetwell-2 to Ridge Machine Hole No.202 – 3.35 kms.
6. Construction of 6 MLD capacity SBR technology Sewage Treatment Plant and other ancillary works.
7. Construction of 100 KLD capacity MBBR technology container type Sewage Treatment Plant near Srirampura and other ancillary works.
8. Supply, erection and commissioning of 3 numbers of 60 Horsepower Non-clog Sewage Pumping Machineries, Diesel Generator Sets and other works at Wetwell-1.
9. Supply, erection and commissioning of 3 numbers of 25 Horsepower Non-clog Sewage Pumping Machineries, Diesel Generator Sets and other works at Wetwell-1.
10. Providing 11 KV electric express feeder lines to 2 numbers of Sewage Treatment Plants and 2 numbers of Wetwells.
11. Operation and maintenance of the Sewerage System of the town for a period of 5 years.

The said estimation was placed before the 128th meeting of the Technical Advisory and Tender Advisory Committee and technical concurrence has been obtained for placing before the competent authority along with the

resolution of the local body. It has been resolved to submit the estimation for providing sewerage system to Jigani Town for approval of the competent authority by considering GST @ 18% and revised cement and steel prices and in technical concurrence with the 128th meeting of the Technical Advisory and Tender Advisory Committee.

Since, the Chief Secretary to Government, in the proceedings of the meeting of O.A.No.324 of 2021 of the Hon'ble N.G.T., has instructed the Board to take immediate steps for preventing the sewage water from entering the Chandapura Lake, the said estimate shall be placed in the next Board meeting for ratification. In the general meeting dated 21.11.2022, the office of the Town Municipal Council has provided approval for taking up the said works on behalf of the Board (copy of the resolution enclosed).

Accordingly, as per Central Government Notification No.15 & 16/2021-CT(Rate) dated 18.11.2021, the GST rates have been revised to 18%. In the same manner, as instructed in the proceedings dated 07.07.2022 of the Superintending Engineer, Public Works Department, Bengaluru Circle, Bengaluru, the price of cement has been revised to Rs.312.5 per bag and that of Steel Fe-550 has been revised to Rs.64,830.51 per tonne and in this background, the estimation statement for the project work

of providing sewerage system Jigani Town has been prepared and the said estimate amount is Rs.136.00 crores.

The financial model of the project is as hereunder:

In Crores Rupees

Government Grant	75%	102.00
Loans from financial institutions	20%	27.20
Share of local bodies	5%	6.80
Total		136.00

The per capita cost for the interim period in 2040 would be Rs.24,754/- and the per capita cost for the final period in 2055 would be Rs.14,128/-.

While submitting a detailed estimation statement with regard to providing sewerage system to Jigani Town, it is hereby requested that administrative approval of the Government may kindly be accorded to the said estimation statement.

Yours faithfully,

Sd/-
Managing Director,
KUWS & Drainage Board,
Bengaluru.

- Encl:** 1. Estimation Statement – 1 No.
2. Proceedings of the 128th TATSC meeting.
3. Resolution of the local body.

English true translation of _____.

**GOVERNMENT OF KARNATAKA
OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
JIGANI HOBLI, ANEKAL TALUK, BENGALURU URBAN
DISTRICT- 560 105, TELEPHONE NO. 080-27825780,
080-29760400 Email-jiganideo@gmail.com**

Sl.No.JiPukA/Sibbandi/CR/04/2018-19

Dated: 06.12.2018

To:-

The learned Environmental Officer,
Regional Office Bangalore-Anekal,
Bangalore

Sir,

Sub: Disposal of sewage and solid waste materials generated from residential areas coming within the limits of Jigani Town Municipal Council by scientific method-reg.

Ref: Your letter No. KSPCB/RO-Anekal/Complaint/2018-19 dated 09.11.2018.

With reference to the subject, the Jigani Gram Panchayat was upgraded to Jigani Town Municipal Council on 25.06.2015 and since Bengaluru City is a district there is no place available for scientific management of solid waste material. As per Rule 16 of the Solid Waste Management Rules, 2016, it is the duty of the learned Deputy Commissioner and learned Secretary of the Urban Development Department to identify landfill sites. With regard to the high essentiality of landfill sites for our Town Municipal Council, several requests have already been made to the learned Deputy Commissioner, the learned Tahsildar

and the Assistant Director of Land Department and the Deputy Tahsildar for grant of landfill site, but till date, no landfill site has been granted. On several occasions already, the Environmental Engineer of the office has held discussions with the Health Inspector with regard to house to house collection of waste and scientific disposal of wastes generated from roads in respect of 23 Wards coming within the limits of the Jigani Town Municipal Council and notice has been issued to him. However, without grant of landfill site, it is difficult for the Town Municipal Council to manage solid waste material in scientific manner. The information that subsequent to the grant of landfill site from the learned Deputy Commissioner, the solid waste materials shall be scientifically managed and that license shall be obtained from the Karnataka State Pollution Control Board is submitted for your kind perusal.

Sd/-
Chief Officer,
Town Municipal Council, Jigani.

Enclosures:-

1. Letters submitted to the learned Deputy Commissioner, requesting for grant of landfill site.
2. Letters submitted to the learned Tahsildar, requesting for grant of landfill site.
3. Copy of the request letter submitted to the learned Assistant Director, Land Records, Anekal.
4. Copy of the request letter submitted to the learned Deputy Tahsildar, Nada Kacheri, Jigani.

English true translation of _____.

**GOVERNMENT OF KARNATAKA
OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
ANEKAL TALUK, BENGALURU – 560 105.
TELEPHONE NO. 080-29760400**

[Email-itstaff ulb jigani@yahoo.com](mailto:ulb_jigani@yahoo.com), Gmail-jiganideo@gmail.com

Sl.No.JiPu/CR/17/2018-19

Dated: 15.11.2018

To:-

The Regional Officer,
Karnataka State Pollution Control Board,
Anekal Taluk,
Bangalore.

Sir,

Sub: Disposal of sewage and solid waste materials generated from residential areas coming within the limits of Jigani Town Municipal Council by scientific method-reg.

- Ref:** 1) This office letter No.JiPu/AaSha/CR/17/2018-19 sent by email on 12.07.2018.
2) Letter No.KSPCB/RO-Anekal/Complaint/2018-19/689 dated 09.11.2018 of the Regional Officer, KSPC Board, Anekal.

With reference to the above subject, the information with regard to the steps taken for scientific disposal of sewage and solid waste materials generated from the residential areas within the Jigana Town Municipal Council has already been brought to the notice of your office by an email as per reference (1) above. With regard

to the information you have sought for at reference (2) above, since the coming into existence of the Town Municipal Council, requests have been made with the Council and the learned Deputy Commissioner for grant of site for managing the solid waste materials of the Town Municipal Council by scientific method. However, till date, no site has been granted. Without the availability of site, it has been very difficult to manage the solid waste materials. For decentralized management of at Ward level, no site is available within the Town Municipal Council limits. Hence, by segregating the waste at source itself at Ward levels, only the dry waste has been disposed of by entering into an MOU with Sashas Zero Waste Limited situated in Jigani Town Municipal Council limits from 24.03.2018 till date. The wet waste is being given to the neighbouring farmers. There is no place available for disposing of the rejected waste. Within the Jigani Town Municipal Council, there are neighbouring Panchayats and several industries and those Industry people, Panchayat People and public have been disposing of wastes near the lakes during night. Presently, the learned Deputy Commissioner and the learned Member Secretary of the KSPC Board have jointly conducted several meetings with the district-level officers and private organizations and discussed about the site and technology

required for scientific method of disposal of sewage and solid waste materials. After the grant of site, steps shall be taken to construct an STP unit and to manage the solid waste materials by scientific method.

Sd/-
Chief Officer,
Town Municipal Council, Jigani.

Enclosures:-

1. Copy of the information sent to your office through email.
2. Copy of the MOU entered into with Saahas Zero Waste.
3. Copy of the letter of correspondence made with the KUWS and Drainage Board.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/STP/TMC-J/2021-22/248

Dated: 16.08.2021

To:-

The Chief Officer,
Town Municipal Council- Jigani,
Anekal Taluk.

Sir,

Sub: Providing consent for the place identified for the construction of STP unit with regard to providing Sewerage Project to the Jigani Town Municipal Council – reg.

Ref: Your office letter No.JiPu/Sibbandi/CR/25/2021-22 dated 16.05.2021, received in this office on 01.07.2021.

With reference to the subject and reference cited above, it is true that by identifying places for construction of Septic Tank, Wetwells and Sewage Treatment Plant (STP) within the limits of the Jigani Town Municipal Council, a letter has been addressed seeking consent of the Board.

However, since the matter of construction of wetwells does not come within the jurisdiction of the Board, the Board does not provide any consent for construction of wetwells and for construction of Septic Tanks, the factors detailed in IS Standard 2470 Part-I and Part-II may be followed.

Further, since the place identified by you for the construction of Sewage Treatment Plant (STP) is situated in Jigani Lake survey number, the Central Office of the Board is requested to take a policy decision, applicable throughout the State, with regard to the said matter. In accordance with the decision of the Board in the said matter, the decision of providing consent for implementation of the project shall be made.

Thanking you,

Yours faithfully,

Sd/-
Environmental Officer.

English true translation of _____.

**GOVERNMENT OF KARNATAKA
OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
ANEKAL TALUK, BENGALURU – 560 105.
TELEPHONE NO. 080-29760400**

[Email-itstaff ulb_jigani@yahoo.com](mailto:ulb_jigani@yahoo.com), Gmail-jiganideo@gmail.com

Sl.No.JiPu/Tha.Sha/CR/25/2020-21

Dated: 29.05.2020

To:-

The Regional Officer,
Bengaluru-Anekal,
Karnataka State Pollution Control Board,
II Floor, Nisarga Bhavana, Thimmaiah Main Road,
7th 'D' Main Road, 3rd Stage, 2nd Block,
Shivanagara, Opp. Pushpanjali Theatre,
Basaveshwaranagara, Bengaluru – 79.

Sir,

Sub: Providing explanation for the show cause notice issued for not obtaining consent for discharge of sewage effluent under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 – reg.

- Ref:**
1. Your office letter No.PCB/RO-Anekal/TMC-JGN 2019-20/24/RPAD dated 02.05.2020.
 2. Letter No.KaJaMa/SaKaA/Ben-Sub-Dvn/Tech. Branch/SaA/527/2018-19 dated 23.11.2018 of the Assistant Executive Engineer, KUWS & Drainage Board, Sub-Division, Bangalore.
 3. Letter of order No.UDD 163 CSS 2018 dated 03.12.2018 of the Under Secretary to Government (YoMeKo) (Pra), Urban Development Department, Bangalore.
 4. This office letter No.JiPu/ASha/Oman/CR/56/ 2018-19 dated 11.03.2019.

5. Letter No.Thasha-01/CR/157/2018-19 dated 16.03.2019 of the learned Deputy Commissioner, Bangalore Urban District.

6. This office letter No.JiPu/ASha/CR/66/2019-20 dated 09.01.2020.

With reference to the subject, it is true that a show cause notice has been issued as per reference (1) above for not obtaining consent for discharge of sewage effluent under the provisions of the Water (Prevention and Control of Pollution) Act, 1974. No STP unit has been constructed in Jigani Town Municipal Council limits for treatment and discharge of sewage effluent. Hence, it has not been possible to obtain the CFO.

An amount of Rs.14.05 lakh has been paid to the KUWS & Drainage Board for preparing the DPR for providing Sewerage System and STP unit to Jigani Town Municipal Council. As per reference (2), the KUWS & Drainage Board have sought for handing over of the places identified for the construction of STP unit. In the order of the Under Secretary to Government, Urban Development Department as at reference (3) above, it has been ordered to implement Faecal Sludge Treatment Plant F.S.T.P. (Faecal Sludge Septage Management) in the newly upgraded urban local bodies. However, about 70% of sewerage system has already been created in Jigani Town Municipal Council limits. Therefore, vide letter at reference (4) above, the

learned Director has been informed that technically and as per the availability of land, it is not possible to replace the presently existing system and implement FSTP as per the Government Order. As per letter at reference (5) above, the learned Deputy Commissioner has requested the learned Director, Directorate of Municipal Administration for suitable directions to construct STP unit by changing the F.S.T.P. (Faecal Sludge Septage Management) system. In the letter at reference (6) above, the report has also been submitted to the LAC meeting held at the Karnataka State Pollution Control Board. However, till date, suitable directions have not been issued for the construction of STP unit. Therefore, while bringing the said matter once again for your kind perusal, it is submitted for suitable action.

Thanking you,

Sd/-
Chief Officer,
Jigani Town Municipal Council.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/Panchayat/2016-17/490

Dated: 14.12.2016

//RPAD//

To:-

The Chief Officer,
Office of the Town Municipal Council Jigani,
Anekal Taluk,
Bengaluru Urban District.

Sir,

Sub: Disposal of sewage and solid waste materials generated from residential areas coming within the limits of your Town Municipal Council by scientific method-reg.

With reference to the above subject, you are hereby informed that during recent times, due to urbanization and swift growth of industries, residential layouts and houses are being constructed around industrial areas. Since there is no sewerage system at the places where such houses are being constructed to let the sewage generated from the houses, the sewage generated from these houses is directly flowing into nearby lakes and canals

and the same is resulting in contamination of lakes. Lakes which are the sources of pure drinking water are getting contaminated and the water is becoming unuseful for humans and animals & birds and resulting in several kinds of diseases. Apart from this, some local people have been bringing sewage/poisonous water generated from industries of the nearby industrial area during night times, using tractors and dumping the same into lakes and have become the main reasons for contamination of lakes.

Further, in recent times it is observed that solid waste materials are being thrown and put to fire everywhere and as a result, the neighbouring environment is getting spoiled and there are possibilities of inconvenience being caused to the public. Therefore, considering the above aspects seriously, it is hereby informed to immediately initiate all types of scientific disposal like Sewerage System, Sewage Treatment Plant, Solid Waste Treatment Facility and Segregation and disposal of solid waste materials.

Therefore, it is hereby requested to identify the persons who are dumping waste materials into the lakes coming within your Town Municipal Council limits and to initiate disciplinary action against them and to lodge a complaint with the concerned local police station and to

forward the reply to this office within a period of 30 days from the date of receipt of this letter. Further, it is hereby informed that if there is any delay in these matters, you would be held directly responsible for any mishap/inconvenience that may be caused and that further steps would be initiated as per law without issue of any notice.

Yours faithfully,

Sd/-
Environmental Officer,
RO-Anekal.

Copy to:-

Submitted to the Senior Environmental Officer, Bangalore South for information.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/Complaint/2018-19/689

Dated: 09.11.2018

//RPAD//

To:-

The Chief Officer,
Jigani Town Municipal Council,
Jigani, Anekal Taluk,
Bengaluru Urban District.

Sir,

Sub: Disposal of sewage and solid waste materials generated from residential areas coming within the limits of your Town Municipal Council by scientific method-reg.

With reference to the above subject, in this office letter under reference (copy enclosed), it was intimated to inform this office about the steps taken for scientific disposal of sewage and municipal solid waste materials generated from the residential areas coming within your Town Municipal Council limits. Till date, no reply/information is received from your office. Therefore, it is hereby intimated to inform about the steps taken on the

above matter within 15 days from the date of receipt of this letter. Further, it has already come to your notice that due to the mixing of sewage the lakes neighbouring Jigani have already become contaminated. Therefore, it is instructed to treat this matter as most serious and to prepare and implement action plan for scientific disposal of sewage and solid wastes. Failing which, it would be recommended to take legal action against your Town Municipal Council under the Water Act, 1974 and the Environment Act, 1986. It is intimated to take steps by treating this matter as very urgent and serious.

This is for your information and further action.

Yours faithfully,

Sd/-
Environmental Officer,
RO-Anekal.

Copy to:-

- 1) The Senior Environmental Officer, Waste Management Cell for information.
- 2) The Senior Environmental Officer, Bangalore South for information.

English true translation of _____.

**OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
JIGANI, ANEKAL TALUK,
BENGALURU URBAN DISTRICT – 560 105.**

No.PuKaJi/GhaThya/Jaaga/02/2015-16

Dated:02.11.2015

To:-

The learned Deputy Commissioner,
Bangalore Urban District,
Bangalore.

Sir,

Sub: Grant of suitable land for the establishment of STP unit in Jigani Town Municipal Council limits – reg.

Ref: 1) Municipal Solid Wastes Disposal Rules, 2000.
2) Judgments of Lok Adalath of the Hon'ble Supreme Court.
3) Proceedings No.LND(A)CR/99/2012-13 dated 26.12.2012 of the office of the learned Deputy Commissioner, Bangalore Urban District, Bangalore.
4) Resolution dated 20.10.2015 of the learned Administrative Officer, Jigani Town Municipal Council.

As per Government Notification No.UDD/07/MLR/2015 dated 24.06.2015, Jigani Gram Panchayat of Anekal Taluk, Bangalore Urban District has been upgraded as Town Municipal Council. As per the Rules referred at (1) above, it is absolutely necessary to dispose of the sewage effluent of

the Town Municipal Council in a scientific manner. Further, even in the judgments of Lok Adalath of the Hon'ble Supreme Court, this matter has been considered very seriously.

Further, sewerage work has already been taken up during the period of the earlier Gram Panchayat and approximately about 80% of the work has been completed. Further, as per the order at reference (3) above, an extent of 2 acres of Government lake in Sy.No.147 of Jigani Village has been granted to the Jigani Gram Panchayat under the UGD project for establishment of STP unit. Further, STP unit construction work is undergoing at the said place. However, the sewage effluent from several parts of Town Municipal Council limits needs to cover a distance of about 2.5 kms. to reach this STP unit. Due to this, there is a possibility of inconvenience being caused to the smooth flow of sewage. Hence, it could be helpful if the sewage of several parts of Jigani Town Municipal Council limits adjoining the Jigani lake is taken toward the Jigani lake. Therefore, it is necessary to establish another STP adjoining the Jigani lake. You are requested to grant about 4-5 acres of suitable land adjoining the Jigani lake required for it.

Besides, since the erstwhile Jigani Gram Panchayat has been upgraded to Town Municipal Council and since there is proposal for extending UGD project to the

industrial areas of Town Municipal Council limits, Bandenallasandra, Kyalasanahalli and Srirampura Villages, you are requested to grant another 2-3 acres of land adjoining the 2 acres of land in Sy.No.147 which is already granted.

Therefore, for the purpose of construction of STP unit under the UGD project of Jigani Town Municipal Council, you are hereby requested to grant about 4-5 acres of land adjoining the Jigani lake and another 2-3 acres of suitable land next to Sy.No.147 and adjoining the Hennagara lake.

Yours faithfully,

Sd-
Chief Officer,
Jigani Town Municipal Council,
Anekal Taluk,
Bangalore Urban District.

Copy to:-

1. The learned Assistant Commissioner, Bangalore City, Bangalore District for information.
2. The Tahsildar, Anekal Taluk, Anekal.

English true translation of _____.

**OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
JIGANI HOBLI, ANEKAL TALUK,
BENGALURU URBAN DISTRICT.**

No.PuKaJi/STP/02/2014-15

Dated:11.12.2015

To:-

The Environmental Officer,
Karnataka State Pollution Control Board,
Regional Office, Bengaluru-Anekal,
II Floor, Nisarga Bhavana,
7th 'D' Cross, Thimmaiah Main Road,
Saneguruvanahalli, Shivanagara,
Bengaluru – 560 010.

Sir,

Sub: Identification of suitable land for the establishment of STP units in Jigani and Hennagara lakes in Jigani Town Municipal Council limits – reg.

Ref: 1) Karnataka State Gazette No.UDD MLR 2015 dated 24.06.2015.

2) Resolution No.15 dated 05.11.2015 of the Jigani Town Municipal Council in this regard.

3) Karnataka KUSWWB letter No._____ dated:_____

With reference to the above subject, the sewerage system work in Jigani village in Jigani Town Municipal Council limits is partially completed. Since the STP units is not yet established, there is a possibility of liquid waste entering Jigani and Hennagara lakes and

contaminating the water. As per the orders of the Hon'ble Lok Adalat and Green Tribunal, scientific disposal of liquid waste is absolutely necessary. Realizing the same, the learned Deputy Commissioner of Bangalore Urban District, vide Government Order No.LND(A)CR 99/2012-13 dated 26.12.2012, has granted an extent of 2-00 acres of land in Sy.No.147 of Jigani Village adjoining Hennagara lake of Jigani Village for the establishment of STP unit. Besides, as per the resolution of tohe Jigani Town Municipal Council, a proposal has been submitted to the Deputy Commissioner for grant of additional land at the same place for the above purpose. At the same, the work of establishment of STP unit from the previous Gram Panchayat is partially completed.

However, there is no sewerage system in Jigani Town Municipal Council limits industrial areas, Bandenallasandra, Maruthinagara, Kyalasanahalli and Sriramapura Villages and there is a proposal for extending the sewerage system to the said parts also. It is not possible for the STP unit at Hennagara Lake alone to dispose of the liquid waste generated from those places. Therefore, there is necessity of an additional STP unit near the Jigani lake. In this regard when discussions were held with the Karnataka Urban Water Supply and Drainage Board, they have expressed their consent for sewerage

system work and construction of STP unit and have informed that it is necessary to obtain in-principle approval from your office. Once the design of the STP and sketch are received, it would once again be forwarded to your office for final approval. Besides, there are instances of issuance of no objection certificates from the Environment Pollution Control Board for establishment of STP units in Lake premises in Hosakote, Nelamangala and other places. Therefore, as per the discussions held in this regard at your office on 08.12.2015, you are hereby requested to take steps to identify suitable land for the establishment of STP units near Hennagara and Jigani lakes in Jigani Town Municipal Council limits.

Yours faithfully,

Sd-
Chief Officer,
Jigani Town Municipal Council,
Anekal Taluk,
Bangalore Urban District.

Copy to:-

1. The learned Deputy Commissioner, Office of the Deputy Commissioner, Bangalore Urban District.
2. The learned Assistant Commissioner, Bangalore South Division, Bangalore Urban District.
3. The Executive Engineer, Karnataka Urban Water Supply and Drainage Board, Division, Bangalore.

English true translation of _____.

**OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
JIGANI HOBLI, ANEKAL TALUK,
BENGALURU URBAN DISTRICT.**

No.PuKaJi/STP/01/2014-15

Dated:04.12.2015

To:-

The Secretary,
Karnataka State Pollution Control Board,
Regional Office, Bengaluru-Anekal,
II Floor, Nisarga Bhavana,
7th 'D' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagara,
Bengaluru – 560 010.

Sir,

Sub: Issue of no objection certificate for the establishment of STP units in Jigani and Hennagara lakes in Jigani Town Municipal Council limits – reg.

- Ref:**
- 1) Proceedings of the office of the learned Deputy Commissioner, Bangalore Urban District, Bangalore bearing No.LND(A)CR.99/2012-13 dated 26.12.2012.
 - 2) Jigani Town Municipal Council meeting dated: 04.11.2015.
 - 3) Letter dated 27.11.2015 of the Executive Engineer, Karnataka Urban Water Supply and Drainage Board, Bangalore Division.

With reference to the above subject, the sewerage system work in Jigani village in Jigani Town

Municipal Council limits is partially completed. Since the STP units is not yet established, there is a possibility of liquid waste entering Jigani and Hennagara lakes and contaminating the water. As per the orders of the Hon'ble Lok Adalat and Green Tribunal, scientific disposal of liquid waste is absolutely necessary. Realizing the same, the learned Deputy Commissioner of Bangalore Urban District, vide Government Order No.LND(A)CR 99/2012-13 dated 26.12.2012, has granted an extent of 2-00 acres of land in Sy.No.147 of Jigani Village adjoining Hennagara lake of Jigani Village for the establishment of STP unit. Besides, as per the resolution of tohe Jigani Town Municipal Council, a proposal has been submitted to the Deputy Commissioner for grant of additional land at the same place for the above purpose. At the same, the work of establishment of STP unit from the previous Gram Panchayat is partially completed.

However, there is no sewerage system in Jigani Town Municipal Council limits industrial areas, Bandenallasandra, Maruthinagara, Kyalasanahalli and Sriramapura Villages and there is a proposal for extending the sewerage system to the said parts also. It is not possible for the STP unit at Hennagara Lake alone to dispose of the liquid waste generated from those places. Therefore, there is necessity of an additional STP unit near

the Jigani lake. In this regard when discussions were held with the Karnataka Urban Water Supply and Drainage Board, they have expressed their consent for sewerage system work and construction of STP unit and have informed that it is necessary to obtain in-principle approval from your office. Once the design of the STP and sketch are received, it would once again be forwarded to your office for final approval. Besides, there are instances of issuance of no objection certificates from the Environment Pollution Control Board for establishment of STP units in Lake premises in Hosakote, Nelamangala and other places. Therefore, you are hereby requested to provide In-principle Approval and No Objection Certificate for the establishment of STP units near Hennagara and Jigani lakes for scientific disposal of liquid waste of Jigani Town Municipal Council limits.

Yours faithfully,

Sd-
Chief Officer,
Jigani Town Municipal Council,
Anekal Taluk,
Bangalore Urban District.

Copy to:-

1. The learned Deputy Commissioner, Office of the Deputy Commissioner, Bangalore Urban District.
2. The learned Assistant Commissioner, Bangalore South Division, Bangalore Urban District.
3. The Executive Engineer, Karnataka Urban Water Supply and Drainage Board, Division, Bangalore.

English true translation of _____.

**OFFICE OF THE JIGANI TOWN MUNICIPAL COUNCIL,
JIGANI, ANEKAL TALUK,
BENGALURU URBAN DISTRICT – 560 105.**

No.PuKaJi/GhaThya/Jaaga/02/2015-16

Dated:02.11.2015

To:-

The learned Deputy Commissioner,
Bangalore Urban District,
Bangalore.

Sir,

Sub: Grant of suitable land for the establishment of STP unit in Jigani Town Municipal Council limits – reg.

Ref: 1) Municipal Solid Wastes Disposal Rules, 2000.
2) Judgments of Lok Adalath of the Hon'ble Supreme Court.
3) Proceedings No.LND(A)CR/99/2012-13 dated 26.12.2012 of the office of the learned Deputy Commissioner, Bangalore Urban District, Bangalore.
4) Resolution dated 20.10.2015 of the learned Administrative Officer, Jigani Town Municipal Council.

As per Government Notification No.UDD/07/MLR/2015 dated 24.06.2015, Jigani Gram Panchayat of Anekal Taluk, Bangalore Urban District has been upgraded as Town Municipal Council. As per the Rules referred at (1) above, it is absolutely necessary to dispose of the sewage effluent of

the Town Municipal Council in a scientific manner. Further, even in the judgments of Lok Adalath of the Hon'ble Supreme Court, this matter has been considered very seriously.

Further, sewerage work has already been taken up during the period of the earlier Gram Panchayat and approximately about 80% of the work has been completed. Further, as per the order at reference (3) above, an extent of 2 acres of Government lake in Sy.No.147 of Jigani Village has been granted to the Jigani Gram Panchayat under the UGD project for establishment of STP unit. Further, STP unit construction work is undergoing at the said place. However, the sewage effluent from several parts of Town Municipal Council limits needs to cover a distance of about 2.5 kms. to reach this STP unit. Due to this, there is a possibility of inconvenience being caused to the smooth flow of sewage. Hence, it could be helpful if the sewage of several parts of Jigani Town Municipal Council limits adjoining the Jigani lake is taken toward the Jigani lake. Therefore, it is necessary to establish another STP adjoining the Jigani lake. You are requested to grant about 4-5 acres of suitable land adjoining the Jigani lake required for it.

Besides, since the erstwhile Jigani Gram Panchayat has been upgraded to Town Municipal Council and since there is proposal for extending UGD project to the

industrial areas of Town Municipal Council limits, Bandenallasandra, Kyalasanahalli and Srirampura Villages, you are requested to grant another 2-3 acres of land adjoining the 2 acres of land in Sy.No.147 which is already granted.

Therefore, for the purpose of construction of STP unit under the UGD project of Jigani Town Municipal Council, you are hereby requested to grant about 4-5 acres of land adjoining the Jigani lake and another 2-3 acres of suitable land next to Sy.No.147 and adjoining the Hennagara lake.

Yours faithfully,

Sd-
Chief Officer,
Jigani Town Municipal Council,
Anekal Taluk,
Bangalore Urban District.

Copy to:-

1. The learned Assistant Commissioner, Bangalore City, Bangalore District for information.
2. The Tahsildar, Anekal Taluk, Anekal.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

// RPAD //

No.PCB/RO-Anekal/Complaint/2023-24/1091 Dated: 25.09.2023

To:-

The Panchayat Development Officer,
Office of the Hennagara Gram Panchayat,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District – 560 105.

Sir,

Sub: Preventing contamination of Hennagara Lake –
regarding.

Ref: 1. Complaint dated 28.06.2023 of the Bharathiya
Kisan Sangha, Anekal.

2. Lake inspection dated 22.08.2023.

With reference to the subject and reference cited above, you are informed that the Bharatiya Kisan Sangha, Anekal have filed a complaint with this office stating that Hennagara lake is getting contaminated and have sought to take suitable action with regard to its conservation. As per

the said complaint, Hennagara lake and surrounding area were inspected on behalf of this office on 22.08.2023. During the inspection, the following aspects have been observed.

1. It is observed that at the place of influx of Hennagara lake, the sewage generated from Hennagara Panchayat limits is joining the lake.
2. Water hyacinth has generously grown in the lake and it shows the influx of sewage.
3. It is observed that solid waste generated from houses has been disposed of at the inlet point of the lake.

Even though the above aspects are in your mind, you have not taken any steps to safeguard the standard (quality) of the lake water. Even though it has been informed by this office on several occasions through letters to install treatment units for treating the sewage generated from Panchayat limits, you have not taken any steps and you have discharged the sewage directly to the lake through sewerage system.

Rule 15 of the Solid Waste Management Rules, 2016 describes the duties and responsibilities with regard to the management of various types of wastes generated in local bodies and Gram Panchayat limits. It is the duty of

the Karnataka State Pollution Control Board to give effect to all these rules through local bodies. Hence, a letter has already been addressed in this regard from this office seeking to provide information about the management of various types of wastes. Further, it is informed to submit compliance report with regard to the duties and responsibilities of local bodies and Gram Panchayats as stated in Rule 15 of the Solid Waste Management Rules, 2016.

Even then, without properly managing the wastes generated from Panchayat limits and dumping the same unscientifically on the lake side, you have violated the rules and you have not submitted any compliance reports. This shows your negligence.

As per the Karnataka Government Notification No. FEE 17 EPC 2012 dated 11.03.2016, single use plastic products like plastic carry bags, plastic banners, plastic buntings, plastic flex, plastic plates, plastic flags, plastic cups, plastic spoons, stick films, plastic sheets used for spreading on dining tables irrespective of thickness, straws, thermocol, articles prepared with plastic micro beads have been prohibited with effect from 11.03.2016.

Further, in addition to the above plastic products prohibited in the Plastic Waste Management (Amendment) Rules, 2021, the Ministry of Environment, Forest and Climate Change (MoEF & CC), New Delhi has already issued a notification on 12th August 2021, additionally prohibiting the below mentioned single use plastic products with effect from 1st July 2022.

- (a) Ear buds along with plastic sticks, Plastic sticks used for balloons, Plastic flags, Plastic candy sticks, plastic ice cream sticks, polystyrene used for decorations (thermocol).
- (b) Plastic plates, plastic cups and glasses, forks, plastic spoons, plastic knives, cutleries like plastic trays, packing films used to roll around sweet boxes, invitation cards and cigarette packs, plastic or PVC banners of below 100 micron thickness.

As per the amendment to Rule 4 (2) of the Solid Waste Management Rules, 2016 the manufacture, import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities have been prohibited with effect from 1st July, 2022.

As per the timeline stipulated in the notification of the Ministry of Environment, Forest and Climate Change (MoEF & CC), the Karnataka State Pollution Control Board has issued a paper publication on 07.04.2022, calling upon the manufacturers of all the above products, stockists, retailers, shop owners, e-commerce companies, roadside vendors, commercial establishments (malls / market place / shopping centers / cinema houses / tourist places / schools / colleges / office complexes / hospitals and other establishments and general public to stop manufacturing, stocking, distribution, sale and use of single use plastic. Even then, you have not submitted any report regarding the steps taken for complete prohibition of single use plastic within the Panchayat limits. This shows your negligence.

In view of the above aspects, it is hereby informed to take proper steps for construction of Sewage Treatment Plant in Panchayat limits to prevent contamination of lake and to obtain prior approval from the Board for the construction of Sewage Treatment Plant.

Copy of the photograph taken at the time of inspection is enclosed to this letter for your information.

Kindly acknowledge receipt of this letter.

Sd/-
Environmental Officer,
Regional Office – Anekal.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/2023-24/269

Dated: 19.06.2023

To:-

The Panchayat Development Officer,
Hennagara Gram Panchayat Office,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District – 562 106.

Sir,

Sub: Establishment of sewerage system and Sewage Treatment Plant within the limits of the Hennagara Gram Panchayat at the earliest – reg.

Ref: 1. Report of analysis of bore well water samples collected within Yarandahalli limits of Hennagara Gram Panchayat, Jigani Hobli.
2. Report published in Kannada daily dated 30.05.2023 with regard to the incident of death of a child due to consumption of contaminated water in Rekalamaradi Village of Devadurga Taluk in Raichur District.

With reference to the subject and reference cited above, you are hereby informed that on behalf of the

Regional Office – Anekal, water samples from Panchayat bore wells and some selected bore wells in Jigani Hobli have been collected once in three months and the same have been analyzed at the Central Environmental Laboratory (KSPCB-Bengaluru). As per the said report of analysis, a bacterium named E-Coli is found in the bore well water samples. Reports that this bacterium causes ill effect on the human health have been published.

If the sewage (waste water) produced from houses are not treated in a proper scientific manner, it gets mixed with water sources like ground water, lake, bore wells (evaporation) and becomes the main reason for detection of E-Coli bacterium in drinking water. As per the files maintained at this office, no Sewage Treat Plant has been established within the limits of your Town Municipal Council. In this regard, a letter has already been addressed to you intimating for the establishment of a Sewage Treatment Plant. Even then, you have not taken any action for the treatment of sewage (waste water). On consideration of the above aspects, in view of public health and to protect the water sources viz. lakes / wells / bore wells from getting polluted, it is hereby intimated to

implement proper sewerage system and Sewage Treatment Plan within your Gram Panchayat limits, at the very earliest.

Kindly acknowledge receipt of this letter.

Encl: Annexure-1

Sd/-
Environmental Officer,
Regional Office – Anekal.

English true translation of _____.

**GOVERNMENT OF KARNATAKA
OFFICE OF THE HENNAGARA GRAM PANCHAYAT,**

ANEKAL TALUK PANCHAYAT BENGALURU URBAN DISTRICT PANCHAYAT

No.HeGraPan/185/2022-23

Dated:12.12.2022

-: NOTICE :-

Sub: Entry of sewage generated in Hennagara Gram Panchayat limits into lakes – reg.

- Ref:**
1. Letter No. KSPCB/RO-Anekal/2022-23/690 dated 25.10.2022 of the Regional Office, Karnataka State Pollution Control Board.
 2. Letter No. KSPCB/RO-Anekal/2022-23/750 dated 10.11.2022 of the Regional Office, Karnataka State Pollution Control Board.
 3. General Meeting dated 08.11.2022.
 4. Green Tribunal Order No.1038/2018.
 5. Green Tribunal Order No.324/2021.

With reference to the above subject and reference (4) & (5) cited above, on the basis of the analysis of water from lakes adjoining Jigani and Bommasandra industrial areas, analysis of the ground water and the air quality index, Jigani and Bommasandra Industrial Area has been declared as highly polluted areas. Further, as per the order of the Hon'ble Green Tribunal, a joint committee has been formed to reduce the pollution of the said industrial area and an action plan has been devised. In this action

plan, rejuvenation of lakes adjoining industrial areas is an important subject.

Further, the lakes coming within Hennagara Gram Panchayat limits are adjoining industrial areas and as a result of industrial units in Gram Panchayat limits not establishing Sewage Treatment Plants (STP) and not managing the same in scientific manner, the harmful waste, solid waste and industrial chemical water generated from industries, without being treated scientifically, are entering Yarandalli lake directly through canals. This is illegal and violates the provisions of the Water (Prevention & Control of Pollution) Act, 1974. The water overflowing from these lakes enter Kondareddy lake of Kachanayakanahalli and this lake's outflow joins Chandapura lake.

Further, as per the analysis report of the water sample collected from these lakes, the quantity of Dissolved Oxygen, Bio-Chemical Oxygen, Chemical Oxygen Demand and Fecal Coliform in the said water sample has been found to be very much higher than the parameter stipulated by the Central Pollution Control Board. This is a proof that sewage is entering the lake. The water from these lakes is unfit for domestic use and is not even fit to be used as drinking water for the cattle and notices have been issued

to the Gram Panchayat as per reference (1) and (2) above, for taking suitable action in this regard.

In this background, with regard to conservation of lakes of Hennagara, Yarandahalli, Mastenahalli and Kachanayakanahalli coming within Hennagara Gram Panchayat limits, chemical wastes and other wastes from industrial and other sources are left into the lakes thereby contaminating the lake water and in this regard notices have to be issued to the concerned industries to scientifically dispose of polluted water as per the directions issued by the Karnataka State Pollution Control Board and other existing rules and the concerned authorities (Jigani Town Municipal Council, Haragadde Gram Panchayat) have to issue suitable directions to industrial and other units of their limits, it has been resolved to address letter for taking steps to prevent the flow of polluted water into the lakes of Hennagara Gram Panchayat limits and in this regard, it is submitted for taking further steps for taking proper precautionary measures for preventing the flow of impure water into the lakes within the Hennagara Gram Panchayat limits.

Sd/-

Panchayat Development Officer,
Hennagara Gram Panchayat,
Anekal Taluk.

To:-

1. The industrial units of Hennagara Gram Panchayat limits.
2. Jigani Town Municipal Council.
3. Haragadde Gram Panchayat.
4. Other concerned authorities.

Copy to:-

1. The Hon'ble Chief Executive Officer, Bangalore Urban Zilla Panchayat for kind perusal.
2. The Regional Officer, Karnataka State Pollution Control Board, Bangalore-Anekal for information.
3. The learned Executive Officer, Anekal Taluk Panchayat for kind perusal.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/2022-23/690

Dated: 25.10.2022

To:-

The Panchayat Development Officer,
Hennagara Gram Panchayat,
Hennagara Main Road,
Bommasandra, Anekal Taluk,
Bengaluru Urban District – 560 099.

Sir,

Sub: Entry of sewage generated in Hennagara Gram Panchayat limits into lakes – reg.

Ref: 1. Green Tribunal Order No.1038/2018.

2. Joint inspection dated 19.05.2021 of the Environmental Officer, R.O.-Anekal.

3. Green Tribunal Case No.324/2021.

4. This office letter No.73 dated 21.05.2021.

With reference to the above subject and reference, on the basis of the analysis of water from lakes adjoining Jigani and Bommasandra industrial areas, analysis of the ground water and the air quality index, Jigani and Bommasandra Industrial Area has been declared as highly polluted areas. Further, as per the order of the Hon'ble

Green Tribunal, a joint committee has been formed to reduce the pollution of the said industrial area and an action plan has been devised. In this action plan, rejuvenation of lakes adjoining industrial areas is an important subject.

Further, the Yarandahalli lake coming within Hennagara Gram Panchayat limits is adjoining industrial area and the domestic waste i.e. sewage generated from Panchayat limits, without being treated scientifically, is entering Yarandalli lake directly through canals. This is illegal and violates the provisions of the Water (Prevention & Control of Pollution) Act, 1974. The water overflowing from Yarandahalli lake enters Kachanayakanahalli (Kondareddy) lake and the outflow of Kachanayakanahalli (Kondareddy) lake joins Chandapura lake.

The water samples from Yarandahalli and Kachanayakanahalli lakes are being collected by this office monthly and as per the analysis report, the quantity of Dissolved Oxygen, Bio-Chemical Oxygen, Chemical Oxygen Demand and Fecal Coliform in the said water sample has been found to be very much higher than the parameter stipulated by the Central Pollution Control Board. This is a proof that sewage is entering the lake. The water from these lakes is unfit for domestic use and is not even fit to be used as drinking water for the cattle.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI,
SHIVANAGAR, BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

// RPAD //

No.PCB/RO-Anekal/Complaint/2023-24/1053 Dated: 12.09.2023

To:-

The Panchayat Development Officer,
Office of the Haragadde Gram Panchayat,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District – 560 105.

Sir,

Sub: Preventing contamination of Haragadde Lake –
regarding.

Ref: 1. Complaint dated 28.06.2023 of the Bharatiya
Kisan Sangha, Anekal (received on 07.07.23).
2. Lake inspection dated 19.08.2023.

With reference to the subject and reference cited
above, you are informed that the Bharatiya Kisan Sangha,
Anekal have filed a complaint with this office stating that
Haragadde lake is getting contaminated and have sought to
take suitable action with regard to its conservation. As per

the said complaint, Haragadde lake and surrounding area were inspected on behalf of this office on 19.08.2023. During the inspection, the following aspects have been observed.

1. It is observed that at the place of influx of Haragadde lake, the sewage generated from Haragadde Panchayat limits is joining the lake.
2. It is found that construction and demolition waste are disposed on the banks of the lake and solid waste generated from houses are being disposed of near the lake.
3. It is observed that on the banks of the said lake, M/s. Rudreshwara Bar & Restaurant have dumped plenty of prohibited single use plastic glasses and other wastes and that the plastic glasses have got mixed with the lake water.

Even though the above aspects are in your mind, you have not taken any steps to safeguard the standard (quality) of the lake water. Even though it has been informed by this office on several occasions through letters to install treatment units for treating the sewage generated from Panchayat limits, you have not taken any steps and have also not responded to this office letters.

Rule 15 of the Solid Waste Management Rules, 2016 describes the duties and responsibilities with regard to the management of various types of wastes generated in local bodies and Gram Panchayat limits. It is the duty of the Karnataka State Pollution Control Board to give effect to all these rules through local bodies. Hence, a letter has already been addressed in this regard from this office seeking to provide information about the management of various types of wastes. Further, it is informed to submit compliance report with regard to the duties and responsibilities of local bodies and Gram Panchayats as stated in Rule 15 of the Solid Waste Management Rules, 2016.

Even then, without properly managing the wastes generated from Panchayat limits and dumping the same unscientifically on the lake side, you have violated the rules and you have not submitted any compliance reports. This shows your negligence.

As per the Karnataka Government Notification No. FEE 17 EPC 2012 dated 11.03.2016, single use plastic products like plastic carry bags, plastic banners, plastic buntings, plastic flex, plastic plates, plastic flags, plastic cups, plastic spoons, stick films, plastic sheets used for spreading on dining tables irrespective of thickness, straws,

thermocool, articles prepared with plastic micro beads have been prohibited with effect from 11.03.2016.

Further, in addition to the above plastic products prohibited in the Plastic Waste Management (Amendment) Rules, 2021, the Ministry of Environment, Forest and Climate Change (MoEF & CC), New Delhi has already issued a notification on 12th August 2021, additionally prohibiting the below mentioned single use plastic products with effect from 1st July 2022.

- (a) Ear buds along with plastic sticks, Plastic sticks used for balloons, Plastic flags, Plastic candy sticks, plastic ice cream sticks, polystyrene used for decorations (thermocool).
- (b) Plastic plates, plastic cups and glasses, forks, plastic spoons, plastic knives, cutleries like plastic trays, packing films used to roll around sweet boxes, invitation cards and cigarette packs, plastic or PVC banners of below 100 micron thickness.

As per the amendment to Rule 4 (2) of the Solid Waste Management Rules, 2016 the manufacture, import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene,

commodities have been prohibited with effect from 1st July, 2022.

As per the timeline stipulated in the notification of the Ministry of Environment, Forest and Climate Change (MoEF & CC), the Karnataka State Pollution Control Board has issued a paper publication on 07.04.2022, calling upon the manufacturers of all the above products, stockists, retailers, shop owners, e-commerce companies, roadside vendors, commercial establishments (malls / market place / shopping centers / cinema houses / tourist places / schools / colleges / office complexes / hospitals and other establishments and general public to stop manufacturing, stocking, distribution, sale and use of single use plastic. Even then, you have not submitted any report regarding the steps taken for complete prohibition of single use plastic within the Panchayat limits. This shows your negligence. Therefore, legal action should be taken against the consumers of single use plastic glasses M/s. Rudreshwara Bar & Restaurant, the single use plastic glasses should be confiscated, penalty should be levied and a report be submitted to this office.

In view of the above aspects, it is hereby informed to take proper steps for preventing contamination of lake and to submit the report on the steps taken along

with photograph to this office, immediately. Copy of the photograph taken at the time of inspection is enclosed to this letter for your information.

Kindly acknowledge receipt of this letter.

Sd/-
Environmental Officer,
Regional Office – Anekal.

English true translation of _____.

**KARNATAKA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE: BANGALORE-ANEKAL,
2ND FLOOR, 'NISARGA BHAVAN', 7TH 'D' CROSS,
THIMMAIAH ROAD, SANEGORAVANAHALLI, SHIVANAGAR,
BENGALURU – 560 010.
TEL/FAX: 08023229538**

towards a cleaner Karnataka

No.KSPCB/RO-Anekal/2023-24/268

Dated: 19.06.2023

To:-

The Panchayat Development Officer,
Haragadde Gram Panchayat Office,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District – 562 106.

Sir,

Sub: Establishment of sewerage system and Sewage Treatment Plant within the limits of the Haragadde Gram Panchayat at the earliest – reg.

Ref: 1. Report of analysis of bore well water samples collected within the Jigani Hobli limits.
2. Report published in Kannada daily dated 30.05.2023 with regard to the incident of death of a child due to consumption of contaminated water in Rekalamaradi Village of Devadurga Taluk in Raichur District.

With reference to the subject and reference cited above, you are hereby informed that on behalf of the Regional Office – Anekal, water samples from Panchayat bore wells and some selected bore wells of Jigani Hobli have been collected once in three months and the same have been analyzed at the Central Environmental Laboratory

(KSPCB-Bengaluru). As per the said report of analysis, a bacterium named E-Coli is found in the bore well water samples. Reports that this bacterium causes ill effect on the human health have been published.

If the sewage (waste water) produced from houses are not treated in a proper scientific manner, it gets mixed with water sources like ground water, lake, bore wells (evaporation) and becomes the main reason for detection of E-Coli bacterium in drinking water. As per the files maintained at this office, no Sewage Treat Plant has been established within the limits of your Town Municipal Council. In this regard, a letter has already been addressed to you intimating for the establishment of a Sewage Treatment Plant. Even then, you have not taken any action for the treatment of sewage (waste water). On consideration of the above aspects, in view of public health and to protect the water sources viz. lakes / wells / bore wells from getting polluted, it is hereby intimated to implement proper sewerage system and Sewage Treatment Plan within your Gram Panchayat limits, at the very earliest.

Kindly acknowledge receipt of this letter.

Sd/-
Environmental Officer,
Regional Office – Anekal.

- : 2 :-

12. Details of cultivation and tenancy										13. Use of land and the details of crops						
Year & Period	Name & Address of the cultivator	Method of cultivation	Tenancy details			Use of land		Dry Wet Garden	Name of the Crop	Extent			Source	App. Yield per acre	Mixed Crops	
			Extent	Lease	Category	Extent	Category			Un-mixed A - g	Mixed A-g	Total A - G			Name	Extent
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
2022-23 Monsoon	Hennagara Lake premises	-					-	#	0.00,000.00	0.00	0.00		0.00			
	Hennagara Lake premises	Own					-	#	0.00,000.00	0.00	0.00		0.00			
2022-23 later monsoon	Hennagara Lake premises	-					-	#	0.00,000.00	0.00	0.00		0.00			
	Hennagara Lake premises	Own					-	#	0.00,000.00	0.00	0.00		0.00			
2022-23 Summ	Hennagara Lake premises	-					-	#	0.00,000.00	0.00	0.00		0.00			
	Hennagara Lake premises	Own					-	#	0.00,000.00	0.00	0.00		0.00			

**BEFORE NATIONAL
GREEN TRIBUNAL**

**SOUTHERN ZONE,
CHENNAI.**

O.A.140 of 2022

Sri H.J.Prasanna Kumar

...Applicant

-Vs-

Department of Urban
Development

...Respondents

**REPORT FILED ON BEHALF OF THE
4TH RESPONDENT**

M.R.GOKUL KRISHNAN

Karnataka State Pollution Control
Board

COUNSEL FOR 4th RESPONDENT